

**BEFORE**  
**THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Report of the Committee Appointed by the National Green Tribunal**  
**in the matter of Original application No. 857 of 2018 (PB)**  
**(Dr. Pentapati Pullrao Vs Union of India & Ors)**



**April 2021**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
Original application No. 857 of 2018 (PB)**

**IN THE MATTER OF**

Dr. Pentapati Pulla Rao

Applicant

Versus

Union of India & Ors.

Respondent(s)

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Date: 1-04-2021

Place: Rajamahendravaram

*B. Seshasayana Reddy*

**Justice B. Seshasayana Reddy**

**Former Judge, Andhra Pradesh High Court**

**Report of the Six Member Committee constituted by Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 23.02.2021 in O.A.No.857 of 2018 (Dr. Pentapati Pullarao Vs Union of India & Ors.)**

**1.0 BACKGROUND:**

Polavaram Project is a multipurpose project. An extent of 46,060 hectares was acquired for the project. Environmental Clearance for the project was obtained in the year 2005 vide letter no.J-12011/74/2005-IA.I. Subsequently revised proceedings were issued in year 2009 vide MoEF&CC Lr.No. J-12011/74/2005-IA.I, dated 09.03.2009. Consent for Establishment (for short CFE) was accorded by A.P. Pollution Control Board vide Order No.529/APPCB/VSP/ELR/Polavaram/2005, dated 18.10.2005.

The Polavaram Project Authority (for short PPA) made a requisition for additional land to locate muck dump yard. There upon the State Government acquired Ac. 203.74 cents under award No.RoC.No.E-26869/2016/R&R, dated 10.06.2016 (**Annexure – I**) and handed over the same to the PPA. The said additional land has been used for dumping muck. The muck consists of soil and rock. So far rock component is concerned, it is being consumed in the construction activity and what remains is soil. The PPA vide Lr.No.CE/PIP/DCE-1/OT-6/AEE1/F-288, dated 22.03.2021 (**Annexure – II**) furnished the report of Central Soil and Material Research Station (CSMRS) and informed that the dump contains only native soil (mother earth) and not contaminated with any other material.

For location of the dump yard in Ac. 203.74 cents objections have been raised by Dr. Pentapati Pullarao on various grounds. Initially he filed O.A.309 of 2015 ventilating his grievances over location of dump yard in the acquired land. The said O.A. came to be disposed of with the following direction vide order dated 12.08.2015:

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*“We dispose of this application with a direction to the State Pollution Control Board, State of Andhra Pradesh and Polavaram Project Authority to conduct joint inspection and pass appropriate directions in the interest of environment and ecology”.*

Later on he filed another O.A. No.66 of 2017 ventilating similar grievances and the said O.A also came to be disposed of on 29.08.2017 with the following direction:

*“The Chief Secretary of the State and representative of the Ministry of Environment, Forest and Climate change are desired to take proper appreciation to the controversy. They will examine the entire issue raised in the present application after hearing the applicant.*

*The Chief Secretary after hearing the applicant shall finalize and shall pass appropriate order.*

*The applicant would have a right to challenge such an order, if he so desire.”*

Dissatisfied with the reliefs granted in the above referred O.As, he filed another O.A.No.857 of 2018 seeking the following reliefs:

- “ i. Declare the action of the Respondents as illegal and against the provisions of Environment (Protection) Act, 1986, The Air (Prevention and control of Pollution) Act, 1981, Environment Impact report approved by Union Ministry of Environment, Forest & CC,*
- ii. Direct the respondents to submit complete records to this Hon’ble Tribunal in relating to dumping of muck generated from the construction of Indira Sagar Polavaram Multipurpose Project in Andhra Pradesh as mandated in Environment Impact Assessment report and detailed project report submitted to Union Ministry of Environment and Forest & CC at the time of obtaining Environment clearance,*
- iii. Direct the Polavaram Project Authority, State of Andhra Pradesh, District Collector of West Godavari to submit complete records to this Hon’ble Tribunal in relating to dumping*

*activity, use of vehicles, pollution mitigation measures etc by the contractors/private respondents,*

- iv. Direct the Union Ministry of Environment, Forest & CC, Chief Secretary of Andhra Pradesh, Polavaram Project Authority and Andhra Pradesh Pollution Control Board to take action on the direction passed by this Hon'ble Tribunal in O.A.No.66 of 2017 dated 29.08.2017 filed by the applicant and submit a report to this Hon'ble Tribunal,*
- v. Direct the respondents to remove muck from the agricultural lands of applicant and others at Polavaram, Mulalanka and restore the lands,*
- vi. Direct respondents No.9 and 10 to stop dumping extracted waste, muck near the habitations, reserve forest, eco sensitive zone at Mulalanka, Polavaram Major Panchayati/town, Rehabilitation Resettlement camp of Polavaram Project,*
- vii. Direct the respondent No. 1 to 8 to conduct detailed study on loss caused due to illegal dumping and submit the report to the Hon'ble NGT for appropriate action/paying compensation etc.,*
- viii. Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case."*

The Hon'ble tribunal appointed four member committee earlier. The committee inspected the project site and submitted reports on 19.12.2018, 29.04.2019, 30.07.2019 and 29.01.2020. The Hon'ble tribunal has taken note of the reports submitted by the four member committee as well as action taken reports thereon, passed the following order on 23.02.2021 (**Annexure -III**).

*" 8) We have heard learned Counsel for the parties. Main contention on behalf of the applicant is that while the EC was granted in 2005 and revised in 2009 but the project was expanded in the year 2016 when further land was acquired, without taking additional precautions to utilize the adverse impact of additional activities. There is adverse impact of coffer dams on*

*upstream areas and huge dumping of mucks has taken place without proper environmental management plan.*

9) *We find that the issue needs to be addressed by preparing an appropriate action plan by a Committee with relevant Experts and headed by a former Judge. Accordingly, we constitute a six Member Committee to be headed by Justice B. Seshasayana Reddy, former Judge of the High Court of Andhra Pradesh and with nominees of the MoEF&CC, Central Pollution Control Board, Central Soil and Water Conservation Research Institute, Dehradun, IIT, Hyderabad and IIT, Delhi.*

10) *The Committee will visit the site at least once and conduct public hearing, if necessary. Except for such visit, it will be free to conduct proceedings online. The Committee will be at liberty to take the assistance of any other Experts/Organization.*

11) *The Committee will*

a) *compile information about the extent of generation and disposal of muck at the designated dumping sites and safety measures being adopted for the stability of the dumping sites.*

b) *assess the damage to the Environment and remedial action.*

c) *consider the question whether compensation for acquisition of land remains to be paid.*

d) *get muck audit in respect of the project conducted.*

e) *to deal with any other associated issue.*

12) *The Committee may commence its functioning as far as possible within two weeks. The nodal agency will be the CPCB and the State PCB for coordination and compliance. The State PCB and the District Magistrate concerned will provide logistic support. The State PCB will bear the requisite expenses for functioning of the Committee, in the first instance. Honorarium of the Chairman of the Committee and nonofficial members may be*

*determined by the Chairman, State PCB in consultation with the Chairman of the Committee. The Andhra State PCB will also pay a sum of Rs. 1 Lakh to the applicant to meet the litigation cost.*

*13) The Committee may give its report as far as possible within three months to the Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. ”*

In compliance of above said order, CPCB obtained nominations from the departments/institutions.

The committee members are as follows:

<b>Name</b>	<b>Institution/Department</b>
Hon'ble Justice Sri B. Seshasayana Reddy Chairman of the Committee	Former Judge, Andhra Pradesh High Court Chairman of the Committee
Dr. Suresh Babu Pasupuleti, Scientist "C" Member	Integrated Regional Office (IRO), MoEF&CC, Vijayawada
Smt. H.D. Varalaxmi, Sc. E & Regional Director Member	CPCB, Regional Directorate, Chennai
Dr. S. Manivannan, Principal Scientist Member	ICAR-IISWC Research Centre, Udhagamandalam representing Indian Institute of Soil & Water Conservation, Dehradun.
Prof. T. Shashidhar, Dept. of Civil Engg. Member	Indian Institute of Technology Hyderabad, Kandi, Sangareddy
Prof. Sri Harsha Kota Member	IIT Delhi, New Delhi

In coordination with APPCB, CPCB, Regional Directorate hosted a virtual meeting on 06.03.2021 to familiarize themselves and discuss the tasks assigned by the Hon'ble NGT. On detailed discussion, the committee decided to visit the subject site on 30<sup>th</sup> March, 2021 and to interact with public near the project area on 31<sup>st</sup> March, 2021. A questionnaire was circulated to the stakeholder departments and information was obtained.

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## 2.0 FIELD VISIT OF THE COMMITTEE ON 30.03.2021

In compliance of Hon'ble NGT order APPCB made all logistic arrangements to the Committee to visit Polavaram Project site. Accordingly, the committee visited the subject site on 30.03.2021. During committee visit, Shri A. Subba Rao, Sr. Environmental Engineer, APPCB, H.O., Vijayawada and Shri K. Vijaymohan, Environmental Engineer, APPCB, Regional office Eluru accompanied and coordinated with other departments to obtain the required informations. The officials from Revenue Department, Social Forestry Department, Ground water department and Polavaram Project Authority also accompanied the committee during the visit. The committee also held detailed discussions with the officials. The committee visited the Mulalanka dumping site, other dumpsites and one stone crusher to understand the ongoing activities of the project. The field observations of the committee are as below:-

- i. Out of Ac. 203.74 cents of land acquired for muck disposal at Mulalanka, Ac. 173.00 cents has been utilised for dumping and remaining Ac. 30.74 cents is yet to be used for dumping, vide point wise replies to the questionnaire (**Annexure – II**). There are no displaced families in acquisition of Ac. 203.74 cents as informed by RDO, Jangareddygudem vide letter No. 220/R&R/2021 dated 22.03.2021 (**Annexure- IV**). Dump site runs from East to West. Eastern part is fully utilized and Western part measuring Ac. 30.74 cents is yet to be utilized. Northern side of the site is hilly terrain, Southern side is newly aligned Kadiamma vaagu (drain), cart track, paddy fields and BC colony. In other words there are agricultural fields between Kadiamma vaagu and BC colony. We make it clear that BC colony is not adjacent to dump yard. The distance between dump yard and BC colony is about 156 m. The total extent of agricultural land between BC colony and dump yard is Ac. 8.16 cents vide note of Tahsildar, Polavaram (**Annexure - V**).

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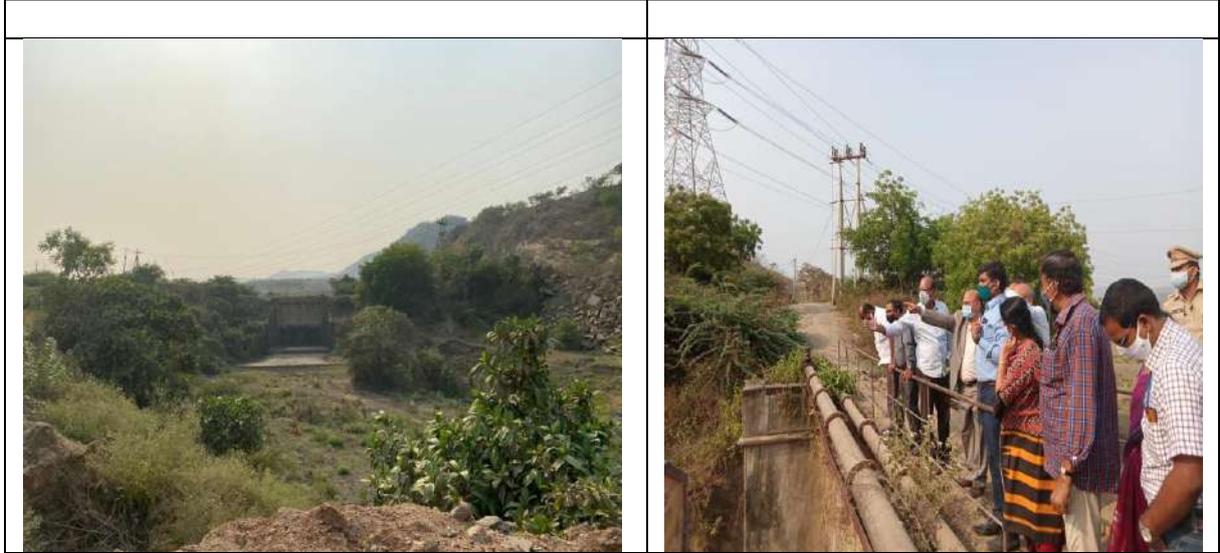
- ii. PPA made a requisition for additional land of Ac. 83.45 cents for expansion of dump yard. The State Government passed award on 15.02.2018. The field verification reveals that the land owners are still in occupation of the land covered under award no.01/2018 (**Annexure – VI**). The committee noticed standing paddy crop on the land covered under above referred award.
- iii. Dumping of muck generated from the project site is under progress in Mulalanka dump site.
- iv. No scientific design of dump site is made prior to dump of muck at the site.
- v. No retaining wall is made to prevent the silt into the Kadiamma vaagu.
- vi. No measures are adopted to prevent dust storm during dumping/unloading of muck from tipper lorry.
- vii. No proper compaction is made to prevent the uplift of dust due to wind
- viii. No proper slope is maintained and muck has been dumped haphazardly
- ix. Part of the natural storm water drain (Kadiamma vaagu) has been realigned due to ongoing activity of muck dumping, to facilitate the surface run off from the catchment of hilly terrain and dumping site.
- x. Due to improper realignment (Partly) of Kadiamma vaagu without studying natural contour before & after change of landscape and estimation of expected surface runoff, resulted in sliding of muck towards the newly aligned vaagu.
- xi. No material has been placed before the committee regarding permission obtained for realignment of natural Kadiamma vaagu.
- xii. As the shortest distance between ongoing dumping site at Mulalanka and BC colony is 156 m, dust pollution during unloading of muck may not be ruled out.
- xiii. No sign of native plantation or mat of grass observed in any part of the dumping site for prevention of dust from the dumping yard.

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- xiv. During field visit no drilling activity was observed in the project site.
- xv. The committee also visited one out of the nine stone crushers existing in the project site. The stone crusher was not in operation. As per APPCB order No. 129/APPCB/UH-II/TF/ELR/2019-1339 dated 03.11.2019, stone crushers have to obtain valid consent from APPCB. Therefore, the PPA has to operate the stone crushers with valid consent of APPCB. The stone crushing unit consists of primary, secondary and tertiary crusher including screening facility to separate the different sizes of metal. No pollution control measures as per the CPCB/APPCB such as cladding to crushers, enclosure to belt conveyor, discharge chutes, dust silo and wind breaking wall are provided to prevent the fugitive emissions during operation except water sprinkling arrangement.

**Photos showing visit of committee to Mulalanka dumpsite**





### **3.0 PUBLIC INTERACTION BY THE COMMITTEE ON 31.03.2021:**

To understand the public perception on dumping of muck in Mulalanka site and compensation paid for acquisition of land for dumping yard, the committee interacted with public at Government High school, BC colony near the Mulalanka dump site. Total number of the persons participated in the meeting are 94 and number of persons expressed their grievances are 20. The representation submitted by the persons who's grievances don't related to Mulalanka dump site are directed to be forwarded to the appropriate authorities for attending to their grievances (Attached Annexure VII-A, VII-B & VII-C). Mr Sravan Kumar Advocate submitted representation on behalf of Dr. Pentapati Pullarao / land losers.

The grievances expressed in the public hearing are broadly classified as follows:-

- Air pollution due to vehicular movement and dumping activity.
- Stagnation of storm water and backflow due to realignment of Kadiamma vaagu.
- Non-payment of the full/part compensation in respect of the land acquired for locating dump yard at Mulalanka.

- Not providing full package as per the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 (Here in after referred to as 2013 Act).
- Dumping of muck at Mulalanka dumpsite without obtaining prior approval from the competent authority.
- Objection on using of Ac. 30.74 cents of land out of Ac.203.74 cents of acquired land as a dumping yard for muck, by the residents of Chandranna colony (One of the R&R colony of Paidipaka village).

**Photos showing public interaction with Committee**







**4.0 FINDINGS OF THE COMMITTEE ON THE TASK ASSIGNED BY THE HON'BLE NGT**

- a) Compile information about the extent of generation and disposal of muck at the designated dumping sites and safety measures being adopted for the stability of the dumping sites.

As per the detailed project report, there are no designated dumping sites. The PPA selected the dumping yards with in the project area as per the convenience, the map showing locations of 12

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dumping yards is enclosed at (**Annexure – VIII**). As identified dump yards are not sufficient to accommodate the excavated project waste, the PPA made requisition to the State Government for additional land. The State Government acceded the request and acquired additional land admeasuring Ac. 203.74 cents and handed over the same. Dumping details furnished by the PPA are as follows:-

**Table No. 1 : Details of Muck Estimated, excavated and balance to Excavate**

S.No	Location of Muck generated	Quantity of Soil Excavation (Lakh Cu.M)			Quantity of Rock Excavation (Lakh Cu.M)		
		Estimated	Excavated	Balance to be Excavate	Estimated	Excavated	Balance to be excavate
1.	Spill Channel	386.95	324.45	62.50	236.74	221.70	15.04
2.	Spill way	25.07	25.07	0.00	77.73	77.73	0.00
3.	Approach Channel	70.88	38.46	32.42	--	--	--
4.	Pilot Channel	50.00	16.20	33.80	--	--	--
5.	Power House	42.75	39.75	3.00	75.41	64.89	10.52
	<b>Grand Total</b>	<b>575.65</b>	<b>443.93</b>	<b>131.72</b>	<b>389.88</b>	<b>364.32</b>	<b>25.56</b>

**Table No. 2: The details of the dump yards with quantity of muck disposed and their present status are as follows**

Sl. No	Location of Dump Yards	Description of material	Quantity in Lakh Cu.M	Remarks
1	Near E- Saddle Dam (D1)	Soil	80.00	Filled Dump yard
2	Near F- Saddle Dam (D2)	Soil	40.00	Filled Dump Yard
3	902 – Hill Back Side (D3)	Rock	51.00	<b>In Progress</b>
4	Polavaram (D4)	Soil	65.00	Filled Dump Yard

5	Near Amma Bagavan (D5)	Soil	14.00	Filled Dump Yard
6	Mulalanka Dump Yard (D6)	Soil	180.00	<b>In Progress</b>
7	Near Paidipaka (D7)	Soil	15.00	<b>In Progress</b>
8	Ramaiah Peta (D8)	Rock	45.00	Filled Dump Yard
9	Old L & T Site (D9)	Rock	49.00	Filled Dump Yard
10	Spillway Batching Plant (D10)	Rock	10.00	Filled Dump Yard
11	Power House Angulur (D11)	Soil	42.00	Filled Dump Yard
12	Power House Old TTY Office (D12)	Rock	51.40	<b>In Progress</b>

Out of 12 Dump yards, 8 dump yards are filled, 4 are in progress (2 soil & 2 Rock). Out of 8 filled dump yards, 5 dump yards are filled with Soil muck of quantity 241 Lakh Cu.M (D1, D2,D4,D5 &D11) and 3 are filled with Rock muck of quantity 104 Lakh Cu.M (D8, D9 &D10). Out of 12 dumping yard, Mulalanka dump yard which is in progress is the largest dump yard, as per the information provided by the PPA, 180 Lakh Cu.M of soil muck has been dumped in the site.

As on date of Committee visit to Mulalanka dump yard, no safety measures are adopted for stability of the dump site.

**b. Assess the damage to the Environment and remedial action.**

As per the monitoring conducted by the CSIR-National Environmental Engineering Institute (CSIR-NEERI), the committee observed the following data with respect to Air, Water and Soil.

i. **Ambient Air Quality (AAQ) monitoring**

As per the AAQ monitoring data provided by the CSIR-NEERI, the monitoring conducted inside the BC Colony. Monitored for 48 days, out of which PM<sub>10</sub> and PM<sub>2.5</sub> exceeded in 8 days and 13 days respectively, against the corresponding 24 hrs average limits as per the prescribed standards of National Ambient Air Quality Standards (NAAQS), 2009. However, it cannot be concluded that the exceeding of PM concentrations is only due to muck dump (**Annexure – IX A**).

ii. **Water monitoring**

The PPA is getting ground water quality monitoring through CSIR- NEERI. As per the latest reports pertaining to Jan'2021, the ground water quality at most of the sampling locations for various parameters was well within the permissible limit of Bureau of Indian Standards (BIS) (**Annexure – IX B**).

iii. **Soil monitoring**

The PPA vide Lr.No.CE/PIP/DCE-1/OT-6/AEE1/F-288, dated 22.03.2021 furnished the report (**Annexure –II**) of Central Soil and Material Research Station (CSMRS) and informed that the dump contains only native soil (mother earth) and not contaminated with any other material. Hence there is no chance of soil & water pollution in nearby areas. Similarly heavy metal analysis carried out by CSIR-NEERI shows that all heavy metals such as Arsenic, Boron, Cadmium, Chromium, Cobalt, Copper, Iron, Mercury, Manganese, Nickel, Lead and Zinc are below screening and response levels as per MoEF & CC guidance document for assessment & remediation of contaminated sites in India (**Annexure – IX C**).

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iv. **Damage to the environment**

- Based on the monitoring report of CSIR-NEERI, except dust pollution in some occasion no other environmental damages observed in surrounding areas of Mulalanka dump yard.
- The project authority diverted/shifted the Kadamma vaagu from its natural regime. Now the Kadamma vaagu is going along the boundary of the dump which cannot be bring back to its original location. However, there is a reasonable distance (**156 m**) between vaagu and BC colony to discharge/evacuate the flood water to river Godavari.

c. **Consider the question whether compensation for acquisition of land remains to be paid.**

Out of 12 dump yards, 8 are filled up and 4 are in progress. Eleven dump yards are within the originally acquired project area and one dump yard is in the additionally acquired land. Dr. Pentapati Pullarao is concerned with the land acquired in Mulalanka for locating additional dump yard. His principal grievance appears to be non-payment of compensation. The Revenue Divisional Officer under letter dated 30.03.2021 furnished details of land owned by Dr. Pentapati Pullarao and members of his family and also mentioned the reasons for not disbursing the compensation. For better appreciation we may extract the relevant portion of the letter RoC.No.235/2021/R&R, dated 30.03.2021(**Annexure - X**) of the Revenue Divisional Officer, Jangareddygudem furnished the information to the committee.

**Table No. 3: Details of Compensation pending and reason for non payment**

Sl. No.	Name of the Awardee	R.S. No.	Extent	Awarded Amount in Rs	Gratuitous amount @ Rs 4,40,000 per acre to be paid	Total Compensation to be paid in Rs	Remarks
1.	Boragam Buchamma W/o.Somayya	346/1	0.56	8,57,690	2,46,400	11,04,090	The two awardees are claiming that the total extent of Ac 1.12 cents belongs to each of them. Title dispute.
2	KotamPedayee rayamma W/o Raju	346/1	0.56	8,57,690	2,46,400	11,04,090	
3	Unknown	644/3	1.15	17,38,689	5,06,000	22,44,689	Award was passed in the name of Un Known to this

							extent. One Smt Pentapati Radha Devi is claiming that the land belongs to her. But she has not produced any documentary evidence to that affect. She has also filed W.P.No.1824/2021 before the Hon'ble High Court.
4	Arugollu Bullemma W/o Dalayya	350/5	1.09	16,47,975	4,79,600	21,27,575	The awardee was died after passing the award. Title dispute within the family.
5	Pentapati Pullarao S/o Gangaraju	350/2D 351/2D 646/1 648/5	0.12 0.38 2.07 1.93 <u>4.50</u>	68,03,566	19,80,000	87,83,566	The individual has not attended for Award enquiry as such the compensation could not be paid. He has filed W.P.No.45299/2016 requesting to issue direction for payment of compensation. A notice has been issued vide this Office Roc No.182/2016/R&R Dt:03.11.2020, to the Awardee to produce original Passbooks and other details so as to take up necessary changes in the Revenue

							records for payment of compensation. But he has not produced any such documents so far, Again he has filed another W.P. which is yet to be numbered
6	Pentapati Lalithadevi W/o Ganagaraju	348/2 352/1 373/2 646/2 656/1	2.80 5.28 1.90 7.10 1.82 <u>18.90</u>	2,88,22,322	83,16,000	3,71,38,322	The Awardee was died after passing the award. Family dispute is pending among the legal heirs. Smt Vaijyanthi Mala daughter of the deceased has filed O.S.No.27/2016 before Additional Civil Judge Kovvur claiming that she is one of the legal heir. O.S.is pending. Family dispute over the title of the land.
7	Siddanna Gangaraju S/o Gangachalam	373/3 644/3	0.16 0.17 <u>0.33</u>	4,98,928	1,45,200	6,44,128	Award was passed in the name of the individual but he has not produced any title proof. Dispute is also going on between the individual and one Smt Pentapati Radha Devi for the

							land. Title dispute.
8	Remalayam Temple	374/2	0.95	14,36,308	4,18,000	18,54,308	The Endowment department has not furnished necessary documents for payment of compensation.
9	Endowment land(Veereswara Swamy Temple	649.5	3.60	54,54,039	15,84,000	70,38,039	
10	Sri Kadema Ammavari Temple	658/1	1.00	15,11,904	4,40,000	19,51,904	
11	Batireddy Ananthalakshmi Supriya W/o Venkataramarao	642/2	2.17	33,30,197	9,54,800	42,84,997	Family dispute is pending regarding the title of the land.
12	Batireddy Aiswarya W/o Venkataramarao Jayaram	642/2	2.17	32,80,831	9,54,800	42,84,997	
<b>Total</b>			<b>36.98</b>	<b>5,62,89,505</b>	<b>1,62,71,200</b>	<b>7,25,11,339</b>	

The above referred letter sets out the reasons for not disbursing the compensation payable to Dr. Pentapati Pullarao and members of his family. If the land owners are dissatisfied with the compensation, there are other avenues to ventilate their grievances.

The other grievance exposed by Dr. Pentapati Pullarao is with regard to the effects of muck being deposited in the additional land acquired in the year 2016. The grievance has been addressed in the earlier paras of the report.

**d. Get muck audit in respect of the project conducted.**

The details of the muck excavated, reused, dumped and to be excavated are detailed in earlier paras of the report. The PPA is maintaining daily progress report on handling and reutilization of muck (**Annexure – XI A and XI B**).

The project authorities reported that so far, 157.92 Lakh Cu.M. of rock muck and 8.93 Lakh Cu.M. of Soil has been reused in the construction of various components such as spillway,

spill channel, cofferdams, approach roads etc. The project authorities proposed to reuse the rock material in construction of the Earth Cum Rock Fill Dam. 217.32 Lakh Cu.M of rock muck and 20.20 Lakh Cu.M of soil is proposed to be reused and balance quantities will remain in the dumps. **As per the data provided by PPA (Table no. 1) 14.64 Lakh Cu.M of Rock muck and 546.52 Lakh Cu.M of soil Muck will be remains in dump yard even after closure of project.**

e. **To deal with any other associated issue.**

- With regard to disposal of household solid waste, Mr. A.N.V. Satish Babu, General Manager of M/s. Megha Engineering and Infrastructures Ltd., (MEIL) informs that the accommodation in the project area is provided to bachelors and at the bachelors quarters two separate bins are provided, one for wet waste and another for dry waste and these two bins are being collected by the Polavaram Gram Panchayat on daily basis. He produced the letter issued by the Gram panchayat, Polavaram (**Annexure – XII**). With regard to sewage, he states that the company has arrangement with private agency for lifting the excess sewage from septic tanks.
- The Kadiamma vaagu has a catchment of 9.71 sq. Miles. Vide information furnished by the Superintendent Engineer, Irrigation Department, Dowleswaram (**Annexure – XIII**) and at present there is no flow in the vaagu. The runoff water during rainy season is discharged into river Godavari through a sluice system, which will also prevent backflow of Godavari flood waters. During floods in river Godavari, the sluice on the Kadiamma vaagu gets closed.
- As enquired from the revenue officials in the last four years i.e., after the establishment of this dump site, there has been no occasion of inundation of neighbouring paddy fields or the BC colony. However, considering the report of irrigation department stating that the

discharge through the sluice is inadequate during floods, the irrigation department may be directed to take action for proper discharge of the flows received through the vaagu.

#### **5.0 RECOMMENDATIONS OF THE COMMITTEE:**

- 1) As per the environmental clearance vide No.J-12011/74/2005-IA.I dated 25.10.2005, in case of change in the scope of the project, the project would require fresh appraisal. In the instant case additional land of Ac 203.74 cents has been acquired for disposal of muck. Whether addition of land to the project area constitutes change in the scope of the project needs judicial interpretation. Therefore, committee is not expressing any opinion on this issue.
- 2) To ensure adequate sprinkling of water on unpaved road and mud dump yard to prevent dust emissions.
- 3) Suitable retaining wall with required specifications to be constructed at the toe of Mulalanka dump site along the realigned Kadamma vaagu.
- 4) The stability analysis shall be conducted as per the methods of soil mechanics considering the type of soil muck in the dump yard, accordingly suitable slope of soil dump may be designed to prevent the failure of surface /sliding of soil muck.
- 5) Horizontal and vertical storm water drains to be made to regulate the flow of dump catchment to Kadamma vaagu.
- 6) Suitable horticultural/forest species to be identified and planted at the surface of the dump.
- 7) Three rows of strip cropping of suitable grasses to be raised at the edge of the terraces of the dump.
- 8) Suitable grass species should be raised on the slopes of dump.
- 9) Adequate watering facilities to be ensured for growing vegetation.
- 10) To provide settling ponds based on the rainfall pattern around the dump yard.

- 11) The northern side of the dump is covered with hilly terrain. During the rainy season, surface runoff of the catchment area of the terrain flows through the dump, so it is suggested to estimate the runoff from the watershed/hilly region and provide proper drainage (Hume pipes) system to drain water wherever necessary.
- 12) The stone crushers shall not allow to operate until installation of required pollution control measures and obtaining Consent to Operate under the Water Act 1974 and Air Act 1981 from APPCB.



**Prof. Sri Harsha Kota**  
Dept. of Civil Engineering, IIT  
Delhi, New Delhi



**Prof. T. Shashidhar**  
Dept. of Civil Engg.  
Indian Institute of Technology  
Hyderabad,  
Kandi, Sangareddy.



**Dr. S. Manivannan,**  
Principal Scientist,  
ICAR-IISWC Research Centre,  
Udhagamandalam, Tamil Nadu.



**Smt. H. D. Varalaxmi**  
Sc. E/Regional Director,  
CPCB, RD, Chennai.



**Dr. Suresh Babu Pasupuleti,**  
Scientist "C", IRO, MoEF&CC,  
Vijayawada.

  
**Justice Sri B. Seshasayana Reddy**  
Former Judge, Andhra Pradesh High Court  
Chairman of the Committee

Roc.No.E-26869/2016/R&R

West Godavari Collectorate,  
Eluru 10/06/2016

**PROCEEDINGS OF THE DISTRICT COLLECTOR,  
WEST GODAVARI, ELURU.**

Present: Sri Bhaskar Katamneni, I.A.S.,

Sub: Land acquisition – Polavaram Irrigation Project –  
West Godavari District – Jangareddigudem Division –  
Polavaram Mandal – Polavaram Village – Ac 203.74 Cts  
in R.S.No.346/1, 346/2, 346/3 etc., – Acquisition  
of land for provision of Dumping yard for Polavaram  
Irrigation Project – Draft Award under New LA Act  
– Draft Land Acquisition Award in form-IX –  
Submitted – Passing of award – Orders issued.

- Read 1. G.O. Ms. No. 1 I&CAD (Project – I – A2) Department,  
Dated:- 01.01.2015.  
2. West Godavari Collector's Roc.No.E-26869/2015/  
(R&R),Dt.03/02/2016 (P.N. Approved).  
3. West Godavari Collector's Roc.No.E-26869/  
2015/(R&R),t.28/04/2016 (D.D approved)  
4. Revenue Divisional Officer , Jangareddygudem Roc.  
No.182/2016/R&R dt.8.06.2016

\*\*\*

**ORDER:-**

The Draft award for for an extent of Ac.203.74 Cts in R.S.No.346/1, 346/2, 346/3 etc., of Polavaram Mandal and Village for for the purpose of Dumping yard under Polavaram Irrigation Project received in the reference 4<sup>th</sup> read above was verified with reference to the instructions issued in the reference 1<sup>st</sup> and 2<sup>nd</sup> read above, along with New LA R&R Act, 2013 and found that the landowners are eligible for payment of land compensation including all other statutory benefits for an amount of **Rs.31,28,92,454/- ( Rupees Thirty one crores twenty eight lakhs ninety two thousand four hundred and fifty four only)**as recommended by the Land Acquisition Officer and Revenue Divisional Officer, Jangareddygudem .

Hence, the land compensation of **Rs.31,28,92,454/- ( Rupees Thirty one crores twenty eight lakhs ninety two**

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File No.DTCL-16024/42/2016-SUPDT(F)-WGO

**thousand four hundred and fifty four only**)is hereby approved including all statutory benefits .

The Revenue Divisional Officer, Jangareddygudem is also directed to deposit that the said amount in the respective bank accounts of the landowners as stated in Form IX and the same may be informed to the landowners.

Collector & District Magistrate  
West Godavari, Eluru.

*This document is digitally signed, hence no physical signature is required.*

To  
The Revenue Divisional Officer, Jangareddygudem  
The Pay & Accounts Officer, West Godavari, Eluru.

Validity unknown

Digitally signed by  
KATAMNENI BHASKAR  
Date: 2016.06.10 18:37:04 IST  
Reason: Approved

**Pointwise Replies to the Questionnaire of CPCB, MOEF, Govt  
in O.A.No.857 of 2018**

Sl.No	Item	Reply	Remarks
1	Description of muck, explain mode of generation. (is it only the excavated earth or C&D waste is also included, describe whether muck is contaminated with construction spoils, bitumen etc)	Muck is generated during excavation of soil and rock, for foundations of Various components in Head Works of Polavaram Irrigation Project.  It is only native soil (mother earth) and not contaminated with any other material.	
2	Composition of muck. (Whether muck is analysed through any of the NABL accredited lab furnish the copy of the results including composition of Hazardous chemicals if any)	The muck consists of All Soils and Hard Rock.  Results of Chemical Analysis of Soils done by Central Soil and Material Research Station (CSMRS), New Delhi are enclosed at Annexure-I.	
3	Soil/dump basic analysis (bulk density, dry density, N, P, K),	Test results of Soil samples done by Central Soil and Material Research Station (CSMRS), New Delhi are enclosed at Annexure-II.	
4	Quantity of muck generated (how the records of muck generated is maintained)	Quantity of muck generated is assessed by computing areas/volumes based on the levels taken before and after excavation. The excavation of muck is : Soil :443.93 Lakh Cu.M., Rock:364.32 Lakh Cu.M. (Annexure-III)	
5	Quantity of muck reused during construction (provide supporting document)	So far, 119.28 Lakh Cu.M. of rock muck and 3.35 Lakh Cu.M. of Soil has been reused in the construction of Various components such as Spillway, Spill channel , Cofferdams etc.(Annexure-IV)	

6	Net quantity of muck taken for dumping in designated dumpsite.	About 180 Lakh Cu. M. of soil has been dumped so far, at Mulalanka Dump yard. There is no rock dumped in the designated dump site.	
7	How top soil from the excavation is utilized	Excavated Top soil is dumped in the yard, which is not useful for construction purpose since it contains roots, bushes etc.	
8	Measures taken for dust suppression during transportation	Water tankers have been used for sprinkling water on the roads to suppress the dust.	
9	Geo-coordinates of the land identified for muck disposal. Criteria for selecting this particular land for muck disposal.	The muck cannot be disposed in the reservoir area and also in the forest area. Hence, the land which is directly accessible from the work site and has no interference with the villagers while transporting the muck from working area to Dump yard is selected. The criteria for selection of this land is reasonable distance from the site and away from habitations.	
10	Extent of area used for muck disposal	Out of 203.74 Acres of land acquired for muck disposal, 173 Acres has been utilised for dumping and further dumping is continuing in the remaining area. The proposals for acquisition of 83.45 Acres of land for additional dumping yard, adjacent to the above acquired land was submitted to the revenue authorities. The additional land is yet to be handed over to the department.	

11	Distance between the final disposal point and muck generation point	The distance from the muck generation points of Pilot Channel and Approach Channel to the final disposal point is 3Km and 8Km respectively.	
12	Height of stacking of muck in the disposal point and measures taken to stabilize the slopes.	<p>The muck has been dumped to a height of 20m to 25m.</p> <p>Stylo Hameta variety of grass seeds were sprinkled over sloped area.</p> <p>As per the suggestion of State Forest Authorities, 800 nos of bamboo tree saplings were planted in the slopes for stabilization at Mulalanka dump yard opposite of B.C Colony, in the month of 09/2020.</p>	
13	Measures taken during rainy season to prevent runoff and sliding down of the muck and to prevent clogging of nearby drains or water course due muck/ boulders etc., and measures if any to prevent ground water contamination due to leachate from muck dump.	<p>Plantation has been done to prevent run off during monsoons.</p> <p>No clogging of nearby drain and water courses is observed.</p>	
14	Engineering measures like construction of retaining wall, gabion, plantation and fencing at disposal point to prevent fugitive dust emissions	<p>Plantation is proposed at the dump site.</p> <p>The Government of Andhra Pradesh have accorded administrative sanction vide G.O.RT.No.35 dt.21.01.2020 (Annexure No.V) for Rs 306.5 Lakhs for "Raising of plantation and 3 year maintenance at Mulalanka dump yard". The Chief Engineer, PIPHW has accorded Technical sanction to the estimate</p>	

		<p>vide proceedings no. CE/PIPHW/DCE/OT-1/AEE-2/126<sup>SE</sup> Dated 21.01.2020. (Annexure-VI).</p> <p>The Superintending Engineer has issued work order for raising of plantation in Mulalanka dump yard to the divisional forest officer, Eluru vide Work Order No. SE/ PIPHW/ OT1/AEE1/EIA Vol.12/01/2020-21 dt 10.09.2020. The entire process is slowed down due to the Covid-19.(Annexure-VII).</p>	
15	<p>Whether ambient air quality and water quality monitoring carried out during transportation and in the dumpsite. If yes copy of the results to be furnished. PM10 &amp; PM 2.5 results to be shown in the table</p>	<p>Work order was issued to NEERI, Hyderabad on 21.01.2020 for conducting “Ambient Air Quality Monitoring and Water quality tests etc.” regularly for one year.</p> <p>Accordingly the Institute has been conducting tests and submitting the monthly reports.</p> <p>The recent report for the month of January, 2021 is enclosed at Annexure-VIII.</p>	
16	<p>Ground water quality reports of nearby villages</p>	<p>CSIR-National Environmental Engineering Research Institute (NEERI), Hyderabad which is a central government agency, has been conducting “Ambient Air Quality Monitoring and Water quality tests etc.” regularly.</p> <p>The recent monthly report of January, 2021 is enclosed.</p>	

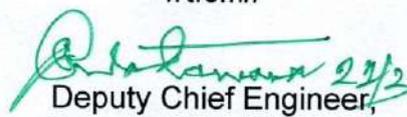
17	Water quality analysis of nearby water bodies (Tanks/lakes) before and after dumping (Within 5 km radius).	The recent monthly report on water quality of nearby water bodies conducted by NEERI, for the month of January 2021 is enclosed at Annexure-VIII.	
18	Soil Quality ( pH, EC, Nitrogen, Phosphorous, Potassium, Organic Carbon) data around the muck yard after and before dumping	Soil quality change around the muck yard is not observed.	
19	Plantation if any grown, type of plantation and age of plantation, density of plantation (no. of plants per sq.ft). Total no. of plants	By the time the Government of Andhra Pradesh have accorded administrative sanction for Raising of plantation and 3 year maintenance at Mulalanka dump yard on 21.01.2020, few tree saplings were planted, with the coordination of the Forest department, opposite of the B.C.colony in two spells in 2019. It is proposed to raise 32,400 nos of plants at the dump site.	
20	Plantation on top and slopes in muck disposal point	Few tree saplings were planted opposite of the B.C. Colony on the top of dump yard in two spells. Stylo Hameta variety of grass seeds were sprinkled over slopes. Also 800 nos of bamboo tree saplings were planted in the slopes for stabilization at Mulalanka dump yard opposite of B.C Colony with the help of Forest department in the month of 09/2020.	
21	Whether green belt developed along the periphery of the plot, Satellite / Google	Plantation is proposed at the dump site.	

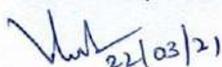
	images of every year land use pattern of muck disposal	<p>The Government of Andhra Pradesh have accorded administrative sanction vide G.O.RT.No.35 dt.21.01.2020 for Rs 306.5 Lakhs for “Raising of plantation and 3 year maintenance at Mulalanka dump yard”. The Chief Engineer, PIPHW has accorded Technical sanction to the estimate vide proceedings no. CE/PIPHW/DCE/OT-1/AEE-2/126<sup>SE</sup> Dated 21.01.2020.</p> <p>The Superintending Engineer has issued work order, for raising of plantation in Mulalanka dump yard, to the divisional forest officer, Eluru vide Work Order No. SE/ PIPHW/ OT1/AEE1/EIA Vol.12/01/2020-21 dt 10.09.2020.The entire process is slowed down due to the Covid-19.</p>	
22	Land use pattern of the dumpsite before disposal of muck and present status	The land has been used for agriculture purpose before disposal of muck.	
23	Proposed rehabilitation and restoration plan for area (203 acres of land) used for muck disposal.	It is proposed for restoration of area by Plantation at the dump site, for blending with natural land scape.	
24	Details of land acquisition with land owners name, survey No. crops grown before acquisition and compensation paid.	Details are enclosed at Annexure-IX.	
25	EIA report of the project, Map, etc	EIA report is enclosed at Annexure-X.	
26	Remote sensing map before excavation and after excavation of the area.	Remote sensing maps are not available with the department.	

	Preferably <1m resolution, Lidar data if any.		
27	DEM of the dump through Droning.	Not Available.	
28	Any complaints/record in APPCB related pollution issues of this dump.	No complaints are reported to WRD, on pollution issues of the dump.	
29	Details of Stone crushers in the subject site including Pollution control Measures installed to control dust emission (unit wise details)	9 nos of stone crushers are installed at site. Water tankers have been engaged for suppressing dust on haulage roads.	
30	Details about drilling operation (as per point 13 on page 6 in the Order)	Two drilling rigs have been working at site.	
31	Status of Dust suppression measures in place	5 Water tankers have been engaged for sprinkling water to suppress the dust.	
32	Status of installation of Ambient Air quality monitoring stations	Ambient Air Quality monitoring stations are installed at the following Five Locations. 1).Irrigation Quarters, 2).BC Colony, 3) Police Check Post, 4) Purushothapatnam and 5) CWC office	
33	Any other relevant information from fisheries department/ forest department.		

Sd/- B. Sudhakara Babu, 22/03/2021,  
Chief Engineer,  
Polavaram Irrigation Project,  
Dowlaiswaram.

//t.c.f.//

  
Deputy Chief Engineer,  
PIP Unit, Dowlaiswaram.

  
22/03/21

## CENTRAL SOIL AND MATERIALS RESEARCH STATION

**Table – 13**

### Results of Chemical Analysis

Name of Project: Polavaram Project, Andhra Pradesh (Spill Channel)

Sl. No.	Lab Sample No.	Trial Pit No.	Chainage (m)	RL (m)	Chemical Analysis		
					pH As per IS:2720 Part 26-1987	CaCO <sub>3</sub> % by wt as per IS: 2720 Pt. 23- 1976	Organic Matter % by wt. IS: 2720 - Pt. 22
1	S-I/2017/33	TP 1	1035	7.00 – 6.87	7.78	0.24	4.5
2	S-I/2017/38	TP 4	1750	13.50 – 13.37	8.10	0.18	5.0
3	S-I/2017/41	TP 6	2000	4.00 – 3.87	7.35	0.42	2.0
4	S-I/2017/45	TP 9	2750	11.00 – 10.87	7.61	0.30	2.5

## CENTRAL SOIL AND MATERIALS RESEARCH STATION

### Results of Chemical Composition Test

Name of Project: Polavaram Project, Andhra Pradesh (Spill Channel)

Table – 14

Sl. No.	Sample No.	Trial Pit No.	Chainage (m)	RL (m)	Chemical Analysis								
					Silica, SiO <sub>2</sub>	Mixed Oxide, R <sub>2</sub> O <sub>3</sub>	Alumina, Al <sub>2</sub> O <sub>3</sub>	Ferric Oxide, Fe <sub>2</sub> O <sub>3</sub>	Calcium Oxide, CaO	Magnesium Oxide, MgO	Sodium Oxide, Na <sub>2</sub> O	Potassium Oxide, K <sub>2</sub> O	Loss on Ignition, LOI
1	S-I/2017/33	TP 1	1035	7.00 – 6.87	61.55	35.42	20.75	14.67	0.46	0.31	0.071	0.10	1.28

Central Soil and Materials Research Station  
 Polavaram Project, Andhra Pradesh (Spill Channel)

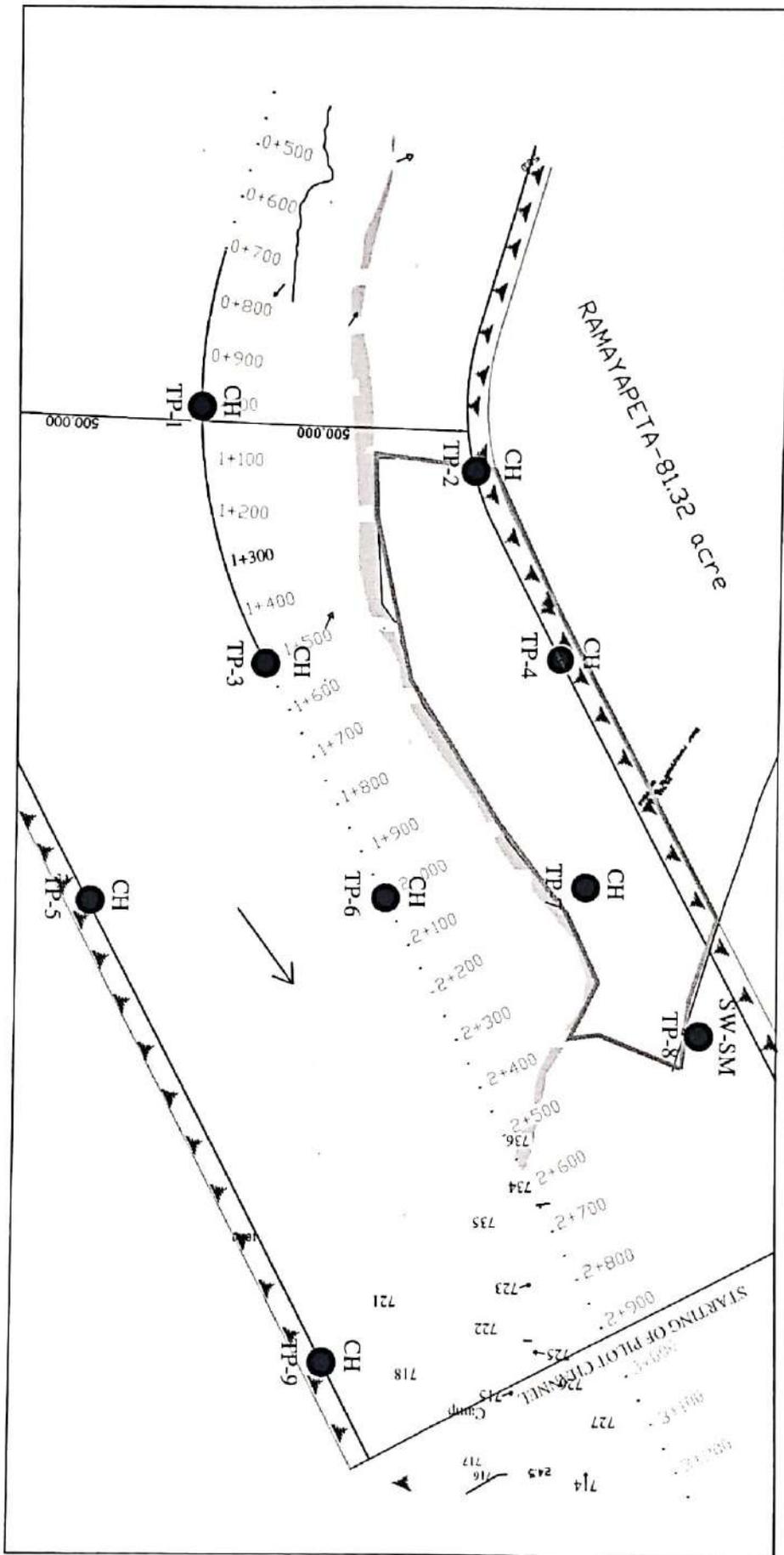


Figure 2 Location Plan of Trial Pits Excavated at the Spill Channel

Polavaram Project, Andhra Pradesh (Spill Channel)  
 Report No: 03/Soil-I/SM/CSMR/SE/05/2017

CENTRAL SOIL AND MATERIALS RESEARCH STATION

Results of Chemical Analysis of Soils

Table - 15

Name of project: Indira Sagar Polavaram Project, Dowleswaram, Andhra Pradesh (Borrow Area I)

Sl. No	Sample No		Chemical Analysis					
	Lab No.	Field No.	pH As per IS:2720 Part- 26, 1987	Total soluble salts Milliequivalents As per IS:2720 Part- 21, 1977	CaCO <sub>3</sub> % by weight As per IS:2720 Part-23, 1976	Water Soluble Sulphate % by weight As per IS:2720 Part-27, 1977	Water Soluble Chlorides % by weight As per standard test book	Organic Matter (%) by Wt. IS: 2720 - Part 22
1	GE2011/1A	Pit - 1	7.5	18	0.099	0.017	0.01	1.27
2	GE2011/2	Pit - 2	7.2	14	0.095	0.021	0.02	1.20
3	GE2011/16	Pit - 16	7.3	11	0.055	0.014	0.01	1.07

\* CaCO<sub>3</sub> equivalent to all the Carbonates

Note: As the conductivity of all the samples is below 1.0 milli mhos/cm at 25°C, the TSS of all the samples may be classified as 'Normal'.

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 857/2018

(With report dated 08.01.2021)

Dr. Pentapati Pulla Rao

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 23.02.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Sravan Kumar, Advocate

Respondent: Mr. Mahfooz A. Nazki, Advocate for State of Andhra Pradesh  
Mr. Raj Kumar, Advocate for CPCB  
Mr. TVS Raghavendra Sreyas, Advocate for APPCB  
Mr. Kumar Rajesh Singh, Advocate for MoEF&CC  
Mr. A.K. Prasad, Advocate for PPA

**ORDER**

1. Grievance in this application is against illegal dumping of muck by the Pollavaram Project Authority on the land of the applicant and need for remedial action against adverse impact of Coferdam on upstream areas.

2. The matter was considered earlier. Vide order dated 01.11.2018, a four member Joint Committee was constituted, comprising the Central Pollution Control Board (CPCB), the Andhra State Pollution Control Board (SPCB) the PCCF and the District Collector, West Godavari. The Committee gave its report which was directed to be acted upon vide order dated 19.2.2019 and a status report was directed to be filed. Status

report dated 3.5.2019 was considered vide order dated 10.5.2019 and further directions were issued. Thereafter on 27.9.2019 report dated 30.7.2019 was considered and the matter was deferred to 7.11.2019 for further compliance report.

3. Accordingly, report dated 08.01.2021 has been filed on behalf of the joint Committee on 23.02.2021 as follows:-

**“Details of the project:**

*The Environmental Clearance (EC) to the proposed project has been accorded vide Lr.No.J-12011/74/2005-IA.1, Dt. 25.10.2005 and subsequently, revised in the year 2009 vide MoEF&CC LiNo.J-12011/74/2005-1A.1, Dt.09.03.2009. Consent for Establishment (CFE) was accorded by the A.P. Pollution Control Board vide Order No. 529/APPCBNSP/ELR/Polavaram/2005, Dated 18.10.2005. The total land requirement for the project is 46,060 hectares comprising of 3279 Ha of Forest Land. Forestry Clearance (FC) for the diversion of 3731.07 Ha. (3473 Ha. notified Forest Area plus 258.07 Ha. deemed Forest Land) has been obtained from the MoEF&CC vide letter No.8-123/2005-FC, Dt.28.07.2010. Further, requisite permission / NOC has been obtained from the Standing Committee of National Board for Wildlife (3267 Ha FC Land) vide Lr.No.F.NO.6-3/2002 WL-1(pt), Dt.06.07.2006. **The State of Andhra Pradesh had acquired an additional land of 203 Acres in Moolalanka of Polavaram Village vide Notification 2016 as per the provisions of the Right to Fair Compensation and Transparency in land acquisition and Re-habitation & Resettlement Act. 2013 and handed over to the project proponent for the purpose of dumping of muck and is being in use.”***

***In addition, a land area of 83.45 acres is acquired for Polavaram Irrigation Project vide Proceedings dt.18.02.2018 issued by Collector & District Magistrate, West Godavari. The Committee is of the opinion that since the land is used presently for agriculture purpose by the farmers, the Project Authority should avoid utilizing the land for dumping or for any non-agriculture purpose. Presently, paddy cultivation is going on in the above said land adjacent to the existing dumping site. PIP informed that decision is not yet taken on returning the unutilized land if any, i.e., 83.45 Acs which was earlier proposed for dumping.***

*The Committee also held discussions with Forest Officers and it appears that the Papikonda National Park is located at around 8 Km. from the Moolalanka dumping site. It is also learnt that Eco-Sensitive Zone around the Papikonda National Park yet to be notified.*

*The project is intended to provide irrigation facilities to 2.91 Lakh hectares in Visakhapatnam and East Godavari Districts under Left Main Canal and West Godavari and Krishna Districts under Right Main Canal. Further, it also comprises of generation of Hydel Power of 960 MW and 80 TMC diversion of Godavari water to River Krishna for stabilizing the existing command under Prakasam Barrage and to provide drinking water facilities to 540 enroute villages together water supply to Visakhapatnam City and to industries enroute.*

*About, 5 TMC ft. and 1.5 TMC ft. of water respectively be lifted from the pond of Polavaram Project by the States of Odisha and Chattisgarh. Reportedly total 1,93,350 persons are likely to be affected by this project, out of that 1,75,275 in Andhra Pradesh and 6,319 persons from Odisha and 11,766 persons from Chattisgarh. The project activity commenced in the year 2005- 2006. As per the information of project Authority, total expenditure incurred is Rs.17,026.79 Crores and cost of the project as per 2017 -18 price level is Rs. 55,656.87 Crores (as per CWC)."*

*"In compliance to above orders, status report on observations of Four Member Committee on 22.01.2020 is enclosed as **Annexure - 1** and Status report on Task Force direction dated 03.11.2019 is enclosed as **Annexure-11** for kind information.*

***The Board issued a Show Cause Notice dt.15.12.2020 to the Chief Engineer, Polavaram Irrigation Project for non-compliance of directions issued by the Board (Annexure ill).***

***The Board subsequently reviewed the status of the directions issued to the project authorities in the External Advisory Committee (Task Force) meeting held on 21-12-2020. A copy of the directions issued vide order dt. 08-01-2021 to the Polavaram Irrigation Project is enclosed for kind information (Annexure - IV).***

***Field Observations:***

*The Polavaram Irrigation Project (PIP) officials informed that the project construction work started during 2005-06 and present progress of Polavaram Head Works is 66.93%, Left Main Canal is 68.34%, Right Main Canal is 91.69%. The overall progress so far made in the project is 71.88%. As per the construction schedule, concrete in Spillway including construction of bridge, concrete in spill channel and construction of Cofferdams should have been completed by May, 2019. But all these works are lagging behind. The main Earth Cum Rock Fill Dam (ECRF) was scheduled to be completed by the end of 2021. Meanwhile the entire work was terminated and pre-closed. Fresh tenders were invited by the State Government vide NIT No.01/2019-20, Dt.17.08.2019. A new agency/contractor was identified and entrusted the work vide agreement No.01/2019-20 dt. 08-11-2019. Presently, the project works are under progress."*

4. The report also annexes the status report. The said Annexure-I and Annexure-II giving the status of compliance as on 31.08.2019 and 03.11.2019 respectively will be treated as part of this order as appendix - I and II.

5. We quote below the extract compliance observed as on 18.11.2020 with reference to the directions as follows:-

S.No	Direction	Compliance observed by APPCB as on 18.1.2020
1	The PIP authority shall submit action taken report on proper disposal of muck every 15 days as recommended by the Joint committee	Complied.
2	The dumpsites shall be strengthened with proper heights and slopes along with vegetative cover immediately with Technical experts.	<p>Partially complied.</p> <p>Slopes of existing muck dumps opposite of B.C. Colony were taken up and completed in March, 2020.</p> <p>But during recent heavy floods in October, 2020, some portion of sloping works got disturbed and need to be taken up gain.</p> <p>800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020. Further dumping of muck has not taken place at dumping yard near B.0 Colony.</p> <p>During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.</p> <p>Vegetation on the slopes is not yet started.</p>

3	The Project Authority may re-look at the utilization of 87 Acres acquired adjacent to the existing dumping site (Moolalanka dump site)	Partially complied.  Presently, paddy cultivation is going on in the 87 acres of land adjacent to the existing dumping site.  PIP informed that decision is not yet taken on returning the unutilized land if any, out of the 87 Acs which is <u>earlier proposed for dumping.</u>
4	The Project Authority shall submit report every month on progress achieved and quantity of reutilization of muck. The feasibility of using the land already demarcated near the 0 point shall be furnished.	Partially complied.  Not submitting specific reutilisation muck on regular basis.  During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.  No Dumping is observed at zero point. As informed by PIP that 207 Lakh Cu.M. of rock muck will be required for the construction of i) balance cofferdams, H) ECRF dam in gap-II, Hi) upstream left side guide bund of Approach Channel and iv) for the river protection works. The total rock muck will be utilized in the above works.
5	As committed by the Project Authority, dumping of mucks shall not be done near the B.C.Colony area and Reserve forest area and Eco sensitive Zones.	Complied.  Further dumping of muck has not taken place at dumping yard near B.0 Colony.
6	The PIP shall engage MoEF recognized/ Reputed environmental agencies for conducting Ambient Air Quality Monitoring, Water quality monitoring etc., regularly and submit Environment compliance reports to MoEF/APPCB.	Partially complied.  NEERI has conducted Ambient Air Quality Monitoring in February and March 2020 only. But reports are yet to be submitted. Presently NEERI has been conducting field tests form 16.11.2020.  (Interim report for the month of February,2020)
7	The recommendations of IIT Delhi regarding permanent protective measures on the sliding of embankments shall be duly followed and progress shall be reported.	Not complied.  Not yet finalized the recommendations of IIT delhi.

8	Adequate dust suppression measures like providing water spraying shall be carried out till good vegetative cover is attained. Similarly, water spraying shall be arranged regularly for wetting the approach roads/village roads etc at project areas and nearby villages, for control of dust emissions due to vehicular movement and shall maintain records and submit reports. The frequency of wetting of roads shall be increased depending on the weather conditions, so as to avoid fugitive dust emission during vehicular movement	Partially complied.  About 5 tankers are engaged for wetting of roads/ village roads. Frequency needs to be increased.
9	The PIP shall submit action plan for Solid Waste Management for the entire project area covering labour colonies, canteens & other offices etc.,	Not complied.  No proper action plan. no solid waste processing facilities.
10	The PIP shall submit action plan for treatment of domestic waste water generated from labour colonies, canteens & other offices etc.,	Not complied.  No specific proposal is received so far.
11	The PIP shall impart following measures to 9 No. of stone crushers existing in the project premises:  a) Wetting of premises of stone crushers, roads to avoid dust emissions due to vehicular movement. b) Provide cladding to primary crushers, secondary crushers, screens, dust tank etc., c) Wind breaking walls around crushers to control dust emissions.	Partially complied.  Except wetting, no concrete measures like cladding, wind breaking walls etc. are provided.  Not complied.  Not complied.
12	The PIP shall install Ambient Air Quality Monitoring stations at BC colony, Chandranna colony, Labour colony and project office and shall submit reports to Regional Office, Eluru and MoEF regularly.	Partially complied.  NEERI has conducted Ambient Air Quality Monitoring in February and March 2020 only. But reports are yet to be submitted. Presently NEERI has been conducting field tests from 16.  (Interim report for the month of February,2020)
13	Drilling operations should be carried out Using the machines equipped with dust extraction system only.	Complied.
14	The stone crushers shall be provided with air pollution control systems as per central pollution control board (CPCB) guidelines and shall operate only with valid consent of APPCB.	Not complied.  About 9 crushers are existing but Without cladding and dust containment measures and also without having CFO of the

		Board.
15	Avenue plantation and green belt shall be developed in project area and surroundings as per the conditions stipulated.	Not complied.
16	Internal Monitoring team (Environment Cell) shall be constituted to monitor issues pertaining to environment and pollution and for ensuring implementation of the conditions specified by the MoEF&CC and A.P.Pollution Control Board.	Not complied. No exclusive Environmental monitoring cell is formed.

**WHEREAS** vide reference 7<sup>th</sup> cited, this office was instructed to issue show cause notice to Polavaram Irrigation Project for non-compliance of the Board directions.

*In view of the above, you are directed to show cause as why action should not be initiated against your industry under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 for non compliance of Board directions.”*

6. Further, extract from direction dated 08.01.2021 is as follows:-

*“The Board hereby issues following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:*

1. *The stone crushers shall be provided with air pollution control systems as per Central Pollution Control Board (CPCB) guidelines and shall operate only with valid consent of APPCB.*
2. *The PIP shall impart following measures to 9 no. of stone crushers existing in the project premises immediately:*
  - a. *Wetting of premises of stone crushers, roads to avoid dust emissions due to vehicular movement.*
  - b. *Shall Provide cladding to primary crushers, secondary crushers, screens, dust tank etc.,*
  - c. *Shall provide Wind breaking walls around crushers to control dust emissions*
3. *The PIP authority shall submit action taken report on proper disposal of muck every /5 days as recommended by the Joint Committee.*

4. *The disturbed portion of the sloping works at the BC colony shall be strengthened with proper heights and slopes along with vegetative cover.*
5. *The project authority to relook at the utilization of 87 acres acquired adjacent to the existing dumping site. (Moolkalanka dump site).*
6. *As committed by the Project authority, dumping of mucks shall not be done near BC colony area and Reserve forest area and Eco Sensitive Zones.*
7. *The recommendations of IIT Delhi regarding permanent protective measures on the sliding of embankments shall be duly followed and progress shall be reported.*
8. *The PIP during the earth work excavation shall take Adequate dust suppression measures like providing water spraying shall be carried out till good vegetative cover is attained. Similarly, water spraying shall be arranged regularly for wetting the approach roads/ village roads etc at project areas and nearby villages, for control of dust emissions due to vehicular movement and shall maintain records and submit reports. The frequency of wetting of roads shall be increased depending on the weather conditions, so as to avoid fugitive dust emission during vehicular movement.*
9. *The PIP shall install Ambient Air Quality Monitoring stations at B. C colony, Chandranna Colony, Labour colony and Project Office and shall submit reports to Regional Office, Eluru and MoEF regularly.*
10. *Drilling operations should be carried out using the machines equipped with dust extraction systems only.*
11. *Avenue plantation and green belt shall be developed in project area and surroundings as per the conditions stipulated.*
12. *Internal monitoring team (Environment Cell) shall be constituted to monitor issues pertaining to environment and pollution and for ensuring implementation of the conditions specified by the MoEF and A.P. Pollution Control Board.”*

7. We may now refer to the action taken report filed on behalf of the State of Andhra Pradesh which mentions the visit of the joint Committee to the project on 22.01.2020 and action taken report of the Department of Water Resources, Government of Andhra Pradesh. There is further reference to the report of the CSIR/NEERI on the subject of ambient air quality and water quality. Particular reference has been made during the hearing to the issue of restoration of the roads after development of the cracks, which issue remains unattended. The relevant extract from the report is as follows:-

SI.	Recommendations of the Committee during Polavaram site visit on 11-12-2018	Observations/Remarks of the Committee on 22-01-2020	Further Action taken by Water Resources Department as on 02.01.2021
8	<p>The Committee has verified the restoration of roads after development of cracks as reported in the project approach road during the last monsoon season. The report obtained from Central Design Organization, Vijayawada, AP is annexed as Annexure —D</p>	<p>It is reported by the Project Authority that the problem of sliding of Right side bank of spill channel was studied by Prof Ayothiraman of IIT, Delhi and the report furnished by him for providing 35m depth of stone columns was Discussed in the 11<sup>th</sup> DDRP meeting. The Agency expressed its inability to construct Stone columns to a depth of 35m as Recommended by IIT, Delhi and proposed alternative structures to Earthen Embankment. Various alternatives were discussed by the members of the panel and it was decided that the agency shall submit the alternative ground improvement technique or any suitable option in consultation with, IIT Delhi and CSMRS Prof Ramana I.I.T, Delhi and Mrs. R.Chitra, CSMRS, Delhi have been addressed to furnish suitable option for arresting slipping of banks and they are planned to inspect the site after dewatering of Spill channel. The dewatering of spill channel was started from 16.12.2019 by installing 28 pumps of total capacity about 4000 HP and will be completed by Dt. 14.02.2020. Necessary protective measures will be taken up as per their suggestions.</p>	<p>Prof Ramana I.I.T, Delhi and Dr. R.Chitra, Scientist "E", CSMRS, Delhi were addressed to inspect the site and to furnish suitable option for arresting slipping of banks. Dr. R.Chitra, Scientist "E", CSMRS, Delhi has inspected the site on 18<sup>th</sup> and 19<sup>th</sup> of Febraury,2020.</p> <p>As suggested in the DDRP meeting, the final report on Stability assessment of right bank along with recommended ground improvement measures as carried out by IIT, Delhi was submitted to CWC, New Delhi for According approval by the Chief Engineer, PIP vide Lr.No.1733, dated 19.12.2020 (Annexure-5). Based on the recommendations of the CWC, New Delhi, necessary design and drawings will be submitted for according approval. Based on the approved drawings, necessary protective measures/works will be taken up. The progress will be updated from time to time.</p>

8. We have heard learned Counsel for the parties. Main contention on behalf of the applicant is that while the EC was granted in 2005 and

revised in 2009 but the project was expanded in the year 2016 when further land was acquired, without taking additional precautions to utilize the adverse impact of additional activities. There is adverse impact of coffer dams on upstream areas and huge dumping of mucks has taken place without proper environmental management plan.

9. We find that the issue needs to be addressed by preparing an appropriate action plan by a Committee with relevant Experts and headed by a former Judge. Accordingly, we constitute a six Member Committee to be headed by Justice B. Seshasayana Reddy, former Judge of the High Court of Andhra Pradesh and with nominees of the MoEF&CC, Central Pollution Control Board, Central Soil and Water Conservation Research Institute, Dehradun, IIT, Hyderabad and IIT, Delhi

10. The Committee will visit the site at least once and conduct public hearing, if necessary. Except for such visit, it will be free to conduct proceedings online. The Committee will be at liberty to take the assistance of any other Experts/Organization.

11. The Committee will

- a) compile information about the extent of generation and disposal of muck at the designated dumping sites and safety measures being adopted for the stability of the dumping sites.
- b) assess the damage to the Environment and remedial action.
- c) consider the question whether compensation for acquisition of land remains to be paid.
- d) get muck audit in respect of the project conducted.
- e) to deal with any other associated issue.

12. The Committee may commence its functioning as far as possible within two weeks. The nodal agency will be the CPCB and the State PCB

for coordination and compliance. The State PCB and the District Magistrate concerned will provide logistic support. The State PCB will bear the requisite expenses for functioning of the Committee, in the first instance. Honorarium of the Chairman of the Committee and non-official members may be determined by the Chairman, State PCB in consultation with the Chairman of the Committee. The Andhra State PCB will also pay a sum of Rs. 1 Lakh to the applicant to meet the litigation cost.

13. The Committee may give its report as far as possible within three months to the Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 09.08.2021.

A copy of this order be forwarded to the Members of the Expert Committee, the CPCB and the State PCB by e-mail for compliance.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 23, 2021  
Original Application No. 857/2018  
SN

**APPENDIX – I to the order dated 23.02.2021 in OA 857/2018**

**Annexure-I**

**Action taken Report on Observations of the 4 Member Joint Committee on 31-08-2019**

<b>SI. No.</b>	<b>Recommendations of the Committee during Polavaram site visit on 11.12.2018</b>	<b>Remarks/Observation of the 4 Member Joint Committee on 24.07.2019</b>	<b>Remarks/Observation of the 4 Member Joint Committee on 22.01.2020</b>	<b>Present Status</b>
1	Observed disposal of muck Without proper height, leveling and gradient	The project authority failed to Submit any action taken report every 15 days as suggested by the four member joint committee during 25.04.2019. However, it is reported that the excavation work has been stopped due to monsoon.	<p>It is reported that contract of main dam package work was terminated and pre-closed during August, 2019. Fresh tenders were called for and balance works were awarded to the new agency vide agreement No.01/2019 20, dt.08.11.2019.</p> <p>The PIP has informed that they will ensure.</p> <ul style="list-style-type: none"> <li>• Work to maintain proper slopes of existing muck dumps will be started immediately and will be completed within one month.</li> <li>• After resumption of works by the new contractor, muck will be disposed maintaining the proper slopes as suggested by the Committee.</li> </ul>	<p>Slopes of existing muck dumps opposite of B.C. Colony were taken up and completed in March, 2020.</p> <p>But during recent heavy floods in October, 2020, some portion of sloping works got disturbed and need to be taken up gain.</p> <p>800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020.</p> <p>Photo graphs are enclosed.</p> <p>Further, dumping of muck has not taken place at dumping yard near B.O Colony. During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.</p>

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2	No vegetation / greenbelt Have been made on the Dumps to stabilize and to prevent air pollution	The Committee inspected BC Colony area. No major plantation activity noticed for a length of 1200 mts. Stretch along kademma drain. It was informed by Project Authority that they have planted about 400 Plants during the period. Photographs of plantation enclosed. However, in the meeting the Project Authority informed that the Comprehensive plantation programme at a cost of Rs.2.74 Cr. is in pipeline which is to be taken up after receipt of orders of the government.	The Government of Andhra Pradesh issued GO. RT No. 35, dated 21.01.2020 giving administrative sanction for Rs. 306.5 Lakhs for "Rising of plantation and 3-year maintenance at Mulalanka dump yard. Tendering process is yet to be started by the PIP. After completion of tendering process and award of work, plantation will be started. GO Copy Annexed (Annexure-A).  The government has also sanctioned an amount of Rs. 84.45 Lakhs for carrying out "Ambient Air Quality Monitoring and water quality tests etc.". The work order in this regard addressed to CSIR, NEERI, Hyderabad dt.20.01.2020 is attached as (Annexure — <b>B</b> )	The Superintending Engineer has issued Work order for raising of plantation in Mulalanka dump yard to the divisional forest officer, Eluru vide Work Order No.SE/PIPHW/OT1/AEE1/EIA Vol.12/01/2020-21 dt 10.09.2020. Copy of the work order is enclosed (Annexure - C)  800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020
3	The Project Authority may re-look at the utilization of 87 Acres acquired adjacent to the existing dumping site (Moolalanka dump site)	The committee observed that no dumping activity is happening in the 87 Acres of additional area of Moolalanka lands. The Committee opines that the Project Authority shall put up a proposal to the Government for the withdrawal of acquired land since, as per the revised plan there is no such requirement. The Project Authority is yet to initiate follow up action in this regard.	During the earlier inspections, the project authorities were repeatedly informing the Committees that the land in question is in the final state of award, and same was informed in their ATRs. During the review meeting on 22.01.2020, the Revenue Divisional Officer, Jamgareddugidem, West Godavari District has informed to the Committee that the 87 acres in question was acquired by GoAP vide order dt.18.02.2018  However, the land area mentioned in the award order was 85.35 acres. The Committee is of the opinion that since the land is used presently for agriculture by the farmers the Project Authority should avoid utilizing the land for ' dumping or for any non-agriculture purpose.	Presently, paddy cultivation is going on in the 87 acres of land adjacent to the existing dumping site. PIP informed that decision is not yet taken on returning the unutilized land, if any, out of the 87 Acs which is earlier proposed for dumping.  Photographs are enclosed.

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4	<p>The Project Authority shall immediately prepare an Action plan regarding feasibility of utilizing the excavated material within the Project area and the feasibility of using the land already demarcated near the "0" point</p>	<p>The progress and quantity of reutilization of muck as suggested in the previous meeting is not submitted by the Project Authority</p>	<p>During the review, the PIP has informed that</p> <ul style="list-style-type: none"> <li>• The balance works were entrusted to the New Agency on dt.08.11.2019. The new agency has started Spillway concrete works and dewatering of Spill channel initially and soon will start other works.</li> <li>• A total quantity of 130 Lakh Cum of Rock muck dumps are available at site on right side and further about 17.2 Lakh Cum of useful rock muck will come from excavation 902 Hill and about 60 lakhCum will come from excavation' at power house foundations making the total rock muck available to the tuna of about 207.2 lakh cum.</li> <li>• So far 41.49 Lakh cum of rock muck has been utilized in partially executed Upstream and Downstream Cofferdams. Further 207 lakh cum of rock muck will be required for the construction of balance cofferdams, ECRF dam in gap-II, upstream left side guide bund of Approach Channel and for the river protection works. The total rock muck will be utilized in the above works from February, 2020 to December,2021. The Government land demarked near the zero point cannot be utilized for dumping as the excavated muck has to be transported through Polavaram village. The land will be utilized for the future needs of the project appropriately</li> </ul>	<p>Not submitting specific reutilisation muck on regular basis. During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency. No Dumping is observed at zero point. As informed by PIP that 207 Lakh Cu.m. of rock muck will be required for the construction of i) balance cofferdams, ii) ECRF dam in gap-II, iii) upstream left side guide bund of Approach Channel and iv) for the river protection works. The total rock muck will be utilized in the above works.</p>
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5	Project Authority made the Commitment and assured before the Committee that Henceforth ie., 11-12-2018 onwards dumping of mucks will not be done near the BC colony area.	The project Authority shall continue to abide by their commitment.	The Project Authority shall continue to abide by their commitment	Complied. Further dumping of muck has not taken place at dumping yard near B.0 Colony.
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6	<p>The project authority shall regularly carry out air quality monitoring in line with National Ambient Air Quality Monitoring Programme and submit reports to MOEF &amp; CC/APPCB.</p>	<p>No comprehensive AAQM has Implemented by the project authority. However M/s. NEERI, Hyderabad was engaged for May 2019 and M/s Envi Tech Pvt Ltd for June 2019 for monitoring AAQM at 5 places including BC colony. Photographs and analysis reports Enclosed (Copy enclosed as Annexure —C). The committee Examined the reports submitted And found that PM<sub>10</sub> and PM<sub>2.5</sub> exceeded at four places out of five places monitored in May 2019. To get conclusive evidence, a comprehensive AAQM is required.</p>	<p>The Ambient Air Quality Management (AAQM) has been conducted in five places in May, June and July of 2019 and on 18.01.2020. The study reports of May, June &amp; July have already been Submitted and the latest reports are also submitted to APPCB and Polavaram Project Authority on dt.21.01.2020.</p> <p>The GoAP have accorded administrative sanction vide G.O.RT.No.35, dt.21.01.2020 for rs.406.21 Lakhs for the Estimate for carrying out the Air Quality Monitoring water quality tests by M/s. NEERI Hyderabad for rs.84.45 lakhs plus GST and plantation including providing Tree guards, watering and maintenance for 3 years at Mulalanka dump yard for Rs.306.50 lakhs.</p> <p>The work order was placed on M/s. NEERI, Hyderabad vide work order No.SE/PIPHMOTVAEEVEIANo1.11/01/2019- 20, Dt.20.01.2020 for carrying out the AAQM and water quality studies for one year Hence, the Reports prepared by NEERI, Hyderabad, by Collecting data of Air environment, Noise nvironment, Ground water and surface water environment and soil environment on line with National Ambient Air Quality Monitoring Programme will be submitted to APPCB &amp; MoEF regularly as suggested by the Committee</p>	<p>The NEERI has submitted interim report in the month December, 2020. Based on the primary data collected during the study period, following conclusions are drawn by the NEERI in the report:</p> <ul style="list-style-type: none"> <li>• The ambient air quality at all locations in the study area are found to be within National Ambient Air Quality Standards (NAAQS) w.r.to gaeous pollutants (SO<sub>2</sub>) NO<sub>2</sub>, O<sub>3</sub>, CO, NH<sub>3</sub> and C<sub>6</sub>H<sub>6</sub>). The higher values of particulate matter (PM<sub>10</sub> and PM<sub>2.5</sub> in termsof maximum concentrations in the study area may be due to the vehicular movement and unpaved roads.</li> <li>• In the villages and residential colonies surrounding the Polavaram project, it is observed that the daytime noise levels vary between 50.2-52.9 dB(A), 50.1-54.5 dB(A) &amp; 51.6-53.8 dB(A) and night time noise levels vary between 43.1-45.0 dB(A), 42.8-44.8 dB(A) &amp; 40.8-44.0 dB(A) during February, March and November 2020, respectively. The noise levels are compared with CPCB limits for residential areas. The noise levels are observed to be within the CPCB standards for residential areas.</li> <li>• The observed Leq values of day time noise levels during February, March and November 2020 respectively are varying between 64.2-70.2 dB(A), 62.6-66.6 dB(A) and 59.4-68.6 dB(A). The night time noise levels are within the range of 52.2-67.9 dB(A), 53.6-60.9 dB(A) and 50.7-60.7 dB(A), respectively, during February, March and November 2020 near the construction activities of Polavaram project. It is observed that daytime and night time noise levels are exceeding the CPCB limits for commercial zone at most of the sites. These higher noise levels are attributed to operation of DG sets, Excavators, Cranes, Crushers, movement of Trucks, vehicles, and concrete mixers etc. in connection with ongoing construction activities of Polavaram.</li> </ul>
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				<ul style="list-style-type: none"> <li>• The observed Leq values of day time noise levels during February, March and November 2020 respectively are varying between 64.2-70.2 dB(A), 62.6-66.6 dB(A) and 59.4-68.6 dB(A). The night time noise levels are within the range of 52.2-67.9 dB(A), 53.6-60.9 dB(A) and 50.7-60.7 dB(A), respectively, during February, March and November 2020 near the construction activities of Polavaram project. It is observed that daytime and night time noise levels are exceeding the CPCB limits for commercial zone at most of the sites. These higher noise levels are attributed to operation of DG sets, Excavators, Cranes, Crushers, movement of Trucks, vehicles, and concrete mixers etc. in connection with ongoing construction activities of Polavaram.</li> <li>• The groundwater quality at most of the sampling locations for various parameters was well within the permissible limit of BIS except for TDS, calcium hardness, nitrate.</li> <li>• Iron and Manganese concentrations at some locations in groundwater were observed to be more than permissible limit of the BIS which may be attributed to the dominant Rocks</li> <li>• The river water quality showed values within the range. Phytoplankton and zooplankton showed significant diversity in the study area</li> <li>• Soil texture in the study area varies from loamy sand, sandy clay loam, clay and sand, whereas, loamy sand and sandy clay loam are the prominent textural class</li> </ul> <p><b>Future Work:</b></p> <ul style="list-style-type: none"> <li>• The sampling work for all the components are per the schedule will be carried out.</li> <li>• Analysis of the samples for various environmental components will be continued</li> </ul> <p>A copy of the NEERI, December, 2020 report is enclosed for kind information <b>(Annexure D)</b></p>
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7	Strengthening of dump sites with proper heights and slopes along with vegetative cover may be planned immediately in consultation with technical experts	Progress as suggested in Point No.2 may be compiled	Progress as suggested in Point No.2 may be complied.	<p>Slopes of existing muck dumps opposite of B.C. Colony were taken up and completed in March, 2020.</p> <p>But during recent heavy floods in October, 2020, some portion of sloping works got disturbed and need to be taken up gain</p> <p>800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020. Photo graphs are enclosed.</p> <p>Further dumping of muck has not taken place at dumping yard near B.O Colony. During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.</p> <p>The Superintending Engineer has issued work order for raising of plantation in Mulalanka dump yard to the divisional forest officer, Eluru vide Work Order No.SE/PIPHW/OT1/AEE1/EIA Vol.12/ 01/ 2020-21 dt 10.09.2020 (Annexure C).</p>
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8	<p>The Committee has verified the restoration of roads after development of cracks as reported in the project approach road during the last monsoon season. The report obtained from Cental Design Organization, Vijaywada, A.P</p>	<p>As informed, report from IIT Delhi is still awaited on the permanent protective measures on the sliding of embankments. Opinion of experts may be followed.</p>	<p>It is reported by the project authority that the problem of sliding of right sided bank of spill channel was studied by Prof. Ayothiramam of IIT, Delhi and the report furnished by him for providing 35 m depth of stone columns was discussed in the 11<sup>th</sup> DDRP meeting. The agency expressed its inability to construct stone columns to a depth of 35m as recommended by IT, Delhi and proposed alternative structures to Earthen Emabankment Various alternatives were discussed by the members of the panel and it was decided that the agency shall submit the alternative ground improvement technique or any suitable option in consultation with III Delhi and CSMRS. Prof Ramana IIT,, Delhi and Mrs. R.Chitra, CSMRS, Delhi have been addressed to furnish suitable option for arresting slipping of banks and they are planned to inspect the site After dewatering of Spill channel. The dewatering of spill channel was started from 16.12.2019 by installing 28 pumps of total capacity about 4000 HP and will be completed. By dt.14.02.2020. Necessary protective measures will be taken up as per their suggestions</p>	<p>Recommendations are not yet finalized.</p>
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9	<p>Adequate dust suppression Measures like providing Water spraying may be arranged till good vegetative Cover attained. Similarly, Water spraying may be Arranged for wetting the Approach roads/village Roads etc. at the project areas and nearby villages</p>	<p>It is reported that being the monsoon season, the wetting of roads/ village roads are temporarily suspended. About 5 tankers are engaged as emergency measure in this regard.</p>	<p>During inspection the committee has observed the spraying of water on approach road to suppress the dust. The PIP further informed that after resumption of earth work the number of tankers engaged will be increased according to the requirement as suggested by the committee</p>	<p>About 5 tankers are engaged for wetting of roads/ village roads</p>
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**APPENDIX – II to the order dated 23.02.2021 in OA 857/2018**

**Annexure - II**

**ACTION TAKEN REPORT ON THE TF DIRECTIONS DT. 03.11.2019 ISSUED BY APPCB IN O.A.No.857 OF 2018 IN THE HON'BLE NATIONAL GREEN TRIBUNAL**

<b>SI. No.</b>	<b>Direction</b>	<b>Compliance submitted by Polavaram Irrigation Project</b>	<b>Compliance observed by APPCB</b>
1	The PIP authority shall submit action taken report on proper disposal of muck every 15 days as recommended by the Joint committee	PIP authorities have been submitting Action taken reports on proper disposal of muck every 15days as recommended by the Joint Committee.	Complied. The Project Authorities have submitted the ATR on disposal of muck every fifteen days up to November, 2020.
2.	Thedumpsites shall be strengthened with proper heights and slopes along with vegetative cover immediately with Technical experts.	<p>i. As per the suggestion of the Forest Authorities, StyloHameta Grass seeds were sprinkled over the slopes for growing vegetative cover for stabilization of slopes opposite of BC colony.</p> <p>ii. As promised to the committee, the works to maintain proper slopes of existing muck dumps were taken up and completed up to opposite of B.C. Colony.</p> <p>iii. As per the suggestion made and with the help of Forest authorities, 800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020.</p>	<p>Partially complied. Slopes of existing muck dumps opposite of B.C. Colony were taken up and completed in March, 2020.</p> <p>But during recent heavy floods in October,2020, some portion of sloping works got disturbed and need to be taken up gain.</p> <p>800 bamboo tree saplings have been planted over the slopes for stabilisation in September, 2020. Photo graphs are enclosed.</p> <p>Further dumping of muck has not taken place at dumping yard near B.C. Colony.</p> <p>During the last working season in 2019-20, the excavated earth has been utilized for formation of internal ring bund, as a part of working arrangement by the agency.</p>

**APPENDIX – II to the order dated 23.02.2021 in OA 857/2018**

3.	The Project Authority may re-look at the utilization of 87 Acres acquired adjacent to the existing dumping site (Moolalanka dump site)	Presently, the land is under the possession of Land owners only and they have been cultivating the lands. As reported earlier, after finalization of balance drawings of Pilot channel and Spill channel right side slope, exact quantities can be finalized and a decision can be taken on returning the unutilized land if any, out of the 85.35Acs proposed land for dumping.	Partially complied.  Presently, paddy cultivation is going on in the 87 acres of land adjacent to the existing dumping site.  PIP informed that decision is not yet taken on returning the unutilized land if any, out of the 87 Acs which is earlier proposed for dumping.  Photographs are enclosed.
4.	The Project Authority shall submit report every month on progress achieved and quantity of reutilization of muck. The feasibility of using the land already demarcated near the 0 point shall be furnished.	Through Action Taken reports, every month/fort night, progress achieved and quantity of reutilisation muck are being submitted regularly.  During the last working season in 2019-20 , the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.  As reported earlier, the Government land demarked near the 0 point will be utilised for the future needs of the project appropriately.	Partially complied.  Not submitting specific reutilisation muck on regular baiss.  During the last working season in 2019-20, the excavated earth has been utilised for formation of internal ring bund, as a part of working arrangement by the agency.  No Dumping is observed at zero point.  As informed by PIP that 207 Lakh Cu.M. of rock muck will be required for the construction of i) balance cofferdams, ii) ECRF dam in gap-II, iii) upstream left side guide bund of Approach Channel and iv) for the river protection works. The total rock muck will be utilized in the above works.
5.	As committed by the Project Authority, dumping of mucks shall not be done near the B.C.Colony area and Reserve forest area and Eco sensitive Zones.	As committed and as submitted earlier, dumping of muck near B.C.Colony has been stopped completely.	Complied.  Further dumping of muck has not taken place at dumping yard near B.0 Colony

**APPENDIX – II to the order dated 23.02.2021 in OA 857/2018**

6.	The PIP shall engage MoEF recognized/Reputed environmental agencies for conducting Ambient Air Quality Monitoring, Water quality monitoring etc., regularly and submit Environment compliance reports to MoEF/APPCB.	Work order was issued to NEERI, Hyderabad which is a central government agency, on 21.01.2020 for conducting "Ambient Air Quality Monitoring and Water quality tests etc." regularly for one year, for Rs.84.45 lakhs.  NEERI, Hyderabad has been conducting the tests regularly and Environment compliance reports will be submitted to MoEF/APPCB soon.	A copy of the NEERI, December, 2020 report is enclosed for kind information <b>(Annexure - D)</b> .
7.	The recommendations of IIT Delhi regarding permanent protective measures on the sliding of embankments shall be duly followed and progress shall be reported.	The recommendations are not yet finalized but, as suggested the recommendations will be followed	Not complied.  Not yet finalized the recommendations of IIT delhi.
8.	Adequate dust suppression measures like providing water spraying shall be carried out till good vegetative cover is attained. Similarly, water spraying shall be arranged regularly for wetting the approach roads/village roads etc at project areas and nearby villages, for control of dust emissions due to vehicular movement and shall maintain records and submit reports. The frequency of wetting of roads shall be increased depending on the weather conditions, so as to avoid fugitive dust emission during vehicular movement.	Presently earth wok excavation has not yet started due to stagnation of water in the spill channel. After dewatering, the earth work excavation will be resumed. The details will be informed.  As per the present conditions, five water tankers have been engaged for spraying water on the approach roads to suppress the dust. As and when required more no of tankers will be used for suppression of dust in the project area/nearby villages.	About 5 tankers are engaged for wetting of roads/village roads.  Frequency needs to be increased.
9.	The PIP shall submit action plan for Solid Waste Management for the entire project area covering labour colonies, canteens & other offices etc.,	Two bins i.e. one for disposal of dry solid waste and another for disposal of wet solid waste were provided at Labour colonies, canteens, offices etc., Both the solid wastes have been handed over to the local authorities for recycling.	Not complied.  No proper action plan. No solid waste processing facilities.

**APPENDIX – II to the order dated 23.02.2021 in OA 857/2018**

10.	The PIP shall submit action plan for treatment of domestic waste water generated from labour colonies, canteens & other offices etc.,	It is planned to treat Domestic waste water at colonies by decentralized waste water treatment plant i.e., by passing through 1. Settler, 2. Anaerobic baffled reactor and 3. Planted gravel filter bed.	Not complied. No specific proposal is received so far.
11.	The PIP shall impart following measures to 9 No. of stone crushers existing in the project premises: a) Wetting of premises of stone crushers, roads to avoid dust emissions due to vehicular movement. b) Provide cladding to primary crushers, secondary crushers, screens, dust tank etc., c) Wind breaking walls around crushers to control dust emissions.	a) Wetting is being done daily at the premises of stone crushers and on the approach roads using sprinkler type water tankers.  b) To be provided  c) To be provided	Partially complied.  Except wetting, no concrete measures like cladding, wind breaking walls etc. are provided. The Board issued a Show Cause Notice dt. 15.12.2020 to the Chief Engineer, Polavaram Irrigation Project for non-compliance of directions issued by the Board <b>Annexure - III</b> ).  <b>Not</b> complied.  Not complied.
12.	The PIP shall install Ambient Air Quality Monitoring stations at BC colony, Chandranna colony, Labour colony and project office and shall submit reports to Regional Office, Eluru and MoEF regularly.	NEERI, Hyderabad has been conducting the Ambient Air Quality tests by installing the equipment at i) BC colony, ii) project site near Check post, iii) CWC office premises iv) Irrigation quarters and v) Purushothapatnam village. Due to COVID-19 and prevailing lockdown conditions and also as per the Government orders, the field work was not carried out in the months of April, May, 2020. Due to heavy rains in this area the tests have not been done during September and October 2020. Now NEERI, Hyderabad began conducting field tests from 16 <sup>u</sup> November, 2020 and the reports will be submitted soon.	A copy of the NEERI, December, 2020 report is enclosed for kind information ( <b>Annexure D</b> ).
13.	Drilling operations should be carried out using the machines equipped with dust extraction system only.	Complied with the suggestions made. Drilling operations have been done using the machinery equipped with dust extractions systems as directed by the committee.	Complied.

**APPENDIX – II to the order dated 23.02.2021 in OA 857/2018**

14.	The stone crushers shall be provided with air pollution control systems as per central pollution control board (CPCB) guidelines and shall operate only with valid consent of APPCB.	Stone crushers are being operated as per the guidelines of central pollution control board with valid consent of APPCB by taking precautionary measures of wetting the approach roads and premises frequently by the water tankers.	Not complied.  About 9 crushers are existing but without cladding and dust containment measures and also without having CFO of the Board.  The Board issued a Show Cause Notice dt.15.12.2020 to the Chief Engineer, Polavaram Irrigation Project for non-compliance of directions issued by the Board ( <b>Annexure - III</b> ).
15.	Avenue plantation and green belt shall be developed in project area and surroundings as per the conditions stipulated.	The Government of Andhra Pradesh have accorded administrative sanction vide G.O.RT.No.35 dt.21.01.2020 (Annexure No.2) for Rs 306.5 Lakhs for "Raising of plantation and 3-year maintenance at Mulalanka dump yard". The Chief Engineer, PIPHW has accorded Technical sanction to the estimate vide proceedings no. CE/PIP1-1W/DCE/OT-1/AEE-2/126SE Dated 21.01.2020. The Superintending Engineer, PIPHW Circle, Dowlaiswaram has addressed the Principal Chief conservator of Forests (HoFF), Andhra Pradesh, to issue necessary orders to the concerned Divisional Forest Officer (DFO) to take up the plantation at Mulalanka dump yard, Polavaram.	Not complied.
16.	Internal Monitoring team (Environment Cell) shall be constituted to monitor issues pertaining to environment and pollution and for ensuring implementation of the conditions specified by the MoEF and A.P. Pollution Control Board.	A multi disciplinary committee with Superintending Engineer as the Convenor and Officials from State Forest department, Principal Scientist, Horticultural research station, Ambajipeta; Principal Scientist, Horticultural research station ,Kovur, Head of Department of Zoology, Nannayya university, Rajahmundry and Engineers of polavaram Irrigation project as members, is looking after implementation of the environmental issues along with other things .The committee has been submitting the reports on Environment and& Forest to MoEF regularly.	Not complied.  No exclusive Environmental monitoring cell is formed.

Roc.No.220/R&amp;R/2021

Revenue Divisional Office,  
Jangareddigudem, Dt: 22.03.2021.From:  
Smt Y.V.Prasanna Lakshmi M.A.,B.Ed.,  
Revenue Divisional Officer,  
Jangareddigudem.To:  
The Environmental Engineer, APPCB,  
West Godavari,  
Eluru.

Sir,

Sub:- NGT - PIP - R&R -West Godavari District- Jangareddigudem Division -  
Visit of Committee headed by Hon' ble Justice B.Seshasayana Reddy,  
former judge, A.P, High Court in the matter of OA.NO. 857/2018 filed in  
NGT by Sri.Pentapati Pullarao on Dt.30.03.2021 and Dt.31.03.2021 -  
Certain Questionnaire suggested by the committee - Information called  
for submitted in Questioner format - Reg.

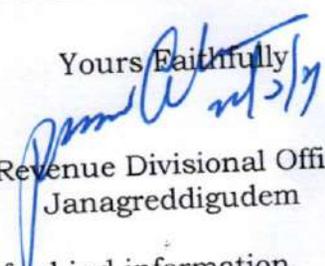
Ref:- 1.File No. 1226/2021/APBCB, Dt.18.03.2021 of APBCB, Regional  
Office, Eluru.

\* \* \* \*

I, invite kind attention to the reference cited wherein the District Collector,  
West Godavari District, ELuru while enclosing a copy of Questioner have requested to  
furnish the information in the prescribed format to the Environmental Engineer,  
APPCB, Eluru duly marking a copy to the District Collector, West Godavari, Eluru. In  
this matter I submit that as verified from the questioner point No.23 and 24 are related  
to Jangareddigudem Division. In view of the above, I here under furnish the  
information for the points 23 and 24 in prescribed format for taking further action in  
the matter.

S.No	Item	Description	Remarks
23	Proposed Rehabilitation and Restoration plan for area (Ac. 203.74 Cts used for Muck disposal).	There are no Displaced Families in Acquisition of Ac.203.74 Cts.	
24	Details of Land Acquisition with Land Owners Names, Survey numbers, Crop Grown before Acquisition and Compensation Paid.	Paddy, Green Gram, Black Gram, Maize, Tamato, Brinjal, Ladies Finger, Guava and Cashew Crops were Grown before Acquisition of Ac.203.74 Cts and Ac.83.45 Cts. Details of Name of the Land Owners along Survey Numbers, extent and Compensation Paid is appended.	

Yours Faithfully


  
Revenue Divisional Officer  
Janagareddigudem

Encls: As above


  
Copy submitted to District Collector, West Godavari, Eluru for kind information.

**FORM 1X**

[See rule-26 read with section 23 & 30 of the Act (30 of 2013)]

Land Acquisition Award

Land Acquisition case No:

1. Name of the Project

2. Number and date of declaration under which the land is to be acquired

3. Situation and extent of the land in acres, the number of field plots on the survey map, the village in which situated with the number of mile

4. Description of the land, i.e., whether fallow, cultivate, homestead, etc. If cultivated, how cultivated?

08/06/2016

Polavaram Irrigation Project

West Godavari Collector Roc.No E-26869/2015/(R&R), Dt 28/04/2015

Ac.204.64 Cts in Rs No.346/1, 346/2, 346/3 etc of Polavaram Village of Polavaram Mandal

Ac.204.64 Cts in Rs No.346/1, 346/2, 346/3 etc of Polavaram Village of Polavaram Mandal is classified as Govt Dry Cultivated with paddy, Standing Mango Trees with rain fed and bore water etc.,

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.				Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6(c) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6(c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6(c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.		
	Name of persons interested in the land and the nature of their respective interests.	Nature of Interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired [5(c)X6(a)] [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree(forest)	Trees(Horticulture)	Houses							Other immovable things	Total
	5(a)	5(b)	5(c)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
1	Boragam Buchamma W/o.Somayya	Owner	346/1	Dry	0.56	592776	331955	414943	Nil	As per Sec.26 and 1st schedule of New Act.	5512	0	0	0	5512	0	16780	0	420455	857690	0
					TOTAL																
2	Kotam Pedavee rayamma W/o.Raju	Owner	346/1	Dry	0.56	592776	331955	414943	Nil	As per Sec.26 and 1st schedule of New Act.	5512	0	0	0	5512	0	16780	0	420455	857690	0
					TOTAL																
3	Madakam Kannayya, S/o.Kannayya	Owner	346/2	Dry	0.70	592776	414943	518679	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	20975	0	518679	1058333	0
					TOTAL																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
1	346/1	0.56							
	<b>TOTAL</b>	0.56							
2	346/1	0.56							
	<b>TOTAL</b>	0.56							
3	346/2	0.70							
	<b>TOTAL</b>	0.70							

63

  
**Revenue Divisional Officer**  
**Jangareddigudem.**

*Handwritten initials and date:*  
 16/6/16  
 SA

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.				Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.		
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) (In Rs)	Market value for the land acquired (5(e)X6(a))(In Rs)			Amount after Multiply with Col 6(b) (In Rs)	Tree(forest)	Tress(Horticulture)	Houses							Other immovable things	Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
4	Madakam Veeraswamy, S/o.Veeraswamy	Owner	346/3	Dry	0.125	592776	74097	92621	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	3745	0	92621	188988	0
			TOTAL		0.125																
5	Madakam Siramayya S/o.Raju	Owner	346/3	Dry	0.125	592776	74097	92621	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	3745	0	92621	188988	0
			TOTAL		0.125																
6	Unknown	Owner	346/3 644/3 660/2A 661/1	Dry	0.25 1.15 0.46 1.92	592776	2240693	2800867	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	113262	0	2800867	5714996	0
			Total		3.78																
7	Pentapati Lakshmanaswamy, S/o.Gangaraju	Owner	346/4A	Dry	0.81	592776	480149	600186	Nil	As per Sec.26 and 1st schedule of New Act.	2856	0	0	0	2856	0	24271	0	603042	1230354	0
			TOTAL		0.81																
8	Meesala Achhayamma W/o.Appalaswamy	Owner	346/4B	Dry	1.11	592776	657981	822477	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	33260	0	822477	1678213	0
			TOTAL		1.11																

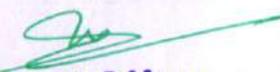
Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
4	346/3	0.125							
	<b>TOTAL</b>	0.125							
5	346/3	0.125							
	<b>TOTAL</b>	0.125							
6	346/3	0.25							
	644/3	1.15							
	660/2A	0.46							
	661/1	1.92							
<b>TOTAL</b>	3.78								
7	346/4A	0.81							
	<b>TOTAL</b>	0.81							
8	346/4B	1.11							
	<b>TOTAL</b>	1.11							



Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
9	346/5	0.23							
	TOTAL	0.23							
10	346/5	0.23							
	TOTAL	0.23							
11	346/5	0.22							
	TOTAL	0.22							
12	346/6	0.46							
	351/2B	0.23							
	TOTAL	0.69							
13	350/1	1.04							
	350/2	0.93							
	350/8	0.50							
	351/2E	0.47							
	351/3E	0.57							
	353/7	1.18							
TOTAL	4.69								
14	350/3	1.09							
	TOTAL	1.09							
15	350/4	0.51							
	350/6	0.06							
	TOTAL	0.57							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) [In Rs]	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6(c)+9(e)+10+12	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest [Owner/tenant etc	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired [5(e)X6(a)] [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things							Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
16	Arugollu Bullema W/o.Dalayya	Owner	350/5	Dry	1.09	592776	646126	807657	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	32660	0	807657	1647975	0
		Total			1.09																
17	Maddipati Macharlarao S/o.Akkayya	Owner	350/7 350/8	Dry	0.93 0.10	592776	610559	763199	Nil	As per Sec.26 and 1st schedule of New Act.	752	0	0	0	752	0	30863	0	763951	1558765	0
		Total			1.03																
18	Maddipati Chaitanya chowdary S/o.Macharlarao	Owner	350/9	Dry	0.27	592776	160050	200062	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	8090	0	200062	408214	0
		Total			0.27																
19	Pasupuleti Srinivas S/o.Narasimhamurthy	Owner	350/9	Dry	1.49	592776	883236	1104045	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	44646	0	1104045	2252736	0
		Total			1.49																
20	Borusu Lalitamba S/o.Bharatkumar	Owner	350/9	Dry	1.76	592776	1043286	1304107	Nil	As per Sec.26 and 1st schedule of New Act.	752	0	0	0	752	0	52736	0	1304859	2662454	0
		Total			1.76																
21	Pillutla Nagavenkata Umasri W/o.Sridhar	Owner	351/1	Dry	3.40 2.00	592776	3200990	4001238	Nil	As per Sec.26 and 1st schedule of New Act.	27242	4613	0	0	63301	0	161803	0	4064539	8290881	0
		Total			5.40																
22	Nangineedi Ratnajirao	Owner	351/2A 650/4B	Dry	0.74 1.19	592776	1144058	1430072	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	23643	7803	0	0	57830	0	1430072	2917974	0
		Total			1.93																
23	Pentapati Pullarao S/oGangaraju	Owner	351/2D 351/3D 646/1 648/5	Dry	0.12 0.38 2.07 1.93	592776	2667492	3334365	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	134836	0	3334365	6803566	0
		Total			4.50																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
16	350/5	1.09							
	TOTAL	1.09							
17	350/7	0.93							
	350/8	0.10							
	TOTAL	1.03							
18	350/9	0.27							
	TOTAL	0.27							
19	350/9	1.49							
	TOTAL	1.49							
20	350/9	1.76							
	TOTAL	1.76							
21	351/1	3.40							
		2.00							
22	TOTAL	5.40							
	351/2A	0.74							
	650/4B	1.19							
23	TOTAL	1.93							
	351/2D	0.12							
	351/3D	0.38							
	646/1	2.07							
	648/5	1.93							
	TOTAL	4.50							

  
 Revenue Divisional Officer  
 Jangareddigudem.

  
 16/6/16  
 SA

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.				Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Partculars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.		
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc	Rs.No	Classification	Extent Ac.cts	Market value per acre [sec.26of New Act] (In Rs)	Market value for the land acquired [5(e)X6(a)](In Rs)			Amount after Multiply with Col 6(b) (In Rs)	Tree(forest)	Tress(horticulture)	Houses							Other immovable things	Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
24	Nangineedi Seetaramanjaneyulu S/oSubbarao	Owner	351/3A	Dry	0.97	592776	574998	718741	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	7803	0	29065	0	726544	1482153	0	
		Total			0.97									7803	0		0				
25	Valavala Nagamunikantham W/oRambabu	Owner	347	Dry	4.51	592776	2673420	3341775	Nil	As per Sec.26 and 1st schedule of New Act.	39658	5767	0	0	45425	0	135136	0	3387200	6909535	0
		Total			4.51									0	45425	0		0			
26	Nalla Srinivasarao S/o Venkartarao	Owner	348/1A 348/1C 651/2A	Dry	1.44 0.90 0.91	592776	1926522	2408153	Nil	As per Sec.26 and 1st schedule of New Act.	20930	0	0	0	29827	0	97382	0	2437980	4973341	0
		Total			3.25									0	29827	0		0			
27	Nalla Venkata Ganga Satya kishore S/o.Venkateswara Rao	Owner	348/1B	Dry	1.52	592776	901020	1126274	Nil	As per Sec.26 and 1st schedule of New Act.	192796	0	0	0	192796	0	45545	0	1319070	2683685	0
		Total			1.52									0	192796	0		0			
28	Nalla Umarani W/oSrisuryakrishnamraju	Owner	348/1C	Dry	1.11	592776	657981	822477	Nil	As per Sec.26 and 1st schedule of New Act.	11578	0	0	0	11578	0	33260	0	834055	1701369	0
		Total			1.11									0	11578	0		0			
29	Pentapati Lalithadevi W/o Gangaraju	Owner	348/2 352/1 373/2 646/2 656/1	Dry	2.80 5.28 1.90 7.10 1.82	592776	11203466	14004333	Nil	As per Sec.26 and 1st schedule of New Act.	123672	0	0	0	123672	0	566312	0	14128005	28822322	0
		Total			18.90									0	123672	0		0			
30	Puli Venkateswara Rao S/oNarasimham	Owner	348/3	Dry	1.48	592776	877308	1096636	Nil	As per Sec.26 and 1st schedule of New Act.	36176	0	0	0	43565	0	44346	0	1140201	2324747	0
		Total			1.48									0	43565	0		0			
31	Puli Sowmyadevi Madhur	Owner	348/3	Dry	0.50	592776	296388	370485	Nil	As per Sec.26 and 1st schedule of New Act.	6265	0	0	0	6265	0	14982	0	376750	768482	0
		Total			0.50									0	6265	0		0			

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
24	351/3A	0.97							
	TOTAL	0.97							
25	347	4.51							
	TOTAL	4.51							
26	348/1A	1.44							
	348/1C	0.90							
	651/2A	0.91							
	TOTAL	3.25							
27	348/1B	1.52							
	TOTAL	1.52							
28	348/1C	1.11							
	TOTAL	1.11							
29	348/2	2.80							
	352/1	5.28							
	373/2	1.90							
	646/2	7.10							
	656/1	1.82							
	TOTAL	18.90							
30	348/3	1.48							
	TOTAL	1.48							
31	348/3	0.50							
	TOTAL	0.50							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without tress, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (in Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e) +10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c) +9(e)+10+11 +12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [in Rs]	Market value for the land acquired (5(e)X6(a)) [in Rs]			Amount after Multiply with Col 6(b) [in Rs]	Tree (forest)	Tress (horticulture)	Houses	Other immovable things							Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
32	Sunnam Lakshmayya	Owner	348/3	Dry	0.72	592776	426799	533498	Nil	As per Sec. 26 and 1st	0	0	0	0	0	0	21574	0	533498	1088571	0
		Total			0.72																
33	Nalla Sri Suryakrishnam raju S/o Venkartarao	Owner	349 642/1B 642/2B	Dry	0.44 1.41 2.08	592776	2329610	2912012	Nil	As per Sec. 26 and 1st schedule of New Act.	4515	112			38207	0	117757	0	2950219	6018195	0
		Total			3.93								0	33580	0						
34	Tholeti Venkatalakshmi W/o Suryanarayana	Owner	349	Dry	1.20	592776	711331	889164	Nil	As per Sec. 26 and 1st schedule of New	0	0			0	0	35956	0	889164	1814284	0
		Total			1.20									0	0						
35	Kotamraju Narasimha Rao S/o Srinivasa Rao	Owner	349	Dry	0.50	592776	296388	370485	Nil	As per Sec. 26 and 1st schedule of New Act.	0	0			51150	0	14982	0	421635	858252	0
		Total			0.50								0	51150	0						
36	Nalla Suryakumari W/o Suryachandrarao	Owner	349 371/1 371/2 371/3	Dry	1.00 0.57 2.55 1.00	592776	3035013	3793766	Nil	As per Sec. 26 and 1st schedule of New Act.	476	0			476	0	153414	0	3794242	7741898	0
		Total			5.12								0	0	0						

Revenue Divisional Officer  
Jangareddy

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
32	348/3	0.72							
	TOTAL	0.72							
	349	0.44							
33	642/1B	1.41							
	642/2B	2.08							
	TOTAL	3.93							
34	349	1.20							
	TOTAL	1.20							
35	349	0.50							
	TOTAL	0.50							
	349	1.00							
	371/1	0.57							
36	371/2	2.55							
	371/3	1.00							
	TOTAL	5.12							

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**Revenue Divisional Officer**  
**Jangareddigudem.**

  
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Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without tress, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
	Name of persons interested in the land and the nature of their respective interests.	Nature of Interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26of New Act) [In Rs]	Market value for the land acquired [5(e)X6(a)] [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things						
5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
37	Nalla Satyanarayana S/o Suryachandrarao	Owner	349	Dry	0.50	592776	296388	370485	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	14982	0	370485	755952	0
			Total	0.50											0		0			
38	Nangineedi Srinivasarao S/o Janaki Ramayya	Owner	352/2 650/2		0.27 0.29	592776	331955	414943	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	16780	0	414943	846666	0
			Total	0.56											0		0			
39	Nangineedi Sriramurthy S/o Jaggayya	Owner	352/3 353/2 353/6	Dry	0.67 1.12 1.88	592776	2175488	2719360	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	109966	0	2719360	5548686	0
			Total	3.67											0		0			
40	Nangineedi Subbarao S/o Rattayya	Owner	353/1	Dry	0.36	592776	213399	266749	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	10787	0	266749	544285	0
			Total	0.36											0		0			
41	Pasupuleti Venkataramalakshmi	Owner	353/2 353/3		1.00 1.00	592776	1185552	1481940	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	59927	0	1481940	3023807	0
			Total	2.00											0		0			
42	Devisetti Ramadurgaprasad S/o Bullinarasayya	Owner	353/4	Dry	1.03	592776	610559	763199	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	30863	0	763199	1557261	0
			Total	1.03											0		0			
43	Nangineedi Satyakumari W/o Venkateswara Rao	Owner	353/5	Dry	0.98	592776	580920	726151	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	29364	0	726151	1481666	0
			Total	0.98											0		0			
44	Thota Sridevi W/o Venkataramesh Babu	Owner	371/3	Dry	1.82	592776	1078852	1348565	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	54534	0	1348565	2751665	0
			Total	1.82											0		0			

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
37	349	0.50							
	TOTAL	0.50							
38	352/2	0.27							
	650/2	0.29							
	TOTAL	0.56							
39	352/3	0.67							
	353/2	1.12							
	353/6	1.88							
	TOTAL	3.67							
40	353/1	0.36							
		0.36							
41	353/2	1.00							
	353/3	1.00							
	TOTAL	2.00							
42	353/4								
	TOTAL	1.03							
43	353/5	0.98							
	TOTAL	0.98							
44	371/3	1.82							
	TOTAL	1.82							

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	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired [5(c)X6(a)] [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things							Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
45	Pasupuleti Satyanarayana S/o Tatabbai	Owner	373/3	Dry	0.60	592776	355666	444582	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	17978	0	444582	907142	0
					Total																
46	Toram Ratnakumari W/o Saibabu	Owner	373/1A	Dry	1.11	592776	657981	822477	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	33260	0	822477	1678213	0
					Total																
47	Potnuri Satyanarayana S/o Pattiyya	Owner	373/1B	Dry	0.82	592776	486076	607595	Nil	As per Sec.26 and 1st schedule of New Act.	752	0			752	0	24570	0	608347	1241265	0
					Total																
48	Nangineedi Venkataramana S/o Satyanarayana	Owner	373/3	Dry	1.42	592776	841742	1052177	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	42548	0	1052177	2146903	0
					Total																
49	Meduri Ramachandrarao S/o Basavayya	Owner	373/3	Dry	1.00	592776	592776	740970	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	29964	0	740970	1511904	0
					Total																
50	Siddanna Gangaraju S/o Gangachalam	Owner	373/3 644/3	Dry	0.16 0.17	592776	195616	244520	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	9888	0	244520	498928	0
					Total																
51	Nalla Anasuya W/o Sattiraju	Owner	373/3	Dry	1.36	592776	806175	1007719	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	40751	0	1007719	2056189	0
					Total																
52	Nagireddy Rambabu S/o Achharao	Owner	373/3	Dry	0.35	592776	207472	259340	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	10487	0	259340	529166	0
					Total																
53	Nagireddy Srinivasarao S/o Achharao	Owner	373/3	Dry	0.35	592776	207472	259340	Nil	As per Sec.26 and 1st schedule of New Act.	0	0			0	0	10487	0	259340	529166	0
					Total																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
45	373/3	0.60							
	TOTAL	0.60							
46	373/1A	1.11							
	TOTAL	1.11							
47	373/1B	0.82							
	TOTAL	0.82							
48	373/3	1.42							
	TOTAL	1.42							
49	373/3	1.00							
	TOTAL	1.00							
50	373/3	0.16							
	644/3	0.17							
	TOTAL	0.33							
51	373/3	1.36							
	TOTAL	1.36							
52	373/3	0.35							
	TOTAL	0.35							
53	373/3	0.35							
	TOTAL	0.35							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e) +10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11 +12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired [5(e)X6(a)] (In Rs)			Amount after Multiply with Col 6(b) [In Rs]	Tree (forest)	Trees (Horticulture)	Houses	Other immovable things							Total
5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15	
54	Chowtipalli Lakshmi W/o Venkateswara Rao	Owner	373/3	Dry	0.46	592776	272677	340846	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	13783	0	340846	695476	0	
			Total		0.46																
55	Toram Saibabu S/o.Suryarao	Owner	374/1A	Dry	1.97	592776	1167769	1459711	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	59028	0	1459711	2978450	0	
			Total		1.97																
56	Dasari Sattiraju S/o Apparao	Owner	374/1B	Dry	0.66	592776	391232	489040	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	19776	0	489040	997856	0	
			Total		0.66																
57	Dasari Kondalarao S/o Apparao	Owner	374/1B	Dry	0.66	592776	391232	489040	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	19776	0	489040	997856	0	
			Total		0.66																
58	Dasari Varaprasad S/o Apparao	Owner	374/1B	Dry	0.68	592776	403088	503860	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	20375	0	503860	1028094	0	
			Total		0.68																
59	Nedunuri Krishnaveni W/o Venkateswara Rao	Owner	374/1C	Dry	2.25	592776	1333746	1667183	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	67418	0	1667183	3401783	0	
			Total		2.25																
60	Ramalayam Temple	Owner	374/2	Dry	0.95	592776	563137	703922	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	28465	0	703922	1436308	0	
			Total		0.95																
61	Bandi Muneswara Rao S/o Veeranna	Owner	641/1 649/1	Dry	1.00 2.14	592776	1861317	2326546	Nil	As per Sec.26 and 1st schedule of New	0	0	642548	24683	667331	0	94086	0	2993877	6081839	0
			Total		3.14																
62	Bandi Venkatalakshmi W/o Muneswara Rao	Owner	641/1	Dry	0.90	592776	533498	666873	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	26967	0	666873	1360713	0	
			Total		0.90																
63	Gudapati Nirmalakumari W/o Srinivasarao	Owner	641/2 649/3A	Dry	1.40 1.53	592776	1736834	2171042	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	87793	0	2171042	4429878	0	
			Total		2.93																
64	Karri Bhaskhar Rao S/o Paparao	Owner	641/3	Dry	3.40	592776	2015438	2519298	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	101876	0	2519298	5140472	0	
			Total		3.40																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
54	373/3	0.46							
	TOTAL	0.46							
55	374/1A	1.97							
	TOTAL	1.97							
56	374/1B	0.66							
	TOTAL	0.66							
57	374/1B	0.66							
	TOTAL	0.66							
58	374/1B	0.68							
	TOTAL	0.68							
59	374/1C	2.25							
	TOTAL	2.25							
60	374/2	0.95							
	TOTAL	0.95							
61	641/1	1.00							
	649/1	2.14							
	TOTAL	3.14							
62	641/1	0.90							
	TOTAL	0.90							
63	641/2	1.40							
	649/3A	1.53							
	TOTAL	2.93							
64	641/3	3.40							
	TOTAL	3.40							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6(C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) [In Rs]	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6(c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre [sec.26 of New Act] [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things							Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
65	Bachhu BalamaniKanta S/o Santarao	Owner	641/4A	Dry	1.10	592776	652054	815067	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	32960	0	815067	1663094	0
			Total		1.10																
66	mukku aravallamma W/o Krishna	Owner	641/4A 641/4B	Dry	1.10 0.98	592776	1232974	1541218	Nil	As per Sec.26 and 1st schedule of New	5408	0	40557	24683	70548	0	62324	0	1611866	3286056	0
			Total		2.08																
67	Mukku Krishna	Owner	641/4B	Dry	1.00	592776	592776	740970	Nil	As per Sec.26 and 1st	5408	0	0	27050	32458	0	29964	0	773428	1576820	0
			Total		1.00																
68	Yerramalla Thotayya S/o Venkataraju	Owner	644/1	Dry	1.74	592776	1031430	1289288	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	52137	0	1289288	2630712	0
			Total		1.74																
69	Yerramalla Bhimaraju S/o Venkataraju	Owner	644/1	Dry	1.75	592776	1037358	1296698	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	52436	0	1296698	2645831	0
			Total		1.75																
70	Pentapati Venkata Pullarao S/o Rammurthy	Owner	644/2 649/2 354/2 354/3	Dry	0.73 1.21 1.89 0.02	592776	2282188	2852735	Nil	As per Sec.26 and 1st schedule of New Act.	3010	0	0	0	3010	0	115360	0	2855745	5826849	0
			Total		3.85																
71	Pentapati Srinivasarao S/o Rammurthy	Owner	644/2 649/2 354/2 354/3	Dry	0.73 1.21 1.89 0.02	592776	2282188	2852735	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	115360	0	2852735	5820829	0
			Total		3.85																
72	Kothagundu Suribabu S/o Venkatakrishnarao	Owner	648/1	Dry	1.79	592776	1061069	1326336	Nil	As per Sec.26 and 1st schedule of New	3010	0	0	0	3010	0	53635	0	1329346	2712327	0
			Total		1.79																
73	Allaka Satyavathi W/o Narasimhamurthy	Owner	648/2	Dry	0.86	592776	509787	637234	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	25769	0	637234	1300237	0
			Total		0.86																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
65	641/4A	1.10							
	TOTAL	1.10							
66	641/4A	1.10							
	641/4B	0.98							
	TOTAL	2.08							
67	641/4B	1.00							
	TOTAL	1.00							
68	644/1	1.74							
	TOTAL	1.74							
69	644/1	1.75							
	TOTAL	1.75							
70	644/2	0.73							
	649/2	1.21							
	354/2	1.89							
	354/3	0.02							
	TOTAL	3.85							
71	644/2	0.73							
	649/2	1.21							
	354/2	1.89							
	354/3	0.02							
	TOTAL	3.85							
72	648/1	1.79							
	TOTAL	1.79							
73	648/2	0.86							
	TOTAL	0.86							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
	Name of persons interested in the land and the nature of their respective interests.	Nature of Interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre [sec.26 of New Act] (In Rs)	Market value for the land acquired (5(e)X6(a)) (In Rs)			Amount after Multiply with Col 6(b) (In Rs)	Tree (forest)	Trees (Horticulture)	Houses	Other Immovable things						
5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
74	Nangineedi Seetha ramayya S/o Subbarao	Owner	648/3	Dry	0.90	592776	533498	666873	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	26967	0	666873	1360713	0
			Total		0.90										0		0			
75	Chamakuri Surya chandrarao S/o Venkata ratnam	Owner	648/4	Dry	0.93	592776	551282	689102	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	27866	0	689102	1406070	0
			Total		0.93										0		0			
76	Akula Satyaveni W/o Narasimhamurthy	Owner	648/4		0.94	592776	557209	696512	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	28166	0	696512	1421189	0
			Total		0.94										0		0			
77	Gandruthu Narasayama W/o Suranna	Owner	648/6	Dry	0.555	592776	328991	411238	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	16630	0	411238	839107	0
			Total		0.555										0		0			
78	Kotela Venkateswara Rao S/o Govindarao	Owner	648/6 661/1	Dry	0.265 0.10	592776	216363	270454	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	10937	0	270454	551845	0
			Total		0.365										0		0			
79	Nangineedi Sriramakrishna S/o Apparao	Owner	648/7 650/3	Dry	1.38 0.51	592776	1120347	1400433	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	56631	0	1400433	2857498	0
			Total		1.89										0		0			
80	Karibandi Varalakshmi W/o Srinivarao	Owner	649/3B	Dry	0.99	592776	586848	733560	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	29664	0	733560	1496785	0
			Total		0.99										0		0			
81	Addala Achamma W/o Ramrao	Owner	649/4	Dry	0.50	592776	296388	370485	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	14982	0	370485	755952	0
			Total		0.50										0		0			
82	Kottapalli Mutyavathi W/o Varada Ramarao	Owner	649/4	Dry	0.40	592776	237110	296388	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	11985	0	296388	604761	0
			Total		0.40										0		0			
83	Varada Varalakshmi W/o Trimurthulu	Owner	649/4	Dry	1.06	592776	628343	785428	Nil	As per Sec.26 and 1st schedule of New Act.	0	0		0	0	31761	0	785428	1602618	0
			Total		1.06										0		0			

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
74	648/3	0.90							
	TOTAL	0.90							
75	648/4	0.93							
	TOTAL	0.93							
76	648/4	0.94							
	TOTAL	0.94							
77	648/6	0.555							
	TOTAL	0.555							
78	648/6	0.265							
	661/1	0.10							
	TOTAL	0.365							
79	648/7	1.38							
	650/3	0.51							
	TOTAL	1.89							
80	649/3B	0.99							
	TOTAL	0.99							
81	649/4	0.50							
	TOTAL	0.50							
82	649/4	0.40							
	TOTAL	0.40							
83	649/4	1.06							
	TOTAL	1.06							

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without tress, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col(6 C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Partculars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]			Tree(forest)	Tress(Horticulture)	Houses	Other Immoveable things	Total						
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
84	Endowment land (veereswarara Swamy Temple)	Owner	649/5	Dry	3.60	592776	2133994	2667492	Nil	As per Sec.26 and 1st schedule of New Act.	4515	1078	0	0	5593	0	107869	0	2673085	5454039	0
		Total			3.60																
85	Mulem Musalama W/o Madepalli Venkataranayana	Owner	650/1	Dry	0.59	592776	349738	437172	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	17679	0	437172	892023	0
		Total			0.59																
86	Nangineedi Setyanarayana S/o.Apparao	Owner	650/2	Dry	0.04	592776	23711	29639	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	1199	0	29639	60476	0
		Total			0.04																
87	Akula Bangaruraju S/o Narasimhamurthy	Owner	650/2	Dry	0.51	592776	302316	377895	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	15281	0	377895	771071	0
		Total			0.51																
88	Nangineedi Balakrishna	Owner	650/2	Dry	0.26	592776	154122	192652	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	7791	0	192652	393095	0
		Total			0.26																
89	Nangineedi Venkateswara Rao S/o Apparao	Owner	650/3	Dry	0.52	592776	308244	385304	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	15581	0	385304	786190	0
		Total			0.52																
90	Nangineedi Satyanarayana S/o.Subbarao	Owner	650/4A 650/4B	Dry	1.36 1.25	592776	1547145	1933932	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	78205	0	1933932	3946068	0
		Total			2.61																
91	Akula Venkataramarao S/o Narasimhamurthy	Owner	650/4B	Dry	0.82	592776	486076	607595	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	24570	0	607595	1239761	0
		Total			0.82																
92	Nangineedi Venkatasavithri	Owner	650/4B	Dry	0.30	592776	177833	222291	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	8989	0	222291	453571	0
		Total			0.30																
93	Lingampalli Sumathi W/o.Venkateswara Rao	Owner	650/5	Dry	2.86	592776	1695339	2119174	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	85696	0	2119174	4324044	0
		Total			2.86																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
84	649/5	3.60							
	TOTAL	3.60							
85	650/1	0.59							
	TOTAL	0.59							
86	650/2	0.04							
	TOTAL	0.04							
87	650/2	0.51							
	TOTAL	0.51							
88	650/2	0.26							
	TOTAL	0.26							
89	650/3	0.52							
	TOTAL	0.52							
90	650/4A	1.36							
	650/4B	1.25							
	TOTAL	2.61							
91	650/4B	0.82							
	TOTAL	0.82							
92	650/4B	0.30							
	TOTAL	0.30							
93	650/5	2.86							
	TOTAL	2.86							

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6(C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) (In Rs)	Damage under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6(c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6(c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]			Tree(forest)	Trees(Horticulture)	Houses	Other Immovable things	Total						
5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15	
94	Badireddy Satyanarayana W/o Veeraven katasatyanarayana	Owner	650/5	Dry	2.00	592776	1185552	1481940	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	59927	0	1481940	3023807	0	
					Total	2.00															
95	hebrolu Ramakrishnakuma	Owner	651/1	Dry	1.56	592776	924731	1155913	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	46743	0	1155913	2358570	0	
					Total	1.56															
96	Devarasetti Veeravenkatalakshmi kumari W/o.Sriramachandramurthy	Owner	651/2B	Dry	0.99	592776	586848	733560	Nil	As per Sec.26 and 1st schedule of New Act.	1597	0	0	0	1597	29664	0	735157	1499979	0	
					Total	0.99															
97	Somarowthu Ramalakshmi W/o.Kanakarao	Owner	651/3A2 651/3B	Dry	0.30	592776	1155913	1444892	Nil	As per Sec.26 and 1st schedule of New Act.	135052	1391	0	0	136443	58429	0	1581335	3221098	0	
					Total	1.95															
98	Devara Nagamani W/oSivaprasad	Owner	651/3C	Dry	0.58	592776	343810	429763	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	17379	0	429763	876904	0	
					Total	0.58															
99	Kadema Ammavari Temp	Owner	658/1	Dry	1.00	592776	592776	740970	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	29964	0	740970	1511904	0	
					Total	1.00															
100	Nangineedi Gangaraju S/o Janakiramayya	Owner	658/2B	Dry	0.71	592776	420871	526089	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	21274	0	526089	1073452	0	
					Total	0.71															
101	Nangineedi Gopalakrishna	Owner	658/2B	Dry	0.71	592776	420871	526089	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	21274	0	526089	1073452	0	
					Total	0.71															
102	Tadi Omkara Pullaratnamahalakshmi W/o Veerabhadram	Owner	659/1	Dry	8.02	592776	4754064	5942579	Nil	As per Sec.26 and 1st schedule of New Act.	604424	0	0	0	648736	240308	0	6591315	13422939	0	
					Total	8.02															
103	Nangineedi Venkatakrishnarao S/o Jaggayya	Owner	660/1	Dry	1.45	592776	859525	1074407	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	33669	10643	0	43447	0	1074407	2192260	0	
					Total	1.45															

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
94	650/5	2.00							
	TOTAL	2.00							
95	651/1	1.56							
	TOTAL	1.56							
96	651/2B	0.99							
	TOTAL	0.99							
97	651/3A2	0.30							
	651/3B	1.65							
	TOTAL	1.95							
98	651/3C	0.58							
	TOTAL	0.58							
99	658/1	1.00							
	TOTAL	1.00							
100	658/2B	0.71							
	TOTAL	0.71							
101	658/2B	0.71							
	TOTAL	0.71							
102	659/1	8.02							
	TOTAL	8.02							
103	660/1	1.45							
	TOTAL	1.45							

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col 6(C) X 12% X 123/365 days (04/02/2016 to 06/06/2016) [In Rs]	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6(c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of Interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]			Amount after Multiply with Col 6(b) [In Rs]	Tree (forest)	Tress (Horticulture)	Houses	Other immovable things							Total
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15
104	Nangineedi Satyanarayana S/o Suryanarayana	Owner	660/1	Dry	1.45	592776	859525	1074407	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	43447	0	1074407	2192260	0
		Total			1.45																
105	Tadi Veerabhadra Rao S/o Jaggarao	Owner	660/2A	Dry	1.72	592776	1019575	1274468	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	51537	0	1274468	2600474	0
		Total			1.72																
106	Badireddy Anjaneyulu S/o Tammayya	Owner	660/2B	Dry	2.52	592776	1493796	1857244	Nil	As per Sec.26 and 1st schedule of New	0	0	0	0	0	0	75508	0	1867244	3809997	0
		Total			2.52																
107	Pamula Durga S/o Subbayy	Owner	661/1	Dry	2.50	592776	1481940	1852425	Nil	As per Sec.26 and 1st	0	0	0	0	0	0	74909	0	1852425	3779759	0
		Total			2.50																
108	Chilaka s v l t chamundeswari w/o rambabu	Owner	661/1	Dry	0.27	592776	160050	200062	Nil	As per Sec.26 and 1st schedule of New Act.	6752	0	0	0	6752	0	8090	0	206814	421718	0
		Total			0.27																
109	Pentapati Srirama Lakshmana Murali S/o Baburao	Owner	355/1	Dry	0.49	592776	290460	363075	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	14682	0	363075	740833	0
		Total			0.49																
110	Pentapati Venkata Surya Satyanarayana Murthy S/o Venkataramayya	Owner	355/1	Dry	0.49	592776	290460	363075	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	14682	0	363075	740833	0
		Total			0.49																
111	Giduthuri Nagendraprasad S/o Katamraju	Owner	355/2 355/3 355/4 355/5	Dry	0.49 0.65 0.19 0.30	592776	966225	1207781	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	48841	0	1207781	2464403	0
		Total			1.63																
112	Giduthuri Ravikumar S/o Katamraju	Owner	355/2 355/3 355/4 355/5	Dry	0.49 0.65 0.19 0.30	592776	966225	1207781	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	48841	0	1207781	2464403	0
		Total			1.63																

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
104	660/1	1.45							
	TOTAL	1.45							
105	660/2A	1.72							
	TOTAL	1.72							
106	660/2B	2.52							
	TOTAL	2.52							
107	661/1	2.50							
	TOTAL	2.50							
108	661/1	0.27							
	TOTAL	0.27							
109	355/1	0.49							
	TOTAL	0.49							
110	355/1	0.49							
	TOTAL	0.49							
111	355/2	0.49							
	355/3	0.65							
	355/4	0.19							
	355/5	0.30							
	TOTAL	1.63							
112	355/2	0.49							
	355/3	0.65							
	355/4	0.19							
	355/5	0.30							
	TOTAL	1.63							

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without trees, buildings etc., if any			Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (C) X 12% X 123/365 days [04/02/2016 to 06/06/2016] (in Rs)	Damage s under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
	Name of persons interested in the land and the nature of their respective interests.	Nature of Interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [in Rs]	Market value for the land acquired (5(e)X5(a)) [in Rs]	Amount after Multiply with Col 6(b) [in Rs]			Tree(forest)	Tress(Horticulture)	Houses	Other immovable things	Total							
	5(a)	5(b)	5(C)	5(d)	5(e)	6(a)	6(b)	6(c)	7	8	9(a)	9(b)	9(c)	9(d)	9(e)	10	11	12	13	14	15	
113	Jonnakuti Venkateswara Rao S/o Gangaraju	Owner	355/6	Dry	0.73	592776	432726	540908	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	21873	0	540908	1103690	0		
			Total		0.73										0	0						
114	Gutti Gangabhavani W/o Rambabu	Owner	355/7	Dry	4.87	592776	2886819	3608524	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	145923	0	3608524	7362971	0		
			Total		4.87										0	0						
115	Nalla Sattibabu S/o Satyanarayana	Owner	642/1A	Dry	1.46	592776	865453	1081816	Nil	As per Sec.26 and 1st schedule of New Act.	1505	0	0	0	1505	43747	0	1083321	2210389	0		
			Total		1.46										0	0						
116	Batireddy Ananthalakshmi Supriya W/o Venkataramarao	Owner	642/2	Dry	2.17	592776	1286324	1607905	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	24683	24683	65021	0	1632588	3330197	0		
			Total		2.17										0	0						
117	Batireddy Aiswarya W/o Venkateswararao Jayaram	Owner	642/2	Dry	2.17	592776	1286324	1607905	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	65021	0	1607905	3280831	0		
			Total		2.17										0	0						
118	Bandi Bhagyalakshmi W/o Gangadhar	Owner	643/1	Dry	3.45	592776	2045077	2556347	Nil	As per Sec.26 and 1st schedule of New Act.	3504	319	0	0	3823	103374	0	2560170	5228713	0		
			Total		3.45										0	0						
119	Dasari Vijayalakshmi W/o Brahmandarao	Owner	643/2A	Dry	0.47	592776	278605	348256	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	14083	0	348256	710595	0		
			Total		0.47										0	0						
120	Dasari Nagamani W/o Brahmam	Owner	643/2A	Dry	1.00	592776	592776	740970	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	29964	0	740970	1511904	0		
			Total		1.00										0	0						
121	Nalla Krishnaveni W/o Venkateswara Rao	Owner	653	Dry	0.90	592776	533498	666873	Nil	As per Sec.26 and 1st schedule of New Act.	192917	0	0	0	192917	26967	0	859790	1746547	0		
			Total		0.90										0	0						
122	Kandru Bangaru papa W/o Prabhakar Rao	Owner	354/1	Dry	3.26	592776	1932450	2415562	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	97681	0	2415562	4928806	0		
			Total		3.26										0	0						
	Total				203.74	592776	120772182	150965228				1446546	13280	740417	228364	2428607	0	6104786	0	153393835	312892455	

Sl.NO.	R.S.No.	Extent	Name of claimants	Amount payable to each	Name of the Bank	Account Number	Branch	IFSC Code	Date of which possession was taken u/s 38(1) & 40(1) of Act of 30/2013
									17
113	355/6	0.73							
	TOTAL	0.73							
114	355/7	4.87							
	TOTAL	4.87							
115	642/1A	1.46							
	TOTAL	1.46							
116	642/2	2.17							
	TOTAL	2.17							
117	642/2	2.17							
	TOTAL	2.17							
118	643/1	3.45							
	TOTAL	3.45							
119	643/2A	0.47							
	TOTAL	0.47							
120	643/2A	1.00							
	TOTAL	1.00							
121	653	0.90							
	TOTAL	0.90							
122	354/1	3.26							
	TOTAL	3.26							
	TOTAL	203.74							

22  
16/6/16  
SA

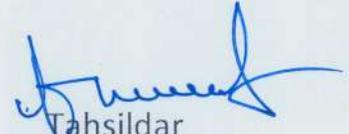
## NOTES

## Annexure - V

Village : Polavaram

Mandal : Polavaram

1. Population of BC colony : 967
2. No of households of BC colony : 307
3. Area of the BC Colony : Ac. 40.26 Cts *Cents*
4. Distance between BC colony to Dumping Yard(Working) :156 m
5. Total Area between BC colony to Dumping Yard(Working) : AC. 8.16cts
6. Distance between BC colony to Dumping Yard(Proposed) :210 m
7. Total Area between BC colony to Dumping Yard(Proposed) : AC. 30.00cts



Tahsildar  
Polavaram

Roc No.E-915870(R&R)

Revenue Divisional Office,  
Jangareddigudem, Dt. 15.02.2018

DRAFT AWARD

Made by Sri K.Mohan Kumar,

Award No.01/2018, Dt:15.02.2018,

Revenue Divisional Officer, Jangareddigudem & R&R Officer

Polavaram Irrigation Project.

(Under Rule 26 read with sections 23&26 of the Act 30/2013)

Whereas an extent of land measuring Ac. 83.45 Cts in R.S.No.364/1, 364/2 etc., situated in the village of Polavaram in the Mandal of Polavaram in the District of West Godavari and registered in the name of occupied by the persons specified below, has been declared by Government of Andhra Pradesh Gazette Extraordinary issue of West Godavari district Gazette, needed for a public purpose for provision of Additional Dumping yard for Polavaram Irrigation Project the undersigned after full enquiry into the case and on due consideration of the various circumstances connected with the acquisition as here before set forth, makes the following award under his hand.

i)The true area of the land in Acres					Ac 83.45 Cts
ii)The compensation allowed for the land :					Rs. 6,29,31,314/-
<u>Particulars of Land Compensation</u>					
For Dry Land	Ac. cts	Rate per acre (Market value)	Amount of 1.25 Multiplier (on Market Value) Rs.	Land Value	
For Govt. Dry	83.45	6.03,296	5,03,45,051	6,29,31,314	

c) 100% Solatium on item b(i)	
1. On Land	Rs. 6,29,31,314/-
2. On Buildings wells etc.,	Rs. 0/-
3. On Horticulture ( C Category)	Rs. 0/-
4. Forest	Rs. 0/-
5. Other Immovable things	Rs. 0/-
d) Adl. Market Value at 12 % per annum on the land value (ii) Rs. 5,03,45,051/- from 09.09.2017 to 15.02.2018 (159 days) from the last date of publication of PN to date of award	Rs.26,31,736/-
a) Other damages if any (to be specified)	Shown a Column No.III (b)
1.Horticulture Damages	
2.Forest growth (Fuel wood)	
3.Crop	
b) Interest at 9% on the item ii only from _____ (from the date of taking possession to date of award) to _____ (_____ Days) compensation	Nil
i) Amount of 80% offered	
ii) amount of 9% to be paid to balance amount of LV	
iii) 9% interest (from the date of taking possession to proposed date of award passed)	
Total (ii +3b+3b(i)+5c+3d)	Rs.12,84,94,364/-

K T O *[Signature]*  
 Revenue Divisional Officer,  
 Jangareddigudem &  
 R&R Officer  
 Polavaram Irrigation Project

*[Signature]*  
 15/2/18  
 2A

**FORM 1 X**

[See rule-26 read with section 23 & 30 of the Act (30 of 2013)]

**Land Acquisition Award**

Land Acquisition case No:		Polavaram Irrigation Project																
1. Name of the Project		West Godavari Collector Roc.No.E-904652/2017/(R&R), Dt.10.01.2018																
2. Number and date of declaration under which the land is to be acquired		Ac.83.45 Cts in Rs No.364/1, 364/2, etc of Polavaram Village of Polavaram Mandal																
3. Situation and extent of the land in acres, the number of field plots on the survey map, the village in which situated with the number of mile		Ac.83.45 Cts in Rs No.364/1, 364/2, etc of Polavaram Village of Polavaram Mandal is classified as Govt Dry Cultivated with paddy, with rain fed and bore water etc.,																
4. Description of the land, i.e., whether fallow, cultivate, homestead, etc. If cultivated, how cultivated?																		
Sl.No	Name of persons interested in the land and the nature of their respective interests.	Amount allowed for the land itself, without tress, buildings etc., if any					7	8	Basis of calculation	Amount allowed for trees, houses or any other immovable things.					12	13	14	15
		6(a)	6(b)	6(c)	9(a)	9(b)				9(c)	9(d)	9(e)	10	11				
		Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]	Amount after Multiplier with Col 6(b) [In Rs]	Amount allowed out of such sum as compensation for tenants interest in the land				Tree(forest)	Tress(Horticulture)	Houses	Other immovable things	Total	Damages under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6(c)+9(e)+10+12	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.	
1	Posina Ramachandra Rao S/o Venkanna	603296	2401118	3001398	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	0	0	3001398	6128311	0	
		TOTAL	3.98	3.98														
2	Nulu Omkara Satyanarayana S/o Chitti Veeranna	603296	1411713	1764641	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	0	0	73796	1764641	0	
		TOTAL	2.34	2.34														
3	Nulu Srinivas S/o Venkata Subbarao	603296	1206592	1508240	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	0	0	63073	1508240	0	
		TOTAL	2.00	2.00														

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without tress, buildings etc., if any			7	8	Amount allowed for trees, houses or any other immovable things.					10	11	12	13	14	15
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest( Owner/ tenant etc	Rs.No	Classification	Extent Ac.cts	6(a)	6(b)	6(c)			9(a)	9(b)	9(c)	9(d)	9(e)						
4	Nulu Phani Kumar S/o Harnadh Babu	Owner	364/2 381/2	Dry	1.00 1.02	603296	1218658	1523322	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	63704	0	1523322	3110349	0		
			TOTAL		2.02																
5	Kamisetti Vishnu Murthi S/o Narayana	Owner	365/1	Dry	0.92	603296	555032	693790	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	29014	0	693790	1416595	0		
			TOTAL		0.92																
6	Kamisetti Anuradha W/o Radha Krishna	Owner	365/1	Dry	0.60	603296	361978	452472	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	18922	0	452472	923866	0		
			TOTAL		0.60																
7	Kamisetti Radha Krishna S/o Narayana	Owner	365/1	Dry	1.41	603296	850647	1063309	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	44467	0	1063309	2171085	0		
			TOTAL		1.41																
8	Bodapaati Venkata Satyanarayana S/o Suryarao	Owner	365/1	Dry	0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	15768	0	377060	769888	0		
			TOTAL		0.50																
9	Sk. Mahaboob Ali (Minor Guradian ) Jaffer Sahab	Owner	365/1	Dry	1.07	603296	645527	806908	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	33744	0	806908	1647561	0		
			TOTAL		1.07																

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without tress, buildings etc., if any					7	8	Amount allowed for trees, houses or any other immovable things.					10	11	12	13	14	15	
	5(a)	5(b)	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	6(a)	6(b)	6(c)	7			8	9(a)	9(b)	9(c)	9(d)							9(e)
10	Kora Naga Kumari W/o Rama Krishna	Owner	365/1	Dry	0.92	603296	555032	693790	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	29014	0	693790	1416595	1416595	1			
			Total		0.92																			
11	Sk.Shaajahan S/o Jafarsaheb	Owner	365/1	Dry	1.08	603296	651560	814450	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	34060	0	814450	1662959	1662959	0			
			TOTAL		1.08																			
12	Puli Vara Lakshmi W/o Satyanarayana	Owner	365/2	Dry	1.51	603296	910977	1138721	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	47620	0	1138721	2325063	2325063	0			
			Total		1.51																			
13	Somarowthu Radha Krishna S/oPeda Kondalarao	Owner	365/3	Dry	1.42	603296	856680	1070850	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	44782	0	1070850	2186483	2186483	0			
			Total		1.42																			
14	Somarowthu Sumathi W/o Radha Krishna	Owner	377	Dry	1.26	603296	760153	950191	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	39736	0	950191	1940119	1940119	0			
			Total		1.26																			
15	Kotam Raju Narasimharao S/o Srinivasarao	Owner	366	Dry	3.65	603296	2202030	2752538	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	115109	0	2752538	5620185	5620185	0			
			Total		3.65																			

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without trees, buildings etc., if any			7	8	Amount allowed for trees, houses or any other immovable things.				10	11	12	13	14	15	
	5(a)	5(b)	5(c)	5(d)	5(e)	6(a)	6(b)			6(c)	9(a)	9(b)	9(c)							9(d)
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest/ Owner/ tenant etc	Rs.No	Classification	Extent Ac.cts	Market value per acre(sec.26of New Act) [In Rs]	Market value for the land acquired (5(e)X6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]	Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things	Total	Additional compensation on the market value under section 30(3) on Col.6 (b) X 12% X 159/365 days (09/09/2017 to 15/02/2017) (In Rs)	Damages under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on (Col 6 (c)+9(e) +10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12 +13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
16	Kotam Raju Kusumamba W/o Narasimharao	Owner	366	Dry	1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	31537	0	754120	1539777	0
			Total		1.00	603296	603296	754120	Nil		0	0	0	0	0	31537	0	754120	1539777	0
17	Miriyala Nagamani W/o Nagareju	Owner	366	Dry	1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	31537	0	754120	1539777	0
			Total		1.00	603296	603296	754120	Nil		0	0	0	0	0	31537	0	754120	1539777	0
18	Kotamaraju Ramachandra Rao S/o Narasimharao	Owner	366	Dry	2.00	603296	1206592	1508240	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	63073	0	1508240	3079553	0
			Total		2.00	603296	1206592	1508240	Nil		0	0	0	0	0	63073	0	1508240	3079553	0
19	Inti Jaya Lakshmi W/o Anjaneyulu	Owner	367/2	Dry	1.52	603296	917010	1146262	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	47936	0	1146262	2340461	0
			Total		1.52	603296	917010	1146262	Nil		0	0	0	0	0	47936	0	1146262	2340461	0
20	Pydimukkala Murali Krishna S/o Rajarao	Owner	367/3	Dry	1.62	603296	977340	1221674	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	51089	0	1221674	2494438	0
			Total		1.62	603296	977340	1221674	Nil		0	0	0	0	0	51089	0	1221674	2494438	0
21	Nulu Mallikarjuna Rao S/o Nageswararao	Owner	367/4	Dry	2.18	603296	1315185	1643982	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	68750	0	1643982	3356713	0
			Total		2.18	603296	1315185	1643982	Nil		0	0	0	0	0	68750	0	1643982	3356713	0
22	Muppinsetti Dorayamma W/o Nageswararao	Owner	375/1	Dry	1.29	603296	1079900	1349875	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	56451	0	1349875	2756200	0
			Total		1.79	603296	1079900	1349875	Nil		0	0	0	0	0	56451	0	1349875	2756200	0
23	Sk.Silarbi W/o Madeena Saheb	Owner	375/1	Dry	0.90	603296	542966	678708	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	28383	0	678708	1385799	0
			Total		0.90	603296	542966	678708	Nil		0	0	0	0	0	28383	0	678708	1385799	0

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without trees, buildings etc., if any			7	8	Amount allowed for trees, houses or any other immovable things.					11	12	13	14	15	
	5(a)	5(b)	5(c)	5(d)	5(e)	6(a)	6(b)	6(c)			9(a)	9(b)	9(c)	9(d)	9(e)						10
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest (Owner/tenant etc)	Rs.No	Classification	Extent Ac.cts	Market value per acre (sec.26 of New Act) [In Rs]	Market value for the land acquired (5(e)x6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]	Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Tree(forest)	Trees(Horticulture)	Houses	Other immovable things	Total	Amount allowed for crops.	Additional compensation on the market value under section 30(3) on Col.6 (b) X12% X 159/365 days (09/09/2017 to 15/02/2017) (In Rs)	Damages under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6(c)+9(e)+10+12	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
24	Sayyad Muntaj Begum W/o Balaji Saheb	Owner Total	375/1	Dry	0.50 0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	15768	0	377060	769888	0
25	Malli Geratayya S/o Lakshimanna	Owner Total	375/ZA	Dry	1.57 1.57	603296	947175	1183968	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	49513	0	1183968	2417449	0
26	Nalla Venkata Satya Anantha Lakshmi W/o Srihari	Owner Total	375/2B	Dry	1.51 1.51	603296	910977	1138721	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	47620	0	1138721	2325063	0
27	Sidda Chandra Kumari W/o Sai Babu	Owner Total	376/1	Dry	0.75 0.75	603296	452472	565590	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	23653	0	565590	1154833	0
28	Gonthi Venkata Ramana W/o Venkateswararao	Owner Total	376/2	Dry	0.46 0.46	603296	277516	346895	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	14507	0	346895	708297	0
29	Gonthi Venkateswararao S/o Venkanna	Owner Total	376/2	Dry	0.46 0.46	603296	277516	346895	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	14507	0	346895	708297	0
30	Nangineedi Saraswathi D/o Janaki Ramayya	Owner Total	376/3	Dry	0.94 0.94	603296	567098	708873	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	29644	0	708873	1447390	0
31	Maadukuri Krishna Kumari W/o Rajendra Prasad	Owner Total	376/4 378/1	Dry	0.98 0.96 1.94	603296	1170394	1462993	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	61181	0	1462993	2987167	0
32	Maddukuri Rajendra Prasad S/o venkatarao	Owner Total	376/5	Dry	1.09 1.09	603296	657593	821991	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	34375	0	821991	1678357	0

Sl.No	Name of persons interested in the land and the nature of their respective interests.					Amount allowed for the land itself, without trees, buildings etc., if any			7	8	Amount allowed for trees, houses or any other immovable things.				11	12	13	14	15
	5(a)	5(b)	5(c)	5(d)	5(e)	6(a)	6(b)	6(c)			9(a)	9(b)	9(c)	9(d)					
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest/ Owner/ tenant etc	Rs.No	Classification	Extent Ac.cts	Market value per acre(sec.26of New Act) [In Rs]	Market value for the land acquired (5(e)x6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]	Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Tree(forest)	Tress(Horticulture)	Houses	Other immovable things	Total	Damages under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6(c)+9(e)+10+12)	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12+13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
33	Lingampalli Bala Krishna S/o Seetharamayya	Owner	376/6	Dry	0.97	603296	585197	731496	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	731496	1493583	0
			Total		0.97														
34	Nulu Nageswararao S/o Subbarao	Owner	377/379/1	Dry	1.26 3.10 4.36	603296	2630371	3287963	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	3287963	6713426	0
35	Kaki Amaravathi W/o Satyanarayana	Owner	377/381/1	Dry	3.90 1.15 5.05	603296	3046645	3808306	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	3808306	7775872	0
36	Koiamuri Rama Chithiya S/o Chellarao	Owner	378/1	Dry	0.36	603296	217187	271483	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	271483	554320	0
37	Pentapati Venkata Satyanarayana Rao S/o Satyanarayana Murthi	Owner	378/2	Dry	2.97	603296	1791789	2239736	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	2239736	4573137	0
38	Smt Allaka Satyavathi W/o Narasimha Murthi	Owner	378/3A 378/3B 379/3	Dry	0.05 0.73 0.72 1.50	603296	904944	1131180	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	1131180	2309665	0
39	Gudapati Srinivasarao S/o Ramarao	Owner	378/3A	Dry	1.34	603296	808417	1010521	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	1010521	2063301	0
40	Jallepalli Subba Lakshmi W/o Rama chandran	Owner	378/3A	Dry	1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	754120	1539777	0
41	Adabala Kumari W/o Padmarao	Owner	379/2		0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	0	377060	769888	0
			Total		0.50														

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without tress, buildings etc., if any			7	8	Amount allowed for trees, houses or any other immovable things.				11	12	13	14	15		
	5(a)	5(b)	5(c)	5(d)	5(e)	6(a)	6(b)			6(c)	9(a)	9(b)	9(c)						9(d)	9(e)
	Name of persons interested in the land and the nature of their respective interests.	Nature of interest/ Owner/ tenant etc	Rs.No	Classification	Extent Ac.cts	Market value per acre(sec.26of New Act) [In Rs]	Market value for the land acquired (5(e)x6(a)) [In Rs]	Amount after Multiply with Col 6(b) [In Rs]	Amount allowed out of such sum as compensation for tenants interest in the land	Basis of calculation	Tree(forest)	Tress(horticulture)	Houses	Other immovable things	Total	Additional compensation on the market value under section 30(3) on Col.6 (b) X12% X 159/365 days (09/09/2017 to 15/02/2017) (In Rs)	Damages under section 28 of Act 30 of 2013	100% solatium U/s 30(1) on Col 6(c)+9(e) +10+12	Award under section 23 and 30 of Act 30 of 2013 (Col.6 (c)+9(e)+10+11+12 +13)	Particulars of abatement of Government Revenue, or of the capitalized value paid, the date from which the abatement takes effects.
42	Adabala Padma Rao S/o Chandra Rao	Owner	379/2	Dry	0.47	603296	283549	354436	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	14822	0	354436	723695	0
			Total		0.47															
43	Adabala Rambabu S/o Chandrarao	Owner	379/2	Dry	0.55	603296	331813	414766	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	17345	0	414766	846877	0
			Total		0.55															
44	Akula Venkata Ramarao S/o Narasimhamurthi	Owner	379/3	Dry	2.58	603296	1556504	1945630	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	81365	0	1945630	3972624	0
			Total		2.58															
45	Ediresi Yerayya S/o Lakshman Rao	Owner	381/3	Dry	1.88	603296	1134196	1417746	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	59289	0	1417746	2894780	0
			Total		1.88															
46	Panditi Veeraveni W/o Satyanarayana	Owner	638/1A	Dry	1.04	603296	627428	784285	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	32798	0	784285	1601368	0
			Total		1.04															
47	Gada Brahmajirao S/o Venkata Raju	Owner	638/1B	Dry	1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	31537	0	754120	1539777	0
			Total		1.00															
48	Gada Govinda Rao S/o Venkataraju	Owner	638/1B	Dry	1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	31537	0	754120	1539777	0
			Total		1.00															
49	Nagreddy Rama Ratnam W/o Venkatarao	Owner	638/1B 640/1	Dry	1.16 2.04	603296	1930547	2413184	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	0	100917	0	2413184	4927285	0
			Total		3.20															

Sl.No	Name of persons interested in the land and the nature of their respective interests.				Amount allowed for the land itself, without tress, buildings etc., if any		7	8	Amount allowed for trees, houses or any other immovable things.					11	12	13	14	15
	5(a)	5(b)	Rs.No	Classification	Extent Ac.cts	6(a)			6(b)	6(c)	9(a)	9(b)	9(c)					
50	Muppiri Setti Yesu S/o Lakshmi Narayana	Owner 638/1B Total	Dry	0.05 0.05	603296	30165	37706	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	1577	0	37706	76989	0
51	Sirigudu Krishna S/o Sri Ramulu	Owner 638/2 Total	Dry	1.00 1.00	603296	603296	754120	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	31537	0	754120	1539777	0
52	Kurakula Padmavathi W/o Venkata Nagaraju	Owner 638/2 Total	Dry	0.50 0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	15768	0	377060	769888	0
53	Goli Ravi Kiran W/o Varaprasad	Owner 638/2 Total	Dry	1.03 0.01 1.04	603296	627428	784285	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	32798	0	784285	1601368	0
54	Kambhampati Narasimharao S/o Satyam	Owner 638/3 Total	Dry	0.82 0.82	603296	494703	618378	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	25860	0	618378	1262617	0
55	Panthula Gangaraju S/o Buli Venkanna	Owner 638/3 Total	Dry	0.50 0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	15768	0	377060	769888	0
56	Pilla Mangamani W/o Dora Babu	Owner 638/3 Total	Dry	0.82 0.82	603296	494703	618378	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	25860	0	618378	1262617	0
57	Kalidindi Venkata Vara Lakshmi W/o Bose Pratap Varma	Owner 638/4A 638/4B Total	Dry	1.16 0.58 1.74	603296	1049735	1312169	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	54874	0	1312169	2679211	0
58	Gada Hamsani Priya (Minor Guardian) Muppur Setti Nageswararao S/o Pullayya	Owner 638/4B Total	Dry	0.50 0.50	603296	301648	377060	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	15768	0	377060	769888	0
59	Varada Varalakshmi W/o Trimurthulu	Owner 640/1 Total	Dry	0.80 0.80	603296	482637	603296	Nil	As per Sec.26 and 1st schedule of New Act.	0	0	0	0	25229	0	603296	1231821	0
		Total		83.45	603296	50345051	62931314			0	0	0	0	2631736	0	62931314	128494364	

K. N. To 15/11/2018  
Revenue Division Office  
Tanguraddi  
Dist. S. P. D. B.



లవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యునల్, O.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సు కు హాజరు అయిన ప్రజల వివరాలు

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

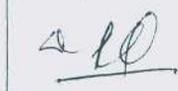
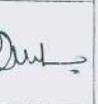
సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
16	శ్రీ వీణ సత్యనారాయణ	పోలవరం	పోలవరం	శ్రీ వీణ సత్యనారాయణ
17	ఉషల చంద్రబాబు	వైదివూరు	పోలవరం	ఉషల చంద్రబాబు
18	జాచల రామకృష్ణ	రామకృష్ణ నాడ	పోలవరం	జాచల రామకృష్ణ
19	Dalti Rambabu.	Rameyyapeta	polavaram	
20	K. Radhika Krishna	polavaram	polavaram	K. Radhika Krishna
21	కొండామోకలయ్యలు	పోలవరం	పోలవరం	కొండామోకలయ్యలు
22	సులం సుబ్బరావు	చాసంపావెం	పోలవరం	సులం సుబ్బరావు
23	మండం భీమరావు	పోలవరం	పోలవరం	మండం భీమరావు
24	కొండామోకలయ్యలు	పైడిమలవూరు	పోలవరం	కొండామోకలయ్యలు
25	వల్ల ఉదయకృష్ణ	కొండామోకలయ్యలు	పోలవరం	V. Adhikareddy
26	Vanni Udaya Bhaskar	Adaluru	పోలవరం	V. Udaya Bhaskar
27	శ్రీ వీణ సత్యనారాయణ	చెండన్నకలని	పోలవరం	శ్రీ వీణ సత్యనారాయణ
28	మనోజ్ సత్యనారాయణ	చెండన్నకలని	పోలవరం	M. Sathyanarayana
29	M. Venkatesh	Polavaram	Polavaram	
30	K. Srinivas	polavaram	polavaram	K. Srinivas

ఎవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యునల్, O.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సుకు హాజరు అయిన ప్రజల వివరాలు

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
31	Neerudu ARULU	Pathuphipaka		
32	B. Govi	K. F. Sona		B. Govi
33	బొమ్మి (కొన్ని వాసరాళ్ళు)	పెడపాపె		బొమ్మి (కొన్ని వాసరాళ్ళు)
34	అక్షయ్ నీలకంఠ్ సర్వోదయ వర్షివర్			అక్షయ్ నీలకంఠ్ సర్వోదయ వర్షివర్
35	Ketan. Narasimlu	Gepulogudi		K. Ketan
36	Karim. Sunilkumar	17		K. Karim
37	శ్రీ. కిషోర్	గొట్లపాడు		శ్రీ. కిషోర్
38	M. దుర్గాచారి	నోడలపాడు		M. దుర్గాచారి
39	K. చిరంజీవి	నోడలపాడు		K. చిరంజీవి
40	K. బాబు శంకర్	గొట్లపాడు		K. బాబు శంకర్
41	K. సునీల్ కుమార్	11		K. సునీల్ కుమార్
42	K. సీతారామ్	చెల్లూరు		K. సీతారామ్
43	K. రవి	గొట్లపాడు		K. రవి
44	M. కృష్ణారావు	12		M. కృష్ణారావు
45	M. లక్ష్మీ రుమాని	నాదలపాడు		M. లక్ష్మీ రుమాని

లవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యునల్, O.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సు కు హాజరు అయిన ప్రజల వివరాలు

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
46	D. మైలమ్మ కృష్ణారావు 6-2-2018, 1A PL బుర్రుజ్యోతిషునిపాల వీధి	ఎలమవారి	"	
47	బొట్ల వెంకటేశ్వరరావు	పెడిపాక	పోలవరం	
48	బొట్ల వెంకటేశ్వరరావు	పెడిపాక	వాలవరం	బొట్ల వెంకటేశ్వరరావు
49	బొట్ల రాజలక్ష్మి	పెడిపాక	పోలవరం	బొట్ల రాజలక్ష్మి
50	బొట్ల మూలని సత్యం	పెడిపాక	పోలవరం	B. Mohan Sanyal
51	బొట్ల @ మామిడి	పెడిపాక	పోలవరం	
52	B. Ganga Ratham	పెడిపాక	వాలవరం	B. Ganga Ratham
53	బొట్ల @ మామిడి	పెడిపాక	పోలవరం	
54	D. గంగాశాస్త్రి	పెడిపాక	పోలవరం	D. గంగాశాస్త్రి
55	కపల శ్రీధర్	పెడిపాక	వాలవరం	కపల శ్రీధర్
56	సూరి బాబు	రావాల	పోలవరం	సూరి బాబు
57	గోపాల గోపాల	తెలవరం	పోలవరం	గోపాల
58	<del>నీరుడి</del> ధనుక్కి నీరుడి	పెడిపాక (పో)	పోలవరం	నీరుడి ధనుక్కి
59	నీరుడి. శ్యామ	పెడిపాక (పో)	పోలవరం	N. Sanyal
60	నీరుడి. అబ్దుల్	పెడిపాక (పో)	పోలవరం	అబ్దుల్

శాలవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యునల్, O.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సు కు హాజరు అయిన ప్రజల వివరాలు

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
61	నెలమి. నరేష్	పెద్దవీక(వీక)	పోలవరం	N.Nelam
62	కవల. సూర్యచంద్రం	పెద్దవీక(వీక)	పోలవరం	Kavalasuryachandru
63	G. Kondalalu	Polavaram	Polavaram	G.Kondalalu
64	G. Balaraju	Telavara	Polavaram	G.Balaraju
65	G. గిరిధర్	వేక్కూరు		G.Giridhar
66	నల్లెంపూలయ్య	గిరిగోడ		Nallampalayya
67	K. కృష్ణాచారి	కొమరవీక		K.Krishna
68	U. సత్యనారాయణ			U.Satyanarayana
69	K. సత్యనారాయణ			K.Satyanarayana
70	C. ఆంజనేయ			C.Anganeya
71	G. Bharathi			G.Bharathi
72	G. భయంకరయ్య			G.Bhayanarayana
73	Made Raju	తల్లవూరు	పాలవరం	M.Raju
74	Jati Rambabu			J.Rambabu
75	Yandapelli Dhurgesa			Y.Dhurgesa

లవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యునల్, O.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సు కు హాజరు అయిన ప్రజల వివరాలు

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
76	K. వాసవయ్య	రాజలగోడి		K. వాసవయ్య
77	నూతంకర్నూరు			
78	M. శంభుమణి			X
79	K. బ్రహ్మయ్య			X
80	T. తోరంమయ్య			X
81	K. సత్యవతి			X
82	M. గింసాదేవి			X
83	సురేంద్రకాశం య్యవారి			సురేంద్రకాశం
84	బొట్ల శాంతిబాబు	ప్రైవేట్		బొట్ల శాంతిబాబు
85	R. సుబ్బారాజు	ప్రైవేట్		R. సుబ్బారాజు
86	Sr. FATHIMUNNISA	పోలవరం		Sr. FATHIMUNNISA
87	Sr. YOUSUF	పోలవరం		Sr. YOUSUF
88	M. నాసీబు	పోలవరం		M. నాసీబు
89	M. సాయిపతిబాబు			M. సాయిపతిబాబు
90	D. గిరిదర్	ప్రైవేట్		D. గిరిదర్



వక్రాలు

పోలవరం నీటిపారుదల ప్రాజెక్టు మట్టి నిల్వనిర్వహణ దాని అనుబంధ సమస్యలపై జాతీయ హరిత ట్రిబ్యూనల్, U.A. నెం. 857/2018 లో తేది. 23.02.2021 న విడుదల చేసిన ఉత్తర్వులు ప్రకారం ఏర్పాటు చేసిన కమిటీ ఆధ్వర్యంలో నిర్వహిస్తున్న ప్రజాభిప్రాయ సేకరణ సదస్సు కు హాజరు అయిన ప్రజల వివరాలు

**Annexure - VII B**

తేది : 31.03.2021

వేదిక: ప్రభుత్వ ఉన్నత పాఠశాల ప్రాంగణంలో,

సమయం: ఉదయం 10.00 గం. నుండి మధ్యాహ్నం

పోలవరం (గ్రామం మరియు మండలం),

2.00 గం. వరకు

పశ్చిమ గోదావరి జిల్లా.

హాజరు పట్టిక

క్రమ సంఖ్య.	పేరు	గ్రామం	మండలం	సంతకం
1	పేర్ల వైకుంఠస్వామి	పోలవరం - B.C. కాలనీ	పోలవరం	SK. వైకుంఠస్వామి
2	K. RAMACHANDRA RAO	"	పోలవరం	K.R.
3	అలలు రామ్	"	పోలవరం	అలలు రామ్
4	N.S.S.L. రెడ్డి	"	పోలవరం -	N.S.S.L. రెడ్డి
5	కుంభ వేంకటేశ్వరం	పైడిపాక	పోలవరం	K.V.R.
6	కె. వెంకటేశ్వరం	పోలవరం	పోలవరం	కె. వెంకటేశ్వరం
7	కత్తి నాగేశ్వరం	పోలవరం	పోలవరం	కత్తి నాగేశ్వరం
8	కె. కుమారం	పోలవరం	పోలవరం	కె. కుమారం
9	B. Venkata Ramana	పైడిపాక	పోలవరం	B. Venkata Ramana
(10)	B. Thirimuthulu	Paidipaka	Polavaram (mandalam)	B. Thirimuthulu
11	N. Swathi	Paidipaka.	Polavaram (mandalam)	N. Swathi
(12)	N. Naresh	Paidipaka	Polavaram (mandalam)	N. Naresh
13	B. Venkateswara	Kayam	Kayam	B. Venkateswara
14	B. Venkateswara	Totogonda	Polavaram	B. Venkateswara
15	R. Ravi	Paidipaka	Polavaram	R. Ravi





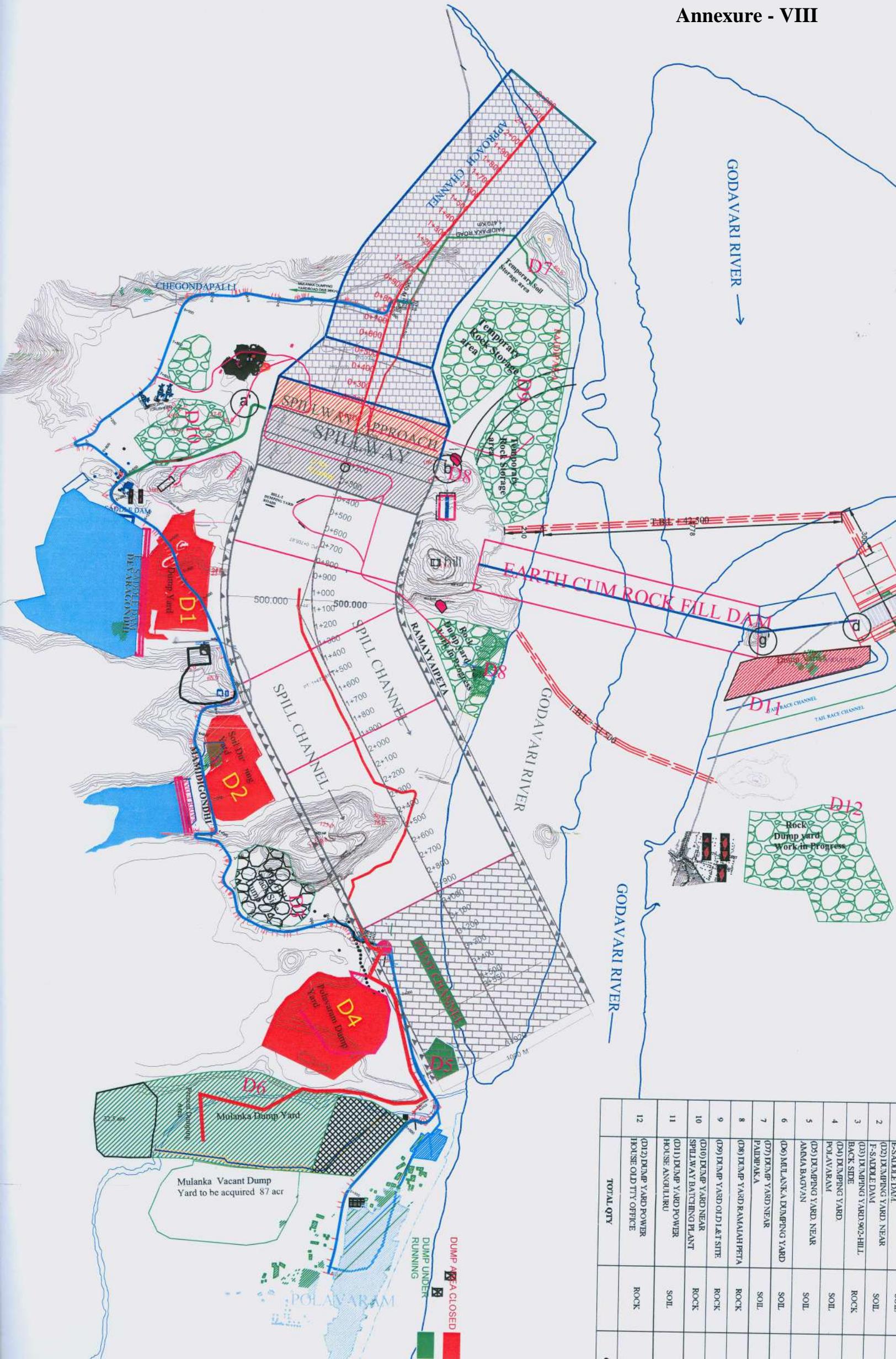
**Annexure - VIIC**

Abstract of Written Representations received by Hon'ble NGT committee constituted as per NGT orders dt. 23.02.2021 in O.A. No.857 / 2018- During Public Hearing held on 31.03.2021 at 10:00 AM, Govt.High School, Polavaram (V&M), West Godavari District by the Committee.

S.No	Name and address of the Petitioner	Grievance expressed	Forwarded to
1	Sri Mediyam Venkata Swamy &Others, President of Polavaram Project Nirvasithula Samasayyala Sadhana Samithi , PolavaramMandal, West Godavari District.	Requested to proceed for construction of Coffor Dam after resolving the problems of 19 Girijan villages relating to compensation.	The Collector & District Magistrate, West Godavari District.
2	Sri KunjamBuchi Raju & Others, KondurkotaGramam, Tallavaram Panchayat, Polavaram Mandal, West Godavari District.	Requested for land against the land lost in project and to construct houses at Reddy Ganapavaram in allocated house sites and requested for compensation to children attained the age of 18 years.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
3	Sri Danti Ramana, Tekuru(V), Polavaram(M), West Godavari District	Requested for inclusion of his name under R&R Package.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
4	Smt Pamulati Madhavi, Tekuru(V), Polavaram(M), West Godavari District	Requested for inclusion of her daughter name Smt Pamulati Sadhvika under R&R Package.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
5	SmtG.Ramadevi, KondurkotaGramam, Tallavaram Panchayat, Polavaram Mandal, West Godavari District	Requested for inclusion of her name her daughter and son names under R&R Package.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
6	SmtGullipalliGirija, W/o, Ramalingeswara Rao, Tekuru(V), Polavaram(M), West Godavari District	Requested for inclusion of her nameand son names under R&R Package.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
7	SmtGullipalliTripura Sundari, Tekuru(V), Polavaram(M), West Godavari District	Requested for valuation for her house bearing D. No. 5-19, Tekuru(V), Polavaram(M), West Godavari District	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
8	SmtU.MangaTayuru, Tekuru(V), Polavaram(M), West Godavari District	Requested for inclusion of her daughter name Vallabhaneni Sai Deepthi & her son name Vallabhaneni	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District

		Bhargava Krishna under R&R Package.	
9	Sri Mediyam Venkata Swamy & Others, President of Polavaram Project Nirvasithula Samasayyala Sadhana Samithi , Polavaram Mandal, West Godavari District.	Requested for enquiry on Social Economic Survey and R&R settlement made for new villages in Kothuru, Tallavaram, Kondurkota, Tekurru, Sivagiri villages.	The Collector & District Magistrate, West Godavari District.
10	Sri Kunjam Rama Rao and Sri Turra Naga Raju, Tallavaram(V), Polavaram Mandal, West Godavari District.	Requested to provide land provide houses only in Saripallikunta Village.	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
11	Sri K. Ramachandra Rao, representative of Polavaram Farmers	Request for true and fair compensation for the land losers in Moolalanka dump site land acquisition and to cancel the land acquisition process of 87.0 Acres which is proposed for future dumping.	Revenue Divisional Officer, Jangareddy Gudem, West Godavari District
12	Sri Botta Rama Krishna , Paarampeta(V), Jangareddygudem(M), West Godavari District	Requested for bearing of house construction expenses and house rents as committed earlier	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District.
13	Sri Botta Srinivasa Rao, S/o, Rama Rao, Pydipaka(V), Polavaram(M), West Godavari District	Requested for compensation to his house site of 3.0 cents and also to his mother house site of 2.3 cents in old Pydipaka village	Revenue Divisional Officer, Jangareddy Gudem. West Godavari District
14	Smt Boragam Jyothi, Totagandhi(V) Polavaram (M), West Godavari District	Requested for compensation to site of extent of 1.12 acres in Sy No.346/1 which was wrongly represented in the other's name of Smt. KotamPedaVeeramma	Revenue Divisional Officer, Jangareddy Gudem, West Godavari District.
15	Sri BottaAppa Rao, Pydipaka(V)(Old), Polavaram(M), West Godavari District	Request of the 10 families left in Pydipaka(old) near Coffor Dam for payment of adequate compensation .	Revenue Divisional Officer, Jangareddy Gudem, West Godavari District.
16	Sri Botta Trimurthulu, Pydipaka(V)(Old), Polavaram(M), West Godavari District	Request of the 10 families left in Pydipaka(old) near Coffor Dam for payment of adequate compensation .	Revenue Divisional Officer, Jangareddy Gudem, West Godavari District.

17	Sri Godde Rama Krishna & Others (Village and Mandal name not mentioned)	Requested for sanction of true and fair compensation for loss of land in Puroshottapatnam Lift Irrigation Scheme.	The Collector & District Magistrate, East Godavari District.
18	Smt. N.Ganga Lakshmi & Others (Village and Mandal name not mentioned)	Requested for sanction of true and fair compensation for loss of land in Puroshottapatnam Lift Irrigation Scheme..	The Collector & District Magistrate, East Godavari District.
19	Sri Neerudi Subbulu, Pydipaka(V)(Old), Polavaram(M), West Godavari District	Request of the 10 families left in Pydipaka(old) near Coffor Dam for payment of adequate compensation .	Revenue Divisional Officer, Jangareddy Gudem,West Godavari District.
20	Sri K.Ramesh and others Kottadevara Gondi(V), Polavaram(M), West Godavari District	Requested for livelihood , employment , compensation and for house pattas.	Revenue Divisional Officer, Jangareddy Gudem,West Godavari District.
21	Sri K.V.Ratnam & others, Pydipaka(V)(Old), Polavaram(M), West Godavari District	Requested for equal compensation and enquiry on discrepancies in construction of houses, to up-date Social Economic Survey data. .	Revenue Divisional Officer, Jangareddy Gudem,West Godavari District.
22	Smt. Kunche Varalakshmi Ex.Sarpanch, Pydipaka(V)(Old), Polavaram(M), West Godavari District	Request of Non-Scheduled tribes to continue in the same Pydipaka panchayat as they are presently living in Non-Scheduled areas. .	Revenue Divisional Officer, Jangareddy Gudem,West Godavari District.



12	(D12) DUMP YARD POWER HOUSE OLD TTY OFFICE	ROCK	51.40	IN PRG
	<b>TOTAL QTY</b>		<b>642.40</b>	<b>L.Cum</b>
2	F-SADDLE DAM	SOIL	40.00	DUMP FILL
3	(D3) DUMPING YARD 902-HILL BACK SIDE	ROCK	51.00	IN PRG
4	(D4) DUMPING YARD POLAVARAM	SOIL	65.00	DUMP FILL
5	(D5) DUMPING YARD NEAR AMMA BAGVAN	SOIL	14.00	DUMP FILL
6	(D6) MULANKA DUMPING YARD	SOIL	180.00	IN PRG
7	(D7) DUMP YARD NEAR PADIPAKA	SOIL	15.00	IN PRG
8	(D8) DUMP YARD RAMALAH PETA	ROCK	45.00	DUMP FILL
9	(D9) DUMP YARD OLD 1 & T SITE	ROCK	49.00	DUMP FILL
10	(D10) DUMP YARD NEAR SPILLWAY BATCHING PLANT	ROCK	10.00	DUMP FILL
11	(D11) DUMP YARD POWER HOUSE ANGULURU	SOIL	42.00	DUMP FILL

## Polavaram AQ Data February 2020 - BC Colony

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
03-04/02/2020	69	44
04-05/02/2020	73	51
05-06/02/2020	46	23
06-07/02/2020	32	17
07-08/02/2020	70	57
09-10/02/2020	32	17
10-11/02/2020	69	33
11-12/02/2020	70	57
<b>Min.</b>	<b>32</b>	<b>17</b>
<b>Max.</b>	<b>73</b>	<b>57</b>
<b>Avg.</b>	<b>58</b>	<b>37</b>
<b>SD.</b>	<b>18</b>	<b>17</b>

## Polavaram AQ Data March 2020 - BC Colony

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
03-04/03/2020	80	29
04-05/03/2020	87	28
05-06/03/2020	42	15
06-07/03/2020	56	13
08-09/03/2020	52	18
09-10/03/2020	49	13
10-11/03/2020	80	30
11-12/03/2020	44	13
<b>Min.</b>	<b>42</b>	<b>13</b>
<b>Max.</b>	<b>87</b>	<b>30</b>
<b>Avg.</b>	<b>61</b>	<b>20</b>
<b>SD.</b>	<b>18</b>	<b>8</b>

**Polavaram AQ Data November 2020 - BC Colony**

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
16-17/11/2020	58	38
17-18/11/2020	68	46
18-19/11/2020	65	43
19-20/11/2020	56	33
20-21/11/2020	54	28
21-22/11/2020	46	19
22-23/11/2021	60	45
23-24/11/2020	85	64
<b>Min.</b>	<b>46</b>	<b>19</b>
<b>Max.</b>	<b>85</b>	<b>64</b>
<b>Avg.</b>	<b>61</b>	<b>40</b>
<b>SD.</b>	<b>12</b>	<b>14</b>

**Polavaram AQ Data December 2020 - BC Colony**

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
18-19/12/2020	111	78
19-20/12/2020	80	72
20-21/12/2020	78	53
22-23/12/2020	48	32
23-24/12/2020	98	78
24-25/12/2020	49	35
25-26/12/2020	101	77
26-27/12/2020	98	76
<b>Min.</b>	<b>48</b>	<b>32</b>
<b>Max.</b>	<b>111</b>	<b>78</b>
<b>Avg.</b>	<b>83</b>	<b>63</b>
<b>SD.</b>	<b>24</b>	<b>20</b>

  
**Dr. Shaik Basha**  
 वैज्ञानिक तथा प्रमुख / Scientist & Head  
 सी एस आई आर-नीरी क्षेत्रीय केंद्र  
 CSIR-NEERI Zonal Centre  
 तारनाका, हैदराबाद / Tamaka, Hyderabad-7

### Polavaram AQ Data January 2021 - BC Colony

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
16-17/01/2021	54	44
17-18/01/2021	75	69
18-19/01/2021	82	44
19-20/01/2021	79	51
20-21/01/2021	86	69
21-22/01/2021	73	69
22-23/01/2021	110	50
23-24/01/2021	86	66
<b>Min.</b>	<b>54</b>	<b>44</b>
<b>Max.</b>	<b>110</b>	<b>69</b>
<b>Avg.</b>	<b>81</b>	<b>58</b>
<b>SD.</b>	<b>16</b>	<b>12</b>

### Polavaram Air Quality Data February 2021 - BC Colony

DATE	PM <sub>10</sub>	PM <sub>2.5</sub>
	µg/m <sup>3</sup>	µg/m <sup>3</sup>
11-12/02/2021	119	80
12-13/02/2021	107	42
13-14/02/2021	86	32
14-15/02/2021	81	70
15-16/02/2021	111	79
16-17/02/2021	82	33
17-18/02/2021	118	-
18-19/02/2021	101	32
<b>Min.</b>	<b>81</b>	<b>32</b>
<b>Max.</b>	<b>119</b>	<b>80</b>
<b>Avg.</b>	<b>101</b>	<b>52</b>
<b>SD.</b>	<b>16</b>	<b>23</b>

Table 1.3.1: Details of Groundwater Sampling Locations (January 2021)

S. No	Location Name	Sample Code	Latitude	Longitude	Type	Water Level (in m)
1	Pattisema	PGW-1	17°13'00.05"	81°38'10.08"	HP	2.27
2	Bangaramapeta	PGW-2	17°13'51.55"	81°38'10.38"	DW	2.30
3	Polavaram	PGW-3	17°14'53.29"	81°38'33.91"	DW	2.37
4	New Devaragondi	PGW-4	17°14'50.18"	81°37'26.05"	HP	3.13
5	Itukalakota	PGW-5	17°14'54.66"	81°36'00.46"	HP	3.30
6	Singanapalli	PGW-6	17°18'47.25"	81°38'56.16"	HP	5.66
7	Chegondapalli	PGW-7	17°17'58.57"	81°37'50.09"	DW	5.20
8	Old devaragondi	PGW-8	17°16'54.89"	81°37'48.82"	DW	1.92
9	Purushohapatnam	PGW-9	17°15'30.16"	81°39'45.48"	HP	1.99
10	Nelakota	PGW-10	17°15'07.42"	81°41'38.57"	HP	1.29
11	Ramachandrapuram	PGW-11	17°13'27.65"	81°40'07.26"	HP	14.9

Table 1.3.2: Groundwater Quality Physical Parameters

Sr. No	Sampling Code	pH	Temperature (°C)	Turbidity NTU	TSS (mg/l)	TDS (mg/l)	Conductivity (µS/cm)
1.	PGW - 1	7.1	29.5	0.1	7.8	1138	1857
2.	PGW - 2	7.0	29.2	0.2	1.6	1588	2860
3.	PGW - 3	7.3	27.0	0.1	0.6	638	1015
4.	PGW - 4	6.9	30.3	0.3	5.5	665	1192
5.	PGW - 5	7.3	29.4	0.1	1.6	543	1000
6.	PGW - 6	7.2	28.9	0.8	25	698	1176
7.	PGW - 7	7.1	29.5	0.3	5.2	682	1144
8.	PGW - 8	7.6	27.5	0.2	8.1	496	830
9.	PGW - 9	7.5	28.8	0.1	3.4	345	580
10.	PGW - 10	7.2	29.6	0.3	0.6	568	941
11.	PGW - 11	7.7	29.1	0.3	1.5	732	1284
	BIS	6.5-8.5	-	1-5	-	500-2000	-

**Table 1.3.3: Groundwater Quality-Inorganic Parameters**

S.No	Sample Code	Total Alkalinity	Total Hardness		Ca	Mg	Cl <sup>-</sup>	Salinity	SO <sub>4</sub> <sup>2-</sup>	Na	K
			(as CaCO <sub>3</sub> )								
		mg/l						‰	mg/l		
1.	PGW - 1	500	658	399	258	215	0.39	108	156	18	
2.	PGW -2	592	624	236	388	416	0.75	97	318	75	
3.	PGW -3	272	372	266	105	124	0.22	57	78	16	
4.	PGW - 4	368	415	235	180	122	0.22	19	92	9	
5.	PGW - 5	328	336	120	216	78	0.14	28	78	6	
6.	PGW - 6	596	686	302	384	36	0.07	5	18	5	
7.	PGW - 7	444	380	223	156	66	0.12	31	89	39	
8.	PGW - 8	356	313	168	145	44	0.08	12	65	15	
9.	PGW - 9	212	254	164	90	46	0.08	16	30	4	
10.	PGW - 10	392	372	172	200	52	0.09	5	64	8	
11.	PGW - 11	308	276	144	132	158	0.29	70	148	12	
<b>BIS</b>		<b>200-600</b>	<b>200-600</b>	-	-	<b>250-1000</b>	-	<b>200-400</b>	-	-	

**Table 1.3.4: Groundwater Quality-Inorganic, Nutrient and Demand Parameters**

Sr. No.	Sample Code	Fluoride (as F)	Nitrate (as NO <sub>3</sub> )	Phosphorus (as P-PO <sub>4</sub> )	DO	BOD	Silica (as SiO <sub>2</sub> )
		mg/l					
1.	PGW - 1	0.10	16.0	0.44	3.3	<3	8
2.	PGW -2	0.10	4.1	BDL	4.4	<3	8
3.	PGW -3	0.10	9.9	0.074	4.0	<2	8
4.	PGW - 4	0.11	5.1	0.038	3.0	<2	19
5.	PGW - 5	0.11	7.4	0.018	3.4	<2	12
6.	PGW - 6	0.50	0.20	0.148	2.4	<2	15
7.	PGW - 7	0.24	1.9	0.155	5.3	<3	11
8.	PGW - 8	0.10	0.20	0.053	4.3	<3	6
9.	PGW - 9	0.38	3.4	BDL	2.5	<2	7
10.	PGW - 10	0.23	4.5	0.010	2.9	<3	15
11.	PGW - 11	0.13	3.1	BDL	2.9	<2	5
<b>BIS</b>		<b>1.0-1.5</b>	<b>45-NR</b>	-	-	-	-

Table 1.3.5: Groundwater Quality- Microbial Parameters

Sr. No.	Sample Code	MPN			INDEX
		0.1ml	1ml	10ml	CFU/100ml
1.	PGW - 1	4	5	5	1600
2.	PGW -2	2	5	5	540
3.	PGW -3	4	5	5	1600
4.	PGW - 4	0	4	5	130
5.	PGW - 5	5	5	5	>1600
6.	PGW - 6	5	5	5	>1600
7.	PGW - 7	4	4	5	350
8.	PGW - 8	4	4	5	350
9.	PGW - 9	5	5	5	>1600
10.	PGW - 10	1	2	5	70
11.	PGW - 11	0	1	0	1.8

Table 1.3.6: Groundwater Quality- Heavy Metals

Sample Code	As	B	Cd	Co	Cr	Cu	Fe	Mn	Ni	Pb	Zn	Hg
	mg/l											
PGW - 1	BDL	0.087	BDL	BDL	0.001	BDL	BDL	0.167	BDL	0.013	BDL	BDL
PGW -2	BDL	0.129	0.001	0.001	0.007	BDL	0.401	0.027	0.006	0.023	BDL	BDL
PGW -3	BDL	0.052	BDL	BDL	0.005	BDL	BDL	BDL	0.001	0.014	BDL	BDL
PGW -4	BDL	0.057	BDL	0.003	0.004	0.007	0.986	0.070	0.002	0.029	0.491	BDL
PGW -5	BDL	0.019	BDL	0.001	BDL	BDL	BDL	0.055	BDL	0.013	BDL	BDL
PGW -6	0.003	0.036	BDL	0.014	0.042	0.028	1.895	0.460	0.001	0.053	0.547	BDL
PGW -7	BDL	0.060	BDL	0.001	0.010	BDL	BDL	0.072	BDL	0.021	BDL	BDL
PGW -8	BDL	0.012	BDL	BDL	0.001	BDL	BDL	0.417	0.002	0.009	BDL	BDL
PGW -9	BDL	0.008	BDL	BDL	0.002	BDL	BDL	0.003	0.004	0.010	0.042	BDL
PGW - 10	BDL	0.022	BDL	0.001	0.002	BDL	BDL	BDL	BDL	0.024	0.022	BDL
PGW - 11	BDL	0.039	0.001	0.001	0.002	BDL	0.086	0.092	0.009	0.007	0.371	BDL
BIS	0.01-0.05	0.5-1.0	0.003-NR	-	0.05-NR	0.05-1.5	0.3-NR	0.1-0.3	0.02-NR	0.01-NR	5-15	0.001-NR



**Table 1.6.1: Soil Sampling Locations and GPS co-ordinates**

Sr. No.	Sample Code	Village	Latitude	Longitude
1.	PS-1	Paidipaka Village	17°17'58.66"	81°38'46.29"
2.	PS-2	Mutyalamma Konda	17°17'23.78"	81°37'49.41"
3.	PS-3	Devaragonda	17°16'54.25"	81°37'47.81"
4.	PS-4	Purushotha Patanam	17°15'30.78"	81°39' 44.92"
5.	PS-5	Nelakota	17°15'06.91"	81°41'38.40"
6.	PS-6	Ramachandra puram	17°13'28.74"	81°40'05.97"
7.	PS-7	Auguluru	17°16'06.77"	81°39'44.70"
8.	PS-8	Itukala kota(Pattiseema Attipothala patanam)	17°14'38.90"	81°36'28.17"
9.	PS-9	Ramaithpeta	17°14'48.48"	81°37'07.91"
10.	PS-10	Polavaram	17°14'44.47"	81°38'20.53"
11.	PS-11	Pattiseema	17°12'58.04"	81°38'14.33"
12.	PS-12	Chegondapalli	17°17'57"	81°37'47"

**Table 1.6.2: Soil Samples Particle Size Distribution**

S.No.	Sample Code	Particle Size Distribution (%)				Soil Texture
		Coarse Sand	Fine Sand	Silt	Clay	
1.	PS-1	0.79	75.13	19.03	5.06	sandy loam (SL)
2.	PS-2	15.54	65.73	3.74	14.98	sandy loam (SL)
3.	PS-3	14.04	78.06	2.09	5.82	sand(S)
4.	PS-4	4.28	82.91	2.60	10.21	loamy sand (LS)
5.	PS-5	8.93	70.94	4.04	16.09	sandy loam (SL)
6.	PS-6	0.75	79.10	9.53	10.62	sandy loam (SL)
7.	PS-7	1.28	79.92	7.58	11.23	loamy sand (LS)
8.	PS-8	12.58	77.50	1.13	8.78	sand (S)
9.	PS-9	14.69	33.79	24.40	27.12	sandy clay loam (SCL)
10.	PS-10	0.42	78.48	10.66	10.43	sandy loam (SL)
11.	PS-11	6.49	81.40	3.38	8.73	loamy sand (LS)
12.	PS-12	9.04	71.95	1.30	17.72	sandy loam (SL)

**Table 1.6.3: Soil Physical Properties**

S.No.	Sample Code	Density (g/cc)		Porosity (%)	Water Holding Capacity (%)
		Bulk	Particle		
1.	PS-1	1.38	2.38	41.89	40.34
2.	PS-2	1.42	2.70	47.59	35.81
3.	PS-3	1.39	2.50	44.48	36.32
4.	PS-4	1.32	2.78	52.46	26.53
5.	PS-5	1.24	2.44	49.08	49.55
6.	PS-6	1.21	2.63	53.88	45.93
7.	PS-7	1.26	2.33	45.79	46.23
8.	PS-8	1.39	2.50	44.48	52.56
9.	PS-9	1.42	2.63	46.09	35.68
10.	PS-10	1.29	2.44	46.98	48.55
11.	PS-11	1.33	2.63	49.40	43.11
12.	PS-12	1.33	2.70	50.88	44.53

**Table 1.6.4: Chemical Properties of Soil Extract (water soluble)**

S.No	Sample Code	pH	EC mS/cm	Ca <sup>++</sup>	Mg <sup>++</sup>	-----(meq/100gm)-----				SAR
						Na <sup>+</sup>	K <sup>+</sup>	SO <sub>4</sub> <sup>-</sup>	Cl <sup>-</sup>	
1.	PS-1	6.39	0.13	0.002	0.08	0.03	0.01	0.01	0.12	0.06
2.	PS-2	7.51	0.06	0.002	0.04	0.02	0.01	0.14	0.08	0.12
3.	PS-3	6.38	0.13	0.003	0.13	0.0001	0.04	0.01	0.08	0.23
4.	PS-4	7.29	0.10	0.002	0.06	0.01	0.06	0.15	0.12	0.49
5.	PS-5	7.33	0.21	0.002	0.13	0.04	0.01	0.05	0.08	0.07
6.	PS-6	6.03	0.24	0.003	0.10	0.05	0.03	0.01	0.08	0.20
7.	PS-7	6.85	0.59	0.006	0.24	0.15	0.12	0.12	0.24	0.52
8.	PS-8	7.22	0.15	0.002	0.10	0.0001	0.02	0.03	0.08	0.17
9.	PS-9	7.56	0.13	0.002	0.08	0.08	0.01	0.02	0.08	0.04
10.	PS-10	6.61	0.33	0.002	0.08	0.38	0.01	0.01	0.12	0.04
11.	PS-11	6.97	0.13	0.002	0.08	0.03	0.05	0.01	0.08	0.39
12.	PS-12	7.82	0.10	0.004	0.08	0.03	0.18	1.21	0.08	1.24

**Table 1.6.5: Soil Fertility Status**

S.No.	Sample Code	Organic Carbon (%)	Available		
			N	P	K
			kg/ha		
1.	PS-1	0.64	138	153	403
2.	PS-2	0.31	75.3	151	395
3.	PS-3	0.41	138	228	354
4.	PS-4	0.51	176	343	1721
5.	PS-5	1.62	188	307	389
6.	PS-6	0.82	251	212	392
7.	PS-7	1.05	151	203	2413
8.	PS-8	0.43	213	126	456
9.	PS-9	0.18	63	140	470
10.	PS-10	0.96	176	198	443
11.	PS-11	0.72	88	219	375
12.	PS-12	0.99	176	214	442
<b>Poor soil</b>		<b>&lt; 0.5</b>	<b>&lt; 280</b>	<b>&lt;10</b>	<b>&lt;108</b>
<b>Medium soil</b>		<b>0.5-0.75</b>	<b>280-560</b>	<b>10-24.6</b>	<b>108-280</b>
<b>Fertile soil</b>		<b>&gt;0.75</b>	<b>&gt; 560.0</b>	<b>&gt; 24.6</b>	<b>&gt;280</b>

Nutrient status Classification: Source: Soil Testing in India, Dept. of Agri. And Cooperation, Ministry of Agriculture, Govt. of India, 2011

**Table 1.6.6: Heavy Metals in Soil Samples**

Sr. No.	Sample Code	As	B	Cd	Cr	Co	Cu	Fe	Hg	Mn	Ni	Pb	Zn
		-----mg/kg-----											
1.	PS-1	BDL	19.4	BDL	28.3	18.9	23.1	14293	0.01	360	14.4	4.5	13.1
2.	PS-2	BDL	13.4	BDL	6.5	10.2	11.7	10715	0.02	152	8.8	1.4	4.1
3.	PS-3	BDL	10.8	0.2	56.7	8.8	12.6	7986	0.01	189	10	0.7	1.5
4.	PS-4	BDL	19.7	BDL	27.1	17.6	24.5	13666	0.03	351	17.8	3.7	25.6
5.	PS-5	BDL	11.3	0.1	11	9.4	14.5	8794	0.02	304	8.6	1.4	24.3
6.	PS-6	BDL	10	BDL	1.7	12.4	16.9	9205	0.02	266	10.7	2	5.5
7.	PS-7	BDL	25.4	BDL	27	25.5	40.2	16688	0.13	583	29.1	3.6	38
8.	PS-8	BDL	8.8	0.2	4.5	7.0	7.1	8275	0.04	115	7.3	0.9	3.4
9.	PS-9	BDL	10.6	BDL	4.3	10.6	14	9391	0.05	125	11.2	0.3	1.9
10.	PS-10	BDL	26.6	BDL	39.5	27.4	39.3	17580	0.06	671	35.9	5.1	103
11.	PS-11	BDL	15.1	BDL	14.6	14.6	25.3	11606	0.04	285	11	2.9	15
12.	PS-12	BDL	18.5	1	18.3	14.7	18.3	13171	0.04	358	12.4	4.7	30

From:  
Smt Y.V.Prasanna Lakshmi M.A.,B.Ed.,  
Revenue Divisional Officer,  
Jangareddigudem.

To:  
The Chairman,  
National Green Tribunal,

( Through the District Collector, West Godavari, Eluru)

Sir,

Sub:- National Green Tribunal - Polavaram Irrigation Project – West Godavari District – Jangareddigudem Division – Visit of Committee headed by Hon`ble Justice B.Seshayana Reddy Former Judge, AP High Court in the matter of O.A.No.857/2018 filed by NGT by Sri Pentapati Pullarao on 30.03.2021 and 31.03.2021 – Report called for – Submitted – Reg.

Ref:- Instructions of the Hon`ble Chairman National Green Tribunal issued during the review meeting held on 30.03.2021 at Polavaram Project conference hall.

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I, invite kind attention to the reference cited.

I submit that during the review meeting held on 30.03.2021 at Polavaram conference hall the Hon`ble Chairman National Green Tribunal has been pleased to instruct to furnish the following information.

1. Copy of proceedings in which Award No.14/2016 Dt:08.06.2016 passed for acquiring Ac 203.74 Cts at Mulalanka village of Polavaram Mandal for dumping yard purpose.
2. Whether compensation not paid in remaining cases if so reasons.

With regard to point No.1, copy of the Award No.14/2016 Dt:08.06.2016 along with connected proceedings is submitted herewith.

With regard to point No.2, I submit that as per the Land Plan schedule filed by the Irrigation Authorities of Head works of Polavaram Irrigation Project, an extent of Ac.203.74 Cts covered by R.S.No.s.346/1 etc., of Polavaram village has been acquired from 122 land Owners for providing Dumping Yard vide Award No.14/2016, Dt.08.06.2016 fixing the land compensation @ Rs.15,11,904/- per Acre U/s.26 of New LA Act, 2013 and the award was approved by the District Collector, W.G.Dt., Eluru vide Procs. Roc.No.E-26869/2016/R&R, Dated 10.06.2016.

In view of the urgency to hand over the land to the Project Irrigation Authorities the possession of the land was taken on 05.07.2016 and in turn handed over to the Irrigation Department on the same date. The dumping is going on in the acquired lands.

It is submitted that since the land owners are not satisfied with the compensation fixed, after negotiations with the land Owners of the acquired land by the District Administrations, the District Administration offered to pay the compensation @ Rs.19,51,904/- per acre., duly adding gratuitous amount of Rs.4,40,000/- per acre. Accordingly an amount of Rs.33,73,77,106/- was paid for an extent of Ac 166.76 Cts. As such compensation is pending and to be paid for an extent of Ac 36.98 Cts. The reasons for nonpayment of compensation to the above extent are furnished below.

Sl.No	Name of the Awardee	R.S.No	Extent	Awarded Amount	Gratuitous amount @ Rs.4,40,000/- per acre to be paid	Total compensation to be paid	Remarks
1	Boragam Buchhamma W/o.Somayya	346/1	0.56	857690	246400	1104090	The two awardees are claiming that the total extent of Ac 1.12 Cts belongs to each of them. Title dispute.
2	Kotam Pedaveerayamma W/o.Raju	346/1	0.56	857690	246400	1104090	
3	Unknown	644/3	1.15	1738689	5060000	6798689	Award was passed in the name of Un Known to this extent. One Smt Pentapati Radha Devi is claiming that the land belongs to her. But she has not produced any documentary evidence to that affect. She has also filed W.P.No.1824/2021 before the Hon'ble High Court.
4	Arugollu Bullemma W/o.Dalayya	350/5	1.09	1647975	479600	2127575	The awardee was died after passing the award. Title dispute within the family.

5	Pentapati Pullarao S/oGangaraju	351/2D 351/3D 646/1 648/5	0.12 0.38 2.07 1.93 <u>4.50</u>	6803566	1980000 //	8783566	The individual has not attended for Award enquiry as such the compensation could not be paid. He has filed W.P.No.45299/2016 requesting to issue direction for payment of compensation. A notice has been issued vide this Office Roc No.182/2016/R&R Dt:03.11.2020, to the Awardee to produce original Passbooks and other details so as to take up necessary changes in the Revenue records for payment of compensation. But he has not produced any such documents so far, Again he has filed another W.P. which is yet to be numbered.
6	Pentapati Lalithadevi W/o Gangaraju	348/2 352/1 373/2 646/2 656/1	2.80 5.28 1.90* 7.10 1.82 ..... 18.90 .....	28822322	8316000	37138322	The Awardee was died after passing the award. Family dispute is pending among the legal heirs. Smt Vajayanthi Mala daughter of the deceased has filed O.S.No.27/2016 before Additional Civil Judge Kovvur claiming that she is one of the legal heir. O.S.is pending. Family dispute over the title of the land.
7	Siddanna Gangaraju S/o Gangachalam	373/3 644/3	0.16 0.17 <u>0.33</u>	498928	145200	644128	Award was passed in the name of the individual but he has not produced any title proof. Dispute is also going on

							between the individual and one Smt Pentapati Radha Devi for the land. Title dispute.
8	Ramalayam Temple	374/2	0.95	1436308	418000	1854308	The Endowment department has not furnished necessary documents for payment of compensation.
9	Endowment land (veereswarara Swamy Temple)	649/5	3.60	5454039	1584000	7038039	
10	Sri Kadema Ammavari Temple	658/1	1.00	1511904	440000	1951904	
11	Batireddy Ananthalakshmi Supriya W/o Venkataramarao	642/2	2.17	3330197	954800	4284997	Family dispute is pending regarding the title of the land.
12	Batireddy Aiswarya W/o Venkateswararao Jayaram	642/2	2.17	3280831	954800	4235631	
	Total		36.98	56240139	20825200	77065339	

With regard to the point mentioned by the Hon'ble Chairman, National Green Tribunal, that why the pending compensation amount is not deposited in Court, it is submitted that as per the sanctioned orders issued by the District Collector, West Godavari, District from time to time, the bills for payment of compensation was submitted to the Pay and Accounts Officer, Eluru and compensation was paid to the Awardees.

As per the Hon'ble Chairman, National Green Tribunal, to deposit the pending compensation amount in the court, it is submitted that necessary proposals will be submitted to the District Collector West Godavari Eluru for taking further action in the matter.

Yours Faithfully

  
3/3/24.  
Revenue Divisional Officer  
Janagreddigudem

A-XI

excavation

XI A

**Annexure - XI A**

**Details of Soil & Rock Excavation quantities Audit - Polavaram Irrigation Project Head Works**

S.No.	Component	Soil Excavation (Lakh Cum)			Rock Excavation (Lakh Cum)		
		Total Excavation Quantity	Excavated Quantity	Balance Excavation Quantity	Total Excavation Quantity	Excavated Quantity	Balance Excavation Quantity
1	Spill Channel	386.95	324.45	62.50	236.74	221.70	15.04
2	Spill way	25.07	25.07	0.00	77.73	77.73	0.00
3	Approach Channel	70.88	38.46	32.42	--	--	--
4	Pilot Channel	50.00	16.20	33.80	--	--	--
5	Power House	42.75	39.75	3.00	75.41	64.89	10.52
	<b>Grand Total</b>	<b>575.65</b>	<b>443.93</b>	<b>131.72</b>	<b>389.88</b>	<b>364.32</b>	<b>25.56</b>

  
EXECUTIVE ENGINEER  
P.I.P.H.W. Division No: III  
POLAVARAM

**MONTH WISE PROGRESS DETAILS OF SOIL EXCAVATED  
QUANTITY**

SI No	Month	Spillway	Spill Channel	Approach channel	Pilot Channel	Power House
		Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum
1	Up to 10/2015	11.45	45.41	0.42	2.82	27.11
2	From 11/2015 to 6/2017	13.62	152.51	22.20	8.84	11.74
3	From 07/2017 to 3/2018	--	17.73	0.36	0.00	--
4	Apr-18	--	1.81	--	--	--
5	May-18	--	17.42	--	--	--
6	Jun-18	--	9.03	--	--	--
7	Jul-18	--	1.43	--	--	0.21
8	Aug-18	--	1.08	--	--	0.00
9	Sep-18	--	2.01	--	--	0.00
10	Oct-18	--	9.67	--	--	0.00
11	Nov-18	--	17.14	--	--	0.03
12	Dec-18	--	9.49	--	--	0.03
13	Jan-19	--	6.72	--	--	0.02
14	Feb-19	--	7.16	--	2.25	0.15
15	Mar-19	--	4.92	2.36	1.10	0.01
16	Apr-19	--	8.09	6.43	0.76	0.23
17	May-19	--	1.71	3.58	0.44	--
18	Jun-19	--	--	3.11	--	--
19	Jul-19	--	--	--	--	0.15
20	Aug-19	--	--	--	--	--
21	Sep-19	--	--	--	--	--
22	Oct-19	--	--	--	--	--
23	Nov-19	--	--	--	--	--

SI No	Month	Spillway	Spill Channel	Approach channel	Pilot Channel	Power House
		Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum
24	Dec-19	--	--	--	--	--
25	Jan-20	--	--	--	--	--
26	Feb-20	--	0.92	--	--	--
27	Mar-20	--	1.42	--	--	--
28	Apr-20	--	1.62	--	--	--
29	May-20	--	1.75	--	--	--
30	Jun-20	--	1.64	--	--	--
31	Jul-20	--	1.46	--	--	0.05
32	Aug-20	--	--	--	--	--
33	Sep-20	--	--	--	--	--
34	Oct-20	--	--	--	--	0.001
35	Nov-20	--	--	--	--	--
36	Dec-20	--	--	--	--	0.02
37	Jan-21	--	--	--	--	--
38	Feb-21	--	1.39	--	--	--
39	Mar-21	--	0.90	--	--	--
<b>Total</b>		<b>25.07</b>	<b>324.45</b>	<b>38.46</b>	<b>16.20</b>	<b>39.75</b>
<b>Grand Total in Lakh Cum</b>		<b>443.93</b>				

  
**EXECUTIVE ENGINEER**  
 P.I.P.H.W. Division No: III  
 POLAVARAM

**MONTH WISE PROGRESS DETAILS OF ROCK  
EXCAVATED QUANTITY**

SI No	Month	Spill Channel Rock Excavation	Spillway	Power House
		Lakh Cum	Lakh Cum	Lakh Cum
1	Up to 10/2015	30.49	17.62	17.38
2	From 11/2015 to 6/2017	111.05	37.13	22.18
3	From 07/2017 to 3/2018	2.45	22.54	--
4	Apr-18	--	0.10	--
5	May-18	17.98	0.10	--
6	Jun-18	4.72	0.25	--
7	Jul-18	3.23	--	5.55
8	Aug-18	5.68	--	0.00
9	Sep-18	3.39	--	1.36
10	Oct-18	6.96	--	1.77
11	Nov-18	6.21	--	0.73
12	Dec-18	7.23	--	1.56
13	Jan-19	6.48	--	1.69
14	Feb-19	3.52	--	1.69
15	Mar-19	4.07	--	0.55
16	Apr-19	4.23	--	1.24
17	May-19	1.49	--	--
18	Jun-19	0.32	--	--
19	Jul-19	--	--	1.62
20	Aug-19	--	--	--
21	Sep-19	--	--	--
22	Oct-19	--	--	--
23	Nov-19	--	--	--

SI No	Month	Spill Channel Rock Excavation	Spillway	Power House
		Lakh Cum	Lakh Cum	Lakh Cum
24	Dec-19	--	--	--
25	Jan-20	--	--	--
26	Feb-20	--	--	--
27	Mar-20	0.26	--	0.69
28	Apr-20	0.36	--	0.54
29	May-20	0.39	--	0.35
30	Jun-20	0.38	--	0.64
31	Jul-20	0.29	--	0.81
32	Aug-20	--	--	0.54
33	Sep-20	--	--	--
34	Oct-20	--	--	0.64
35	Nov-20	--	--	--
36	Dec-20	--	--	1.39
37	Jan-21	--	--	0.84
38	Feb-21	0.32	--	0.70
39	Mar-21	0.21	--	0.45
<b>Total</b>		<b>221.69</b>	<b>77.73</b>	<b>64.90</b>
<b>Grand Total in Lakh Cum</b>		<b>364.32</b>		

  
**EXECUTIVE ENGINEER**  
 P.I.P.H.W. Division No: III  
 POLAVARAM

**Annexure - XI B****Details of Rock Quantity Re Utilised/Balance Requirement (L.Cum)**

S.No.	Component	Total Required Qty	Re Utilised/ Executed Qty	Balance required Qty
1	U/S & D/S Cofferdams Rockfill & Riprap	61.66	26.42	35.24
2	ECRF dam Rockfill & Riprap	38.09	0.00	38.09
3	Upstream Guide bund Rock fill	12.16	0.00	12.16
4	Godavari Left bank Protection Works	7.71	0.00	7.71
	Sub Total	119.62	26.42	93.20
i	<b>Sub Total including 60% for voids &amp; wastage</b>	191.39	42.27	149.12
	<b>Filters/Coarse Aggregate</b>			
1	U/S & D/S Cofferdam filters	10.10	4.95	5.15
2	Spill Channel filters	8.18	4.03	4.15
3	ECRF filters	19.29	0.00	19.29
4	Spill Channel CC blocks	17.25	13.34	3.91
5	Spillway Concrete	17.78	16.18	1.60
	Sub Total	72.60	38.50	34.10
ii	<b>Sub Total including 100% for voids &amp; wastage</b>	145.21	77.01	68.20
i+ii	<b>Total Qty in L.Cum</b>	<b>336.60</b>	<b>119.28</b>	<b>217.32</b>

**Details of Soil Quantity Re Utilised/ Balance Requirement (L.Cum)**

S.No.	Component	Total Requirement	Re Utilised/ Executed Qty	Balance Required Quantity
1	Spill Channel embankment	5.86	0	5.86
2	Protection works to left bank Godavari	1.13	0	1.13
3	ECRF Dam Gap-II	9.18	0	9.18
4	U/s & D/s Coffe dams	7.38	3.35	4.03
	<b>Grand Total</b>	<b>23.55</b>	<b>3.35</b>	<b>20.2</b>

  
 EXECUTIVE ENGINEER  
 P.I.P.H.W. Division No. II  
 POLAVARAM

**MONTH WISE DETAILS OF ROCK MUCK QUANTITY  
RE UTILIZED**

SI No	Month	Spill Way Concrete	U/s & D/s Cofferdam Rock Fill & Rip Rap and Protection works	U/s & D/s Cofferdam Filters	Spill Channel Filters	Spill Channel CC Blocks
		Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum
1	Jan-17	0.49	--	--	--	--
2	Feb-17	0.47	--	--	--	--
3	Mar-17	0.49	--	--	--	--
4	Apr-17	0.60	--	--	--	--
5	May-17	0.58	--	--	--	--
6	Jun-17	0.59	--	--	--	--
7	Jul-17	0.39	--	--	--	--
8	Aug-17	0.30	--	--	--	--
9	Sep-17	0.05	--	--	--	--
10	Oct-17	0.05	--	--	--	--
11	Nov-17	0.04	--	--	--	--
12	Dec-17	0.02	--	--	--	--
13	Jan-18	0.00	--	--	--	--
14	Feb-18	0.02	--	--	--	--
15	Mar-18	0.40	--	--	--	--
16	Apr-18	0.60	--	--	0.04	--
17	May-18	0.80	--	--	0.13	0.30
18	Jun-18	1.00	--	--	0.19	0.46
19	Jul-18	1.20	--	--	0.11	0.41
20	Aug-18	1.00	--	--	0.04	0.25
21	Sep-18	0.80	--	--	0.15	0.21
22	Oct-18	0.85	--	--	0.47	0.83
23	Nov-18	0.75	--	--	0.67	1.37
24	Dec-18	0.70	--	--	0.76	2.18
25	Jan-19	0.50	2.089	1.26	0.41	1.91
26	Feb-19	0.35	3.315	1.01	0.27	1.31

SI No	Month	Spill Way Concrete	U/s & D/s Cofferdam Rock Fill & Rip Rap and Protection works	U/s & D/s Cofferdam Filters	Spill Channel Filters	Spill Channel CC Blocks
		Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum
27	Mar-19	0.40	3.197	1.22	0.22	0.77
28	Apr-19	0.30	4.310	0.66	0.25	0.85
29	May-19	0.08	9.319	0.62	0.25	0.98
30	Jun-19	0.05	1.461	0.17	0.07	0.20
31	Jul-19	0.02	2.732	0.01	--	0.27
32	Aug-19	--	--	--	--	--
33	Sep-19	--	--	--	--	--
34	Oct-19	--	--	--	--	--
35	Nov-19	--	--	--	--	--
36	Dec-19	0.05	--	--	--	--
37	Jan-20	0.19	--	--	--	--
38	Feb-20	0.29	--	--	--	--
39	Mar-20	0.27	--	--	--	0.04
40	Apr-20	0.16	--	--	--	0.00
41	May-20	0.10	--	--	--	0.13
42	Jun-20	0.18	--	--	--	0.34
43	Jul-20	0.23	--	--	--	0.33
44	Aug-20	0.05	--	--	--	--
45	Sep-20	0.06	--	--	--	--
46	Oct-20	0.10	--	--	--	--
47	Nov-20	0.09	--	--	--	--
48	Dec-20	0.16	--	--	--	--
49	Jan-21	0.22	--	--	--	--
50	Feb-21	0.10	--	--	--	0.11
51	Mar-21	0.06	--	--	--	0.05
<b>Sub Total</b>		<b>16.18</b>	<b>26.42</b>	<b>4.95</b>	<b>4.03</b>	<b>13.33</b>
<b>Factor for Voids &amp; Wasage</b>		100%	60%	100%	100%	100%

SI No	Month	Spill Way Concrete	U/s & D/s Coffe dam Rock Fill & Rip Rap and Protection works	U/s & D/s Coffe dam Filters	Spill Channel Filters	Spill Channel CC Blocks
		Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum	Lakh Cum
<b>Total Quantity including Voids &amp; Wasage</b>		32.36	42.28	9.91	8.05	26.67
<b>Grand Total (Lakh Cum)</b>		<b>119.27</b>				

  
**EXECUTIVE ENGINEER**  
 P.I.P.H.W. Division No. III  
 POLAVARAM

**MONTH WISE DETAILS OF SOIL MUCK  
QUANTITY RE UTILIZED**

<b>Sl No</b>	<b>Month</b>	<b>U/s &amp; D/s Coffe dam (Lakh Cum)</b>
1	Jan-17	--
2	Feb-17	--
3	Mar-17	--
4	Apr-17	--
5	May-17	--
6	Jun-17	--
7	Jul-17	--
8	Aug-17	--
9	Sep-17	--
10	Oct-17	--
11	Nov-17	--
12	Dec-17	--
13	Jan-18	--
14	Feb-18	--
15	Mar-18	--
16	Apr-18	--
17	May-18	--
18	Jun-18	--
19	Jul-18	--
20	Aug-18	--
21	Sep-18	--
22	Oct-18	--
23	Nov-18	0.010
24	Dec-18	0.084
25	Jan-19	0.449
26	Feb-19	0.322
27	Mar-19	0.697
28	Apr-19	0.749
29	May-19	0.711

30	Jun-19	0.308
31	Jul-19	0.023
32	Aug-19	--
33	Sep-19	--
34	Oct-19	--
35	Nov-19	--
36	Dec-19	--
37	Jan-20	--
38	Feb-20	--
39	Mar-20	--
40	Apr-20	--
41	May-20	--
42	Jun-20	--
43	Jul-20	--
44	Aug-20	--
45	Sep-20	--
46	Oct-20	--
47	Nov-20	--
48	Dec-20	--
49	Jan-21	--
<b>Total in Lakh Cum</b>		<b>3.35</b>

  
**EXECUTIVE ENGINEER**  
**P.I.P.H.W.Division No: III**  
**POLAVARAM**

Lr. No: MEIL/PIPHW/3179/2020-2021/311

Date: 31<sup>st</sup>Mar 2021

To

The Chairman,  
NGT Committee,  
Polavaram Project,

Sir,

**Sub:- Submission of report on Waste Management System implemented at Polavaram Project-Request-Reg.**

\* \* \*

This is with reference to the meeting held with your good self and according to your requirement we are here with providing details of waste and sewerage management at Polavaram project location.

The General waste have been handling in two different types i.e., Wet and Dry, for the same has been collecting from the various locations in the Project by tractor of Polavaram Panchayat office and disposing at Panchayat dump yard. A copy of Panchayat Certificate is attached for your ready reference

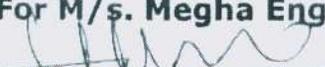
The sewage generated at various accommodations has been handling by constructing septic tanks and excess sewage has been collecting through Self motored septic cleaners and disposing at authorized locations. A copy of Septic clean bill along with registration of company for your ready reference.

This is for your kind information

Thanking you and assuring you of our best services at all times.

Yours faithfully,

**For M/s. Megha Engineering & Infrastructures Ltd**

  
(A.N.V. Satish Babu)

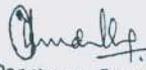
**General Manager & Authorized Signatory.**

GRAMAPANCHAYAT OFFICE  
POLAVARAM

Certificate

This is Certifying that the wet and Dry wastages of **Polavaram Irrigation Project** is been Collected as and when required by **Polavaram Gramapanchayat** and Disposing at our **Dumping yard** From **November 2019**



  
Panchayat Secretary  
GRAM PANCHAYAT, POLAVARAM  
POLAVARAM MANDAL, W.G. DIST.

RISE NOTE ON KADIMMA OUTFALL SLUICE:

Annexure - XIII

32

Kadimma Outfall sluice is situated at KM 40.120 of A.G.R.B. where Kadimma drain inflies into Godavari River. Kadimma drain has a catchment area of 9.70 Sq. Miles (including of Kottur tank catchment) in the upland area of West Godavari District. The structure is an old one which was constructed in the year 1888.

The top level of the head wall of the outfall sluice is +27.875 M, where the O.M.F.L. observed during unprecedented floods of Godavari river in August, 1986 is +28.40 M. Hence the structure was submerged with flood waters and breaches were formed to the bank connections on both sides of the structure. The breaches were closed and banks were formed raising the FBL to 31.0 M. Even though the I.B.L. of AGRB is raised to suit the O.M.F.L. of 1986, the top level of the head wall of the outfall sluice is lower than that of the O.M.F.L. Hence the structure is to be remodelled to prevent the overflowing of the flood waters of Godavari river in future. The discharging capacity of the outfall sluice is inadequate to discharge the drainage water from the catchment area of 9.70 Sq. Miles.

In as much as the structure is an old one and inadequate it is proposed to reconstruct the outfall sluice to suit the present situation (in O.M.F.L. of 1986 which is +28.40 M)

The existing hydraulic particulars of Kadimma Outfall sluice are as follows:-

1. Year of construction:	1888
2. Flap shutters (vents)	3 Nos., (Iron)
3. Size of each vent.	2 M x 3.23 M.
4. Hill level.	+18.79 M.
5. MFL 1953	+27.52 M.
6. MFL 1986	+28.40 M.
7. Present formed bank level.	+31.00 M.
8. Catchment area:	9.70 Sq.m.
9. Discharge (Q=CM 3/4)	1200 (9.7) 3/4 =6594 c/s.

Necessary plans are herewith enclosed for favour of preparing the design and drawings of the outfall sluice to suit the present situation.

Sd/-G.Krishna ji,  
SE/IC/Dowla.